

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 169 of 2025

IN THE MATTER OF:

PAWAN KUMAR

APPLICANT

VERSUS

UNION OF INDIA & ORS

RESPONDENTS

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Date:11/11/2025

THROUGH



Place: New Delhi

**Priyanka swami
Advocate
Standing Counsel For State of U.P
F-13, Jangpura, New Delhi
110014**

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**REPLY ON BEHALF OF RESPONDENT SEIAA & SEAC, U.P (UTTAR
PRADESH)**

MOST RESPECTFULLY SHOWETH:

- 1.** That the present reply is being filed on behalf of the State Environment Impact Assessment Authority, Uttar Pradesh (hereinafter referred to as "SEIAA, UP") in compliance with the Order dated 07.05.2025 passed by this Hon'ble Tribunal in the above-captioned Original Applications.
- 2.** That the Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India, by Notification S.O. 3338(E) dated 16.10.2017 constituted SEIAA-UP and SEAC-UP under the provisions of the Environment (Protection) Act, 1986.

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- 3.** That these bodies were subsequently reconstituted by MoEF&CC Notification S.O. 2276(E) dated 11.06.2021. The Directorate of Environment, Government of Uttar Pradesh, functions as the Secretariat for both SEIAA and SEAC.
- 4.** That all proposals for Prior Environmental Clearance (EC) are processed strictly in accordance with the EIA Notification, 2006, as amended from time to time.
- 5.** That the reconstituted SEIAA-UP and SEAC-UP vide the aforementioned notification were dissolved on 10.06.2025 upon completion of their tenure.
- 6.** That an online application was made on 31.03.2021 for *Terms of Reference (ToR)* of the "Proposed River Bed Sand/Morrum Mining Project along Sone River in Gata No./Araji No. 21 mi, Khand No. 01, Village-Bhagwa, Tehsil-Obra, District-Sonbhadra, U.P." by M/s Veera Construction (Leased Area: 14.98 Ha) under Category 1(a) of the EIA Notification, 2006 (as amended).
- 7.** The project was considered in the 540th SEAC Meeting held on 16.04.2021, wherein the Project Proponent along with their consultant made a detailed presentation. After due deliberation, SEAC recommended issuance of ToR for preparation of EIA.

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8. That subsequently, the proposal was placed before 470th SEIAA Meeting held on 01.06.2021, where SEIAA concurred with SEAC's recommendation and approved issuance of additional ToRs.
9. That accordingly, SEIAA issued ToR vide letter No. 110/Parya/SEAC/6262/2019 dated 11.06.2021 for the said project.
True copy of ToR letter dated 11.06.2021 is annexed herewith and marked as Annexure No. 01.
10. That after completion of the EIA process, an online application dated 06.09.2021 (Proposal No. SIA/UP/MIN/61527/2021) was made for grant of Environmental Clearance (EC) for the same project.
11. That the proposal was considered in the 575th SEAC Meeting dated 24.09.2021, wherein SEAC recommended grant of EC subject to general and specific conditions
12. That thereafter, SEIAA deliberated the matter in its 500th Meeting held on 12.10.2021, where it took note of a complaint received from Advocate Shri Gaurav Srivastava regarding the same project and accordingly referred the matter to the District Magistrate, Sonbhadra for comments vide letter No. 299/Parya/Samanya/2020 dated 02.11.2021.
13. That the following this, SEIAA considered the case in its 519th Meeting dated 23.11.2021, wherein SEIAA agreed with SEAC's

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recommendation and granted Prior Environmental Clearance for one year only, subject to strict conditions, including that:

"The Environmental Clearance will be co-terminus with the mining lease period/Mining Plan and shall not be operated beyond the validity period."

The Environmental Clearance was thereafter issued vide EC Identification No. EC21B001UP150816 dated 01.12.2021. **True copy of EC letter dated 01.12.2021 is annexed herewith and marked as Annexure No. 02.**

16. That pursuant to letters No. 1368/M-228/2017 (VIII) dated 27.12.2022 and No. 1381/M-228/2017 (VIII) dated 30.12.2022 issued by the Directorate of Geology and Mining (DGM), Uttar Pradesh, SEIAA convened its 685th Meeting on 31.12.2022 to deliberate on extension of ECs for sand/morrum/riverbed mining projects based on the scientific replenishment study conducted by CMPDI (Central Mine Planning & Design Institute) as per directions of the Hon'ble NGT.

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17. That after detailed deliberation, SEIAA decided to extend the validity of ECs for a period of one year for 26 districts, including Sonbhadra, subject to the following:

- a) Reported production remains equal to or less than the capacity mentioned in the original EC;
- b) Any aspiration to mine additional quantities would require fresh application;
- c) Mining Department shall ensure no mining beyond replenishment study limits;
- d) All other conditions of original EC remain unchanged.

True copy of the extracts of SEIAA 685th Meeting Minutes dated 31.12.2022 are annexed herewith and marked as Annexure No. 03.

- 18.** That the State Expert Appraisal Committee (SEAC), in its 945th Meeting held on 28.05.2025, examined the replenishment data for 2023–2024 uploaded by the District Sonbhadra on the official website.
- 19.** That the SEAC, noting that replenishment studies had been completed and uploaded publicly, recommended extension of validity of ECs co-terminus with the mining lease period/Mining Plan,

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whichever is earlier. SEAC also reiterated that mining operations must strictly conform to the annual replenishment study validated by the Mining Department.

- 20.** The State Environment Impact Assessment Authority (SEIAA) considered these recommendations in its 911th Meeting held on 22.09.2025, and agreed with SEAC's recommendations to extend the validity of the concerned ECs accordingly. **True copies of the SEAC Meeting Minutes dated 28.05.2025 and SEIAA Meeting Minutes dated 22.09.2025 are annexed herewith and marked as Annexure Nos. 03 & 04, respectively**
- 21.** *That* pursuant to the above decisions, the District Magistrate, Sonbhadra, vide letter No. 1098/Khanij/2025 dated 13.10.2025, sought clarification regarding the validity of EC No. EC21B001UP150816 dated 01.12.2021 in light of the 911th SEIAA Meeting.
- 22.** That in response, the Nodal Officer, SEAC-2, with approval of competent authority, communicated the decision of SEAC and SEIAA vide letter dated 06.11.2025 to the concerned District Magistrates for necessary compliance.
- 23.** That it is most respectfully submitted that the role of SEIAA and SEAC is confined to appraisal and grant of Environmental Clearance

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under the EIA Notification, 2006. The control and prevention of illegal mining fall under the jurisdiction of the District Administration and the Department of Geology & Mining.

24. The SEIAA and SEAC have acted strictly within their statutory mandate, ensuring environmental due diligence, procedural compliance, and adherence to the Hon'ble Tribunal's directions.
25. The SEIAA's approach has always been environmentally and socially balanced, focusing on protecting river ecosystems, preventing over-extraction, and ensuring that livelihood and sustainability considerations are aligned.
26. The answering respondents remain fully at the disposal of this Hon'ble Tribunal and undertake to comply with any further directions that may be issued

Date:11/11/2025

THROUGH



Place: New Delhi

**Priyanka swami
Advocate
Standing Counsel For State of U.P
F-13, Jangpura, New Delhi
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AFFIDAVIT

I, Vidhyotma Bharti, aged about 49 years, W/o Dr. G.L. Nigam, presently posted as Assistant Director, Regional Office, Noida, Directorate of Environment, U.P., having an office at E-12/1, Noida, U.P., presently at New Delhi do hereby solemnly affirm and State on oath as under:

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.
2. That the accompanying Reply has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying Reply are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.
4. That the Deponent will continue to extend her full cooperation and shall abide by any further directions that the Hon'ble Tribunal may issue.



5. That the deponent has been duly authorised by member secretary SEIAA, UP to file this present affidavit

[Signature]

DEPONENT

*UP/5411/2014
I identified the deponent who
has signed in my presence*

VERIFICATION

Verified on solemn affirmation at New Delhi on this 12 day of NOV 2025 2025,
that the contents of the foregoing affidavit are true and correct to the best of my
knowledge and no part of it is false and nothing material has been concealed
therefrom.

ATTESTED
[Signature]
NOTARY PUBLIC
(INDIA)

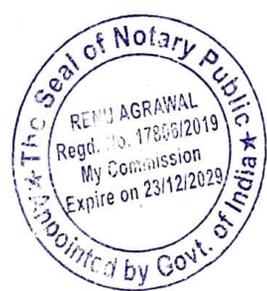
[Signature]

DEPONENT

[Signature]
PANJUL CHANDRA
UPS411/14

12 NOV 2025

*I identified the deponent who
has signed in my presence*



Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
 Phone : 91-522-2300 541, Fax : 91-522-2300 543
 E-mail : doeuplko@yahoo.com
 Website : www.seiaaup.com

To,
 M/s Veera Construction,
 Village- Bhagwa Tehsil- Obra,
 District- Sonebhadra, U.P.

Ref. No.....110...../Parya/SEAC/6262/2019

Date: // June, 2021

Sub: Terms of Reference for Sand/morrum mining from Son rivef at Gata/Araji no 21Mi, (Khand no. 1) at Village – Bhagwa, Tehsil - Obra, District- Sonbhadra, U. P. M/s Veera Construction, (Leased Area 14.98 acre).

Dear Sir,

Please refer to your application/letter dated 31-03-2021 & 02-04-2021 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The matter was considered by the State Level Expert Appraisal Committee in its meeting held on dated 16-04-2021 and SEIAA in its meeting dated 01-06-2021.

A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and development. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand/morrum mining from Son rivef at Gata/Araji no 21Mi, (Khand no. 1) at Village – Bhagwa, Tehsil - Obra, District- Sonbhadra, U. P. M/s Veera Construction, (Leased Area 14.98 acre).
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/61527/2021															
2.	File No. allotted by SEIAA, UP	6262															
3.	Name of Proponent	M/s Veera Construction Prop. Name : Rameshwar Pratap															
4.	Full correspondence address of proponent and mobile no.	M/s Veera Construction Rameshwar Pratap S/o Shri Shyama Prasad R/o – S-3, 36B, Ardali Bazar, Varanasi, U.P. – 221002															
		Mobile no. –															
		E mail ID – veerasand64@gmail.com															
5.	Project Location (Plot. Khasra/Gata No.)	river Son at Gata/Araji no 21Mi, (Khand no. 1)															
6.	Name of River	Son River															
7.	Name of Village	Bhagwa															
8.	Tehsil	Obra															
9.	District	Sonebhadra															
10.	Name of Minor Mineral	River bed morrum mining															
11.	Sanctioned Lease Area (in Ha.)	14.98ha															
12.	Max. & Min mRL within lease area	Zero Level mRL - 165 mRL The highest level of area is 170.8 mRL The lowest level is 166.00 mRL															
13.		<table border="1"> <thead> <tr> <th>Point</th> <th>Latitude N</th> <th>Longitude E</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>24° 31' 45.58"N</td> <td>82° 59' 24.55"E</td> </tr> <tr> <td>B</td> <td>24° 31' 55.22"N</td> <td>82° 59' 43.53"E</td> </tr> <tr> <td>C</td> <td>24° 31' 50.07"N</td> <td>82° 59' 46.56"E</td> </tr> <tr> <td>D</td> <td>24° 31' 36.52"N</td> <td>82° 59' 27.91"E</td> </tr> </tbody> </table>	Point	Latitude N	Longitude E	A	24° 31' 45.58"N	82° 59' 24.55"E	B	24° 31' 55.22"N	82° 59' 43.53"E	C	24° 31' 50.07"N	82° 59' 46.56"E	D	24° 31' 36.52"N	82° 59' 27.91"E
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D	24° 31' 36.52"N	82° 59' 27.91"E															
14.	Total Geological Reserves	4,63,164 m ³ /annum															
15.	Total Mineable Reserve	2,50,009 m ³ /annum or 4,50,016 TPA															
16.	Total Proposed Production	11,98,400 m ³ (5 Year)															
17.	Proposed Production /year (as per Lol)	2,39,680 m ³ per annum or 4,31,424 TPA															
18.	Sanctioned Period of Mine lease	05 years															
19.	Production of mine/day	959 m ³ /day															
20.	Method of Mining	Opencast semi-mechanized															
21.	No. of working days	250															

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22.	Working hours/day	08
23.	No. of worker	51
24.	No. of vehicles movement/day	80
25.	Type of Land	Govt./Non Forest Land
26.	Ultimate of Depth of Mining	3.0 m (For Plan Period)
27.	Nearest metalled road from site	1.00 km
28.	Water Requirement	PURPOSE Drinking - 0.51 KLD Suppression of dust - 12.00 KLD Plantation - 00.48 KLD Others (if any) - 0.00 KLD Total - 12.99~ 13.00 KLD
29.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development NABET/EIA/1821 RA 0120 Valid till – 01/05/2021
30.	Any litigation pending against the project or land in any court	No
31.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No-268/Khanij/2021 dated 25/01/2021
32.	Details of Lease Area in approved DSR	Serial no. 14 Page no. 26
33.	Project Cost	1.45 Crore/annum
34.	Proposed CER cost	2.90 lacs/annum
35.	Proposed EMP cost	Apply for ToR
36.	Length and breadth of Haul Road	Length – 1.00 km Breadth – 6.00 m
37.	No. of Trees to be Planted	480

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

The committee/Authority discussed the matter and recommended/granted following additional terms of reference's (ToR's) for conducting EIA regarding the project:

- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- Copy of all the analysis reports duly signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- MOU signed between the project proponent and the consultant should be submitted.
- The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
- Revised DSR approved by competent authority should be provided at the time of EIA presentation.
- The Project do not fall in the Critically Polluted Area (CPA) as per minutes of joint meeting of SEIAA and SEAC, U.P. dated 06/01/2021 in Appeal No. 04/2020 Abhinav Gramodyog & Seva Sansthan Vs. SEIAA, U.P. & Ors. The Project Proponent shall follow all the prescribed norms and compliances for Severely Polluted Area (SPA) as specified by CPCB / Ministry of Environment, Forests & Climate Change, Govt. of India and Hon'ble N.G.T. Orders time to time.
- The TOR will be subject to the final order of Hon'ble NGT in the R.A. No. 07/2021 in appeal no. 04/2020, Abhinav Gramodyog & Seva Sansthan Vs SEIAA, U.P. & Ors.

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11. Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.
12. A copy of the document in support of the fact that the proponent is the rightful lessee of the mine should be given.
13. All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
14. All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/ toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
15. Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
16. Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
17. It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.
18. Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
19. The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
20. Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
21. Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
22. A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.
23. Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
24. Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
25. The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
26. A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
27. Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
28. A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the

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- mine lease)) shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled- I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
29. Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Department should be secured and furnished to the effect that the proposed mining activities could be considered.
 30. Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
 31. R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.
 32. One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
 33. Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.
 34. The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
 35. Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
 36. Description of water conservation measures proposed to be adopted in the Project should be given.
 37. Details of rainwater harvesting proposed in the Project, if any, should be provided.
 38. Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
 39. Based on actual monitored data, it may clearly be shown whether working will intersect groundwater.
 40. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
 41. Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
 42. Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.
 43. A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population

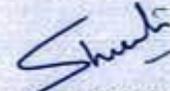
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- with emphasis on local and native species and the species which are tolerant to pollution.
44. Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
 45. Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
 46. Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
 47. Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
 48. Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
 49. Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
 50. Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
 51. Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
 52. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
 53. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
 54. A Disaster management Plan shall be prepared and included in the EIA/EMP Report.
 55. Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
 56. Besides the above, the below mentioned general points are also to be followed:-
 - a. Executive Summary of the EIA/EMP Report
 - b. All documents to be properly referenced with index and continuous page numbering.
 - c. Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.
 - d. Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
 - e. Where the documents provided are in a language other than English, an English translation should be provided.
 - f. The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
 - g. While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF&CC vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
 - h. Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
 - i. As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
 - j. The EIA report should also include: (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections

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of the mine pit and external dumps, in the nearby showing the land features of the adjoining area.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended. You are advised to submit the EIA/EMP incorporating recommendations of public hearing for further consideration of the matter as per procedure laid down in the Gazette Notification SO 1533(E) dated 14/09/2006 as amended. The matter will not be considered pending till your reply as above is received.



(Shruti Shukla)
Deputy Director

Directorate of Environment, U.P.

No..... /Parya/SEAC/6262/2019 Dated: As above

Copy with enclosure for Information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate, Sonbhadra, U.P.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.



(Shruti Shukla)
Deputy Director

Directorate of Environment, U.P.

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ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The Proprietor
M/S VEERA CONSTRUCTION
R/o S-3/36B, Ardali Bazar, Varanassi-221002, Uttar Pradesh -221002.

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/61527/2021 dated 06 Sep 2021. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC21B001UP150816 |
| 2. File No. | 6262 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Environment Clearance for proposed river bed Sand/Morrum mining along river Son at Gata/Araji no 21 mi, (Khand no. 1) Area - 14.98ha (37 acre) at Village – Bhagwa, Tehsil - Obra, District- Sonbhadra, U. P. M/s Veera Construction, prop. Sri Rameshwar Pratap |
| 7. Name of Company/Organization | M/S VEERA CONSTRUCTION |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | 11 Jun 2021 |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 01/12/2021

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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and Virtuous Environmental Single-Window Hub)





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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/61527/2021 & SEIAA, U.P File no- 6262

Sub: Environmental Clearance is sought for Proposed Sand/Morrum mining along river Son at Gata/Araji no 21 mi, (Khand no. 1) Area - 14.98 ha (37 acres) at Village – Bhagwa, Tehsil - Obra, District- Sonbhadra, U. P. M/s Veera Construction.

Dear Sir,

This is with reference to your application / letter dated 31-03-2021, 02-04-2021, 06-09-2021 & 20-09-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 24-09-2021 and SEIAA in meeting held on 23-11-2021.

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development) to SEAC on 24-09-2021.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Sand/Morrum mining along river Son at Gata/Araji no 21 mi, (Khand no. 1) Area - 14.98 ha (37 acres) at Village – Bhagwa, Tehsil - Obra, District- Sonbhadra, U. P. M/s Veera Construction, prop. Sri RameshwarPratap.
2. The terms of reference were issued by SEIAA, U.P. Ref. No.: 110/Parya/SEAC/6262/2019 Dated 11 June 2021. The public hearing was organized on 18-08-2021.
3. **Salient features of the project as submitted by the project proponent:**

1.	On-line proposal No.	SIA/UP/MIN/61527/2021
2.	File No. allotted by SEIAA, UP	6262
3.	Name of Proponent	ShriRameshwarPratap
4.	Full correspondence address of proponent and mobile no.	M/s Veera Construction RameshwarPratap S/o ShriShyama Prasad R/o – S 3/36 B, Ardali Bazar, Varanasi, U.P. – 221002 Mobile no. – Email ID - Veerasand64@gmail.com
5.	Name of Project	Environment Clearance for proposed river bed Sand/Morrum mining along river Son at Gata/Araji no 21 mi, (Khand no. 1) Area - 14.98 ha (37 acres) at Village – Bhagwa, Tehsil - Obra, District- Sonbhadra, U. P. M/s Veera Construction, prop. Sri RameshwarPratap
6.	Project Location (Khasra/Gata No.)	Gata/Araji no 21 mi, (Khand no. 1)
7.	Name of River	Son River
8.	Name of Village	Bhagwa
9.	Tehsil	Obra,
10.	District	Sonbhadra
11.	Name of Minor Mineral	River Bed sand/morrum mining
12.	Sanctioned Lease Area (in Ha.)	14.98 ha
13.	Max. & Min mRL within lease area	The highest level is 170.8 mRL The lowest level is 166.0 mRL Water level – 165.0

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14.	Pillar Coordinates (Verified by DMO)	Point	Latitude N	Longitude E
		A	24° 31' 45.58"N	82° 59' 24.55"E
		B	24° 31' 55.22"N	82° 59' 43.53"E
		C	24° 31' 50.07"N	82° 59' 46.56"E
		D	24° 31' 36.52"N	82° 59' 27.91"E
15.	Total Geological Reserves	4,63,164 m ³ /annum		
16.	Total Mineable Reserve	2,50,009 m ³ /annum		
17.	Total Proposed Production	11,98,400 m ³ (5 years)		
18.	Proposed Production /year (as per Lol)	2,39,680 m ³ /annum or 4,31,424 tonnes/annum		
19.	Sanctioned Period of Mine lease	5 years		
20.	Production of mine/day	959 m ³ /day		
21.	Method of Mining	Mining will be carried out by bar scalping or skimming method and mining operation shall be mechanized (OTFM) using scrapers/EMM and chain/tyre mounted bulldozers for rescue & salvage (as per SSMG 2016).		
22.	No. of working days	250		
23.	Working hours/day	8		
24.	No. of worker	51		
25.	No. of vehicles movement/day	80		
26.	Type of Land	Govt./Non Forest Land		
27.	Ultimate of Depth of Mining	3.0 m (For Mining Plan Period)		
28.	Nearest metalled road from site	1.0 km		
29.	Water Requirement	PURPOSE		
		Drinking	- 0.51 KLD	
		Suppression of dust	- 7.8 KLD	
		Plantation	- 0.335 KLD	
		Others (if any)	- 0.00 KLD	
		Total	- 8.645~9.00 KLD	
30.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development. NABET/EIA/1821 RA 0120 Valid till – 19/10/2021		
31.	Any litigation pending against the project or land in any court	No		
32.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No-268/Khanij/2021 dated 25 January 2021.		
33.	Details of Lease Area in approved DSR	Serial no. 14, Page no. 26 Sudhhipatra – patrank 957/Khanij/2021 dt. 20/03/2021		
34.	Project Cost	1.45 Crore		
35.	Proposed CER cost	2.90 lacs		
36.	Proposed EMP cost	9.81		
37.	Length and breadth of Haul Road	Length – 0.65 km Breadth – 6.00 m		
38.	No. of Trees to be Planted	335		

4. The mining would be restricted to the unsaturated zone only above the phreatic water table and will not intersect the groundwater table at any point in time.
5. The mining operation will not be carried out in the safety zone of any bridge or embankment or eco-fragile zone such as the habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 24-09-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated

23-11-2021 decided to grant the Environmental Clearance to the title project for collection of 2,39,680 m³/annum for one year only for lease area of 14.98 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:

- 1- This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
- 2- Forest clearance shall be taken by the proponent as necessary under law.
- 3- Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
- 4- Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
- 5- Mining and loading shall be done only within day hours' time.
- 6- No mining shall be carried out in the safety zone of any bridge and/or embankment.
- 7- It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
- 8- All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
- 9- Parking of vehicles should not be made on public places.
- 10- No tree-felling will be done in the leased area, except only with the permission of Forest Department.
- 11- No wildlife habitat will be infringed.
- 12- It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
- 13- It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
- 14- It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
- 15- Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
- 16- Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
- 17- Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
- 18- Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
- 19- Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.

- 20- Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
- 21- Dispensary facilities for first-aid shall be provided at site.
- 22- An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
- 23- The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
- 24- The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
- 25- A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParasad/ Municipal Corporation and Urban Local Body.
- 26- Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
- 27- Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
- 28- Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
- 29- Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
- 30- Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
- 31- Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
- 32- Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
- 33- The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
- 34- Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
- 35- Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
- 36- The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
- 37- The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.

- 38- The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
- 39- Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
- 40- Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
- 41- Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
- 42- Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- 43- A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- 44- The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
- 45- The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
- 46- Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
- 47- Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
- 48- Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

- 1- Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
- 2- A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
- 3- The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
- 4- Replenishment study, duly approved by the competent authority for approving DSR for the district should be submitted within one year. In the absence of replenishment study keeping in mind various orders issued by Hon'ble NGT and development works in the State EC is accorded for a period of one year.
- 5- If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from

alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

- 6- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 15,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
- 7- Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Sonbhadra that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.
- 8- Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
- 9- Number of mining projects are coming up in district Sonbhadra. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
- 10- The Environmental clearance will be co-terminus with the mining lease period/Mining Plan. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
- 11- At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
- 12- Environment management in according to environmental status and impact of the project.
- 13- During the school opening and closing time transportation of minerals will be restricted.
- 14- Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
- 15- No mining activity should be carried out in-stream channel as per SSMMG, 2016.
- 16- Pakkamotorable haul road to be maintained by the project proponent.
- 17- A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- 18- Permission from the competent authority regarding evacuation route should be taken.
- 19- One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
- 20- Provision for cylinder to workers should be made for cooking.
- 21- The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
- 22- Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
- 23- Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
- 24- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
- 25- Provision for two toilets and hand pumps should be made at mining site.
- 26- Drinking water for workers would be provided by tankers.
- 27- Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
- 28- A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
- 29- Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.

- 30- Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
- 31- Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
- 32- The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
- 33- Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
- 34- The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
- 35- If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
- 36- Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
- 37- To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
- 38- In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
- 39- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
- 40- The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
- 41- It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
- 42- The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
- 43- The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
- 44- The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
- 45- The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
- 46- The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].

- 47- Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
- 48- It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- 49- The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
- 50- Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- 51- Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
- 52- Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
- 53- Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
- 54- Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
- 55- Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
- 56- The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
- 57- The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- 58- Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- 59- Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
- 60- Waste water from potable use be collected and reused for sprinkling.
- 61- A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.
- 62- Project Proponent/Consultant should explore the possibilities of Solar light and water Conservation/harvesting around the mining site/area.
- 63- During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)
5. District Magistrate, Sonbhadra, Uttar Pradesh.
6. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
7. Copy to Web Master for uploading on PARIVESH Portal.
8. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA



Government of India
Ministry of Environment, Forest and Climate Change
 (Issued by the State Level Expert Appraisal
 Committee(SEAC),
 UTTAR PRADESH)



Minutes of Agenda for 945th SEAC-2 Meeting, Dated: 28-05-2025 State Level Expert Appraisal Committee meeting held from 28/05/2025 to 28/05/2025

Date: 02/06/2025

MoM ID: EC/MOM/SEAC/602604/5/2025

Agenda ID: EC/AGENDA/SEAC/602604/5/2025

Meeting Venue: Directorate of Environment, Vineet Khand-1, Gomti Nagar, Lucknow; Time-11:00 A.M.

Meeting Mode: Hybrid

Date & Time:

28/05/2025	11:00 AM	03:00 PM
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1. Opening remarks

The Chairman welcomed the members to the 945th SEAC-2 meeting which was conducted via dual-mode (virtually/physically). Nodal Officer, SEAC-2 informed the committee that the agenda has been approved by the Member Secretary, SEAC-2/Director, Directorate of Environment

2. Confirmation of the minutes of previous meeting

N/A

3. Details of proposals considered by the committee

Day 1 -28/05/2025

3.1. Agenda Item No 1:**3.1.1. Details of the proposal**

“Ordinary Earth Mining” Project at Gata No.- 290, Village- Timrali, Tehsil- Hathras, District- Hathras, Uttar Pradesh. (Area-0.2830Ha). Shri Ravi Kumar Goswami by Ravi Kumar Goswami located at HATHRAS,UTTAR PRADESH

Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/UP/MIN/537939/2025	10081	16/05/2025	Mining of minerals

3.1.2. Project Salient Features

null

3.1.3. Deliberations by the committee in previous meetings

N/A

3.1.4. Deliberations by the SEAC in current meetings

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s AGS Environmental Services Pvt. Ltd. During the presentation the committee observed that the depth of the mining is proposed as 1.8 meter whereas Geology and Mining Department in its notification no. 3204/86-2014-278-2011, dated 22/10/2014 (uttar pradesh upkhanij parihaar niyamavali 37th amendment, 2014) following provisions have been made:

“ , , , 02 ”

The committee has gone through the above provision of mining department and opined that the proposed depth of mining is less than 02 meter, therefore, the committee advised the project proponent to take further necessary action as per provision.

3.1.5. Recommendation of SEAC

Returned in present form

3.2. Agenda Item No 2:**3.2.1. Details of the proposal**

Agori Khas Morrur Mining Project by M/S SUDHAKAR PANDEY AND ASSOCIATES located at SONBHADRA,UTTAR PRADESH			
Proposal For		Application for Validity Extension of EC- Form-6	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/UP/MIN/537974/2025	6748-6321	16/05/2025	Mining of minerals (1(a))

3.2.2. Project Salient Features

null

3.2.3. Deliberations by the committee in previous meetings

N/A

3.2.4. Deliberations by the SEAC in current meetings

A presentation was made by the project proponent before the SEAC. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

- Earlier, environmental clearance for the above project proposal was issued by SEIAA, U.P. vide letter no. EC21B001UP144167, dated 22/12/2021 for an annual production of 1,97,888 cum/annum in favour of Shri Sudhakar Pandey, S/o Shri Dudh Nath Pandey, M/s Sudhakar Pandey and Associates with following specific conditions:

“In the absence of replenishment study keeping in mind various orders issued by Hon’ble NGT and development works in the State, EC is granted for a period of one year.”

- The SEIAA in its 685th meeting dated 31/12/2022 discussed the validity extension of ECs of Sand/morrum/river bed material mining based on the replenishment study as per Hon’ble NGT order and following decision were taken:

“SEIAA gone through the letter of DGM, UP letter no1368/M-228/2017 khananniti (VIII) dated 27-12-2022, letter no.1381/M-228/2017 khananniti (VIII) dated 30-12-2022 addressed to MS SEIAA in which it is mentioned as follows -----^{^^}izns’k ds fofHkUu tuinks es fLFkr unh ry ds ckyw@eksje ds [kuu {ks=ksa ds replenishment Study dk dk;Z Hkkjr ljdkj dh laLFkk lh0,e0ih0Mh0vkbZ0 }kjk iw.kZ dj fy;k x;k gSA** SEIAA also gone through the E-mail dated 31-12-2022 of DGM UP and progress statement on the scientific sand replenishment study being carried out by CMPDI vide letter no- CMPDI/BDD/E-760656/I-16525 dated 30-12-2022 for 26 districts (25+1) and Rivers-Ken, Betwa, Yamuna, Gandak Ghaghra, Ganga, Tauns Bhaghain Son, Rapti, Paisuni, Dahsan Mangour, UR. Sappar, Sukhanai, Belan.

SEIAA agrees to extend the validity of the ECs of the concerned leases (of Districts Chitrakoot, Fatehpur, Kaushambi, Hamirpur, Jalaun, Jhansi, Sonebhadra, Shaharanpur, shamli, Baghpat, Ghaziabad, G.B. Nagar, Prayagraj, Mirzapur, Chanduli, Faizabad, Ambedkarnagar, Gorakhpur, Santkabir nagar, Siddharth Nagar, Gonda, Basti, Bahraich, Kanpur Nagar, Kanpur Dehat, Banda) for the period of one year, if the reported production is equal to or less than the production capacity mentioned in original/valid ECs. In case the proponent/DGM aspires to mine additional mineral (Based on the replenishment report) then the proponent has to submit a fresh application. It will be the responsibility of the Mining Department to ensure that no mining is carried out beyond the quantity mentioned in the replenishment study report validated by mining department.

Rest all the conditions mentioned in the original EC shall remain same.”

SEAC went through the letter dated 30-12-2022 of DGM UP, informing that replenishment studies has been completed by CMPDI and the validity period of E.C. granted for the period of 1 year may be extended till the validity period of lease deed.

SEAC deliberated the matter in detail and also noted that EC’s are also issued with Specific Conditions that Environmental clearance will be co-terminus with the mining lease period/Mining Plan.

SEAC also noted that District Sonbhadra has uploaded replenishment study report for year 2023 and year 2024 in public domain <https://sonbhadra.nic.in>

Hence, SEAC recommended to extend the validity period of environmental clearances concerned with the 685th SEIAA meeting dated 31/12/2022 which will be co-terminus with the mining lease period/Mining Plan, whichever is earlier, where replenishment study report has been uploaded in the public domain for the period of year 2023 and 2024.

It will be the responsibility of the Mining Department to ensure that no mining is carried out beyond the quantity mentioned in the replenishment study report validated by mining department and leases are operated on the basis of replenishment study reports, conducted on annual basis.

The matter is forwarded to SEIAA to take necessary action in the matter.

3.2.5. Recommendation of SEAC

Recommended

3.2.6. Details of Environment Conditions

3.2.6.1. Specific

Environmental Attributes

1.	The matter is forwarded to SEIAA to take necessary action in the matter.
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3.3. Agenda Item No 3:

3.3.1. Details of the proposal

“Ordinary Earth Mine”, Village- Asda mau, Pargana- Siddhaur, Gata No.-288, Lease Area- 0.7793 Ha., Tehsil- Haidergarh, District- Barabanki, Uttar Pradesh, Project Proponent- Shri Ashvani Kumar by ASHVANI KUMAR located at BARABANKI,UTTAR PRADESH			
Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/UP/MIN/537996/2025	10082	16/05/2025	Mining of minerals (1(a))

3.3.2. Project Salient Features

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant Mr. Sandeep Kumar, EIA Coordinator, M/s AWS Envirotech (OPC) Pvt. Ltd. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for “Ordinary Earth Mine”, Village- Asda mau, Pargana- Siddhaur, Gata No.-288, Tehsil- Haidergarh, District- Barabanki, Uttar Pradesh, (Leased Area- 0.7793 Ha.).

2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/537996/2025
2.	File No. allotted by SEIAA, UP	10082
3.	Date of approval of Mining Plan	15.05.2025

4.	Name of Proponent	Shri UdalS/o Shri Dani																							
5.	Full correspondence address of proponent	R/o- Village- Jyori, Post- Nainamau, Tehsil- Nawabganj, District- Barabanki, Uttar Pradesh																							
		ashvanik5418@gmail.com																							
6.	Name of Project	“Ordinary Earth Mine”, Village- Asda mau, Pargana- Sidd haur, Gata No.-288, Lease Area- 0.7793 Ha., Tehsil- Haider garh, District- Barabanki, Uttar Pradesh, Project Proponen t- Shri Ashvani Kumar																							
7.	Project Location (Plot/Khasra/Gata No.)	Gata No.-288, Lease Area- 0.7793 Ha., Village- Asda mau, Pargana- Siddhaur, Tehsil- Haidergarh, District- Barabank i, Uttar Pradesh																							
8.	Name of Village	Asda mau																							
9.	Tehsil	Haidergarh																							
10.	District	Barabanki																							
11.	Name of Minor Mineral	Ordinary Earth																							
12.	Sanctioned Lease Area (in Ha.)	0.7793Ha.																							
13.	Max. & Min mRL within lease area	Highest- 132 mRL & Lowest- 130 mRL																							
14.	Pillar Coordinates (Verified by DMO)	Geo-Coordinates are-																							
		<table border="1"> <thead> <tr> <th>Plot No</th> <th>Points</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td rowspan="6">288</td> <td>A</td> <td>26°45'54.60"N</td> <td>81°17'25.00"E</td> </tr> <tr> <td>B</td> <td>26°45'57.05"N</td> <td>81°17'27.13"E</td> </tr> <tr> <td>C</td> <td>26°45'55.67"N</td> <td>81°17'30.00"E</td> </tr> <tr> <td>D</td> <td>26°45'53.99"N</td> <td>81°17'28.60"E</td> </tr> <tr> <td>E</td> <td>26°45'54.79"N</td> <td>81°17'27.92"E</td> </tr> <tr> <td>F</td> <td>26°45'53.30"N</td> <td>81°17'26.85"E</td> </tr> </tbody> </table>	Plot No	Points	Latitude	Longitude	288	A	26°45'54.60"N	81°17'25.00"E	B	26°45'57.05"N	81°17'27.13"E	C	26°45'55.67"N	81°17'30.00"E	D	26°45'53.99"N	81°17'28.60"E	E	26°45'54.79"N	81°17'27.92"E	F	26°45'53.30"N	81°17'26.85"E
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E	26°45'54.79"N		81°17'27.92"E																						
F	26°45'53.30"N		81°17'26.85"E																						
15.	Total Geological Reserves	17,144m ³																							
16.	Total Mineable Reserves	13,326m ³																							
17.	Total Proposed Production	13,326m ³ in 3 months																							
18.	Proposed Production	13,326m ³ in 3 months																							
19.	Sanctioned Period of Mine lease	03 months																							

20.	No. of workers	13	
21.	Type of Land	Private land	
22.	Ultimate Depth of Mining	2.2 m	
23.	Nearest metalled road from site	0.40Km	
24.	Water Requirement	PURPOSE	REQUIREMENT (KLD)
		Drinking	0.13 KLD
		Suppression of dust	1.10 KLD
		Plantation	0.06 KLD
		Total	1.29 KLD
25.	Name of QCI Accredited Consultant with QCI No. and period of validity	M/s AWS Envirotech (OPC) Pvt. Ltd. 2 nd floor Devpuri plaza, Neelgiri crossing, Faizabad road, Indranagar, Lucknow-226016, U.P. Certificate no. NABET/EIA/2225/IA 0097_Rev.02 Valid Till July 14, 2025	
26.	Any litigation pending against the project or land in any court	No	
27.	Details of 500 m Cluster Certificate verified by Mining Officer	vide letter no.- 99/A.J.A II Dated- 15.05.2025	
28.	Details of Lease Area in approved DSR	Its ordinary soil mining project, DSR not applicable	
29.	Proposed EMP cost	EMP Cost is Rs.86,000/-	
30.	Length and breadth of Haul Road	190 m & 6 m	
31.	No. of Trees to be Planted	30	

3. Action Plan as per Ministry's O.M. dated 30/09/2020:

Ø Under CER budget of Rs. 9,500/-total 02 no. of bicycles will be distributed to economically weaker people of the Asda mau village.

4. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.

5. This project does not attract any of the general conditions applicable on mining projects specified in EIA

Notification 14/09/2006.

6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 16/05/2025 mentioning is as follows:

1. I Sandeep Kumar S/o Sri R.K. Verma is EIA coordinator of M/s AWS Envirotech (OPC) Pvt. Ltd. Lucknow.
2. I have prepared the EC application report for the Proposal "Ordinary Earth Mine", Gata No.-288, Lease Area- 0.7793 Ha., Village- Asda mau, Tehsil- Haidergarh, District- Barabanki, Uttar Pradesh (Project Proponent- Shri Ashvani Kumar) with my team.
3. I have personally visited the site of proposal and certify that no mining/construction activity has been undertaken on the project site for the present proposal.
4. I am satisfied that all the necessary data/information submitted along with EC application are true and correct.
5. I certify that this project has been uploaded for the first time on Parivesh Portal.
6. I certify that there will be no mismatch between information/data provided on online application submitted on Parivesh Portal and the hard copy/presentation which will be submitted after acceptance of application.
7. The EMP report for the proposal is prepared by my team as per guidelines laid down by NABET/QCI.

3.3.3. Deliberations by the committee in previous meetings

N/A

3.3.4. Deliberations by the SEAC in current meetings

The committee discussed the matter and recommended grant of environmental clearance for the project

proposal along with general and specific conditions as annexed at Annexure-1 to these minutes.

3.3.5. Recommendation of SEAC

Recommended

3.3.6. Details of Environment Conditions

3.3.6.1. Specific

Environmental Attributes

1. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
2. Any mining activity shall be undertaken only after valid permission from Mining Department/District Administration and written agreement with land owner from where earth excavation is proposed.
3. No change in mining technology and scope of working shall be made without approval of Authority.
4. Personnel working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety and health aspects.
5. The Authority reserves the right to revoke the clearance if conditions stipulated are not implemented. The Authority will also be entitled to impose additional environmental conditions or modify the existing ones, if necessary.
6. In case of any deviation or alteration in the project proposed from those submitted to this Authority for clearance, a fresh reference should be made to the Authority to assess the adequacy of the condition(s) imposed and to add additional environmental protection Measures required, if any.
7. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

Specific Conditions:

1. The Environmental clearance will be co-terminus with the agreement/mining plan whichever is earlier.
2. Environment management should be in accordance with the present environment status of the project.
3. Approach kaccha road should be made motorable and maintained periodically.
4. Transportation of soil should be undertaken in covered containers.
5. Rehabilitation plan with planting of trees to be submitted along with the closure plan.
6. Land to be leveled and handed over to the owners after completion of excavation work.
7. A valid NOC from State Pollution Control Board shall be obtained for the Brick kiln prior to operation as per law and all guidelines must be followed, if applicable.
8. The mining operations shall be strictly limited to the proposed mining sites and proposed purpose.
9. Top soil should be adequately preserved and should be used for landscaping.
10. Excavated soil should be properly stored in a manner not to increase surrounding air pollution level.
11. Water sprinkling should be exercised during excavation and storage of soil for suppression of fugitive dust.
12. Excavated area should be properly reclaimed and ensured that no open bore hole is left.
13. Safety measures for the people working at the site shall be duly taken care of as per law.
14. The excavation work shall be done in day time only.
15. The project boundary shall be properly covered to restrict dust dispersion.
16. Precautionary measures during soil excavation for conservation and protection of rare and endangered flora and fauna found in the study area.
17. Noise level shall be maintained as per standards for both day and night.
18. The route map for soil transportation from excavation plots to work site should be firmed up and necessary permissions shall be sought from District Administration.
19. Vehicles hired for the transportation should be in good condition and should have Pollution Check Certificate and should conform to applicable air and noise emission standards.
20. Personnel exposure monitoring for respirable mineral dust shall be carried out for the workers and records maintained including health records of the workers. Awareness program for workers on impact of mining on their health and precautionary measures like use of personal protective equipments etc.

shall be carried out periodically. First aid facilities and adequate sanitary facility in the form of temporary toilets/septic tanks.

21. Solid waste material viz gutkha rappers, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management Rules.
22. Project proponent should maintain daily register for information of (a) collection of soil/clay, (b) manpower & (c) transportation purpose.
23. Soil mining shall strictly be undertaken as per rules and regulations/permissions obtained from District Administration/Mining Department
24. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. A copy of resolution as above shall be submitted to the authority along with list of beneficiaries with their mobile nos./address.
25. The borrowing/excavation activity shall be restricted to a maximum depth of 2 m. below general ground level at the site.
26. The borrowing/excavation activity shall be restricted to 2 m. above the ground water table at the site.
27. The borrowing/excavation activity shall not alter the natural drainage pattern of the area.
28. The borrowed/excavated pit shall be restored by the project proponent for useful purpose(s).
29. Appropriate fencing all around the borrowed/excavated pit shall be made to prevent any mishap.
30. Measures shall be taken to prevent dust emission by covering of borrowed/excavated earth during transportation.
31. Safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to borrowing/excavation of earth.
32. Workers/labourers shall be provided with facilities for drinking water and sanitation.
33. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
34. A minimum distance of 15 m from any civil structure shall be kept from the periphery of any excavation area.

3.4. Agenda Item No 4:

3.4.1. Details of the proposal

Proposed “Sand Stone (Gitti- Patthar, Boulder)” Project at Gata No.- 01 Mi. (Khand No.- 13) , Village- Belhat, Tehsil- Koraon, District- Prayagraj, U.P. (Leased Area : 4.858 ha./ 12.0 Acre), M/s Harsh Associates, Prop.- Smt. Vandana Chaurasia W/o Shri Deepak Chaurasia by VANDANA CHAURASIYA located at PRAYAGRAJ,UTTAR PRADESH			
Proposal For		Fresh ToR	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/UP/MIN/503103/2024	10083	19/05/2025	Mining of minerals (1(a))

3.4.2. Project Salient Features

null

3.4.3. Deliberations by the committee in previous meetings

N/A

3.4.4. Deliberations by the SEAC in current meetings

The project proponent/consultant did not appear. The committee discussed and deliberated that the project file should be closed and be opened only after request from the project proponent. The file shall not be treated as pending at SEAC. The matter will be discussed only after submission of online requests on prescribed online portal.

3.4.5. Recommendation of SEAC

Deferred for PP not attending the meeting

3.5. Agenda Item No 5:

3.5.1. Details of the proposal

Proposed plotted development colony residential housing and commercial complex at Khasra No. 1854, 1858, 1859, 1861, 1884 K, 1879, 1889, 1884, 1885, 1878, 1880, 1882, 1883, 1886, 1887, 1888, 1890, 1891, 1892, 1893, 1877 K, 1841, 1848, 1849, 1850, 1853, 1862, 1863, 1864, 1865, 1866, 1867, 1868, 1881, 1851 KHA, 1840 K, 1852 KHA, 1874 KHA, 1875 KHA, 1869, 1876 K, 1839 K, 1871, 1872. 1873, 1874 K, 1875 K, 1877 KHA, 1852 ENA, 1851 K, 1840 K, 1870, at Dasna, Tehsil & District-Ghaziabad, Uttar Pradesh by srds buildcon venture llp located at GHAZIABAD, UTTAR PRADESH

Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/UP/INFRA2/537233/2025	10084	19/05/2025	Building / Construction (8(a))

3.5.2. Project Salient Features

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant Dr. Yashpal Jain, EIA Coordinator, M/s Enviro Infra Solutions Pvt. Ltd. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Plotted Development Colony Residential Housing and Commercial Complex at Khasra No. 1854, 1858, 1859, 1861, 1884 K, 1879, 1889, 1884, 1885, 1878, 1880, 1882, 1883, 1886, 1887, 1888, 1890, 1891, 1892, 1893, 1877 K, 1841, 1848, 1849, 1850, 1853, 1862, 1863, 1864, 1865, 1866, 1867, 1868, 1881, 1851 KHA, 1840 K, 1852 KHA, 1874 KHA, 1875 KHA, 1869, 1876 K, 1839 K, 1871, 1872. 1873, 1874 K, 1875 K, 1877 KHA, 1852 ENA, 1851 K, 1840 K, 1870, at Dasna, Tehsil & District-Ghaziabad, Uttar Pradesh, M/s M/s SRSD Buildcon Venture LLP.
2. The total plot area is 1,56,747.41 sq. mtr. whereas total proposed built-up Area (including FAR) is 1,32,357 sq. mtr.
3. Expected population during operation will be approx. 1965 persons
4. Estimated cost of project is Rs. 800 Crores
5. Area details of the project:

Sl. No.	Description	Quantity	Unit
1.	Total Plot Area /Land Area	156747.41	SQMT
2.	Permissible Ground Coverage	49161.00	SQMT
3.	Ground Coverage Phase-1	9791	SQMT
4.	Ground Coverage Phase-2	14091	SQMT

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5.	Ground Coverage Phase-3	14144	SQMT
6.	Ground Coverage Phase-4	10854	SQMT
7.	Achieved Ground Coverage	48880	SQMT
8.	Total built up area for all phases (FAR)	132357.00	SQMT
9.	Proposed Commercial Area for all phases	5838.46	SQMT
10.	Detail of Density		
11.	Phase-1 Density Achieved	485	PERSONS
12.	Phase-2 Density Achieved	585	PERSONS
13.	Phase-3 Density Achieved	560	PERSONS
14.	Phase-4 Density Achieved	335	PERSONS
15.	Total Density Achieved	1965	PERSONS
16.	Built up Area Details		
17.	Phase-1	27118	SQMT
18.	Phase-2	37937	SQMT
19.	Phase-3	38081	SQMT
20.	Phase-4	29221	SQMT
21.	Total Built up Area	132357.00	SQMT
22.	Total nos. of villas	393	No.
23.	Max. height for villa	18	M
24.	Club	01	
25.	Swimming pool	01	

6. Salient features details:

WATER		
Total Water Requirement	339.30	KLD
Fresh water requirement	207.09	KLD
Treated Water Requirement	132.21	KLD
Waste water Generation	297.88	KLD

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Proposed Capacity of STP	500.0	KLD
Treated Water Available for Reuse	268.09	KLD
No of RWH of Pits Proposed	39	No.
Total Proposed ECS	512	N os
Perm. Green@15%	6	A cr e
Green Provided	11	A cr e
Total Power Requirement	6100	K V A
DG set backup	328	K V A
DG sets Proposed (Air cooled)	4 x 82 = 328	K V A
No of DG Sets	04	N o.

7. Water requirement details:

A)	TOTAL DAILY WATER DEMAND		
a)	TOTAL DOMESTIC	207093	LTRS.
b)	TOTAL FLUSHING	132212	LTRS.
	TOTAL (a+b)	339305	LTRS.
B)	WASTE WATER		
a)	DAILY REQUIREMENT	339305	LPD
b)	80% OF TOTAL DOMESTIC + (100%) TOTAL FLUSHING	297886.4	LTRS.
c)	Waste Water	297.88	KLD

d)	PROPOSED CAPACITY OF STP.	500	KLD
e)	WATER AVAILABLE FOR RECYCLING (FLUSHING & GARDENING)	268097.76	LTRS.
f)	Treated Water	268.09	KLD
C)	SOURCE OF WATER		
a)	FRESH WATER	207.09	KLD
b)	STP RECYCLED FOR FLUSHING	132.21	KLD
	TOTAL DAILY WATER DEMAND	339.3	KLD

8. Landscape plan:

No. of tree plantation required (50 trees per 10000 m ² plot area for development) = $50 * 156747.41 \text{ m}^2 \text{ plot area} / 10000 = 783.67$ says 784	784
No. of tree plantation proposed	784

9. Solid waste details:

42 Kg/day solid waste will be generated during construction phase.

782 Kg/day Solid waste will be generated during operation phase which will be segregated into biodegradable (391kg/day), Non- biodegradable (266kg/day), and Inert Waste (125kg/day).

10. Action Plan as per Ministry's O.M. dated 30/09/2020:

S.N.	Measures	Per Annum Cost (INR Lakhs)
1.	Provision of upgradation of computer lab in Government School, Dasna, Government school, Rasulpur and distribution of stationary items at Govt. Primary School, Masuri	30.00
2.	Medical Awareness camp in Dasna, Masuri, Akash Nagar, Piplehda villages with all essential facilities for basic health check up.	35.00
3.	Additional Tree Plantation (Fruits Trees) in the Dasna, Masuri, Akash Nagar, Piplehda villages.	10.00
4.	Provision of solar pannel/lights in Dasna, Masuri, Akash Nagar, Piplehda villages and Government School, Dasna, & Government school, Rasulpur	35.00
5.	Maintenance of playground for Government School, Dasna, Government school, Rasulpur and Govt. Primary School, Masuri	50.00
Total		160.00

11. Power requirement details:

Power requirement	6100 KVA
Sources of power	Paschimanchal Vidyut Vitran Nigam Limited (PVVNL), subsidiary of Uttar Pradesh Power Corporation Limited (UPPCL).
Back-up power supply arrange	Back-up DG sets of total capacity(328 KVA)

ment (Construction phase)	
Back-up power supply arrangement (operation phase)	Back-up DG sets of total capacity (4x82 kVA)
Stack height of DG	6 m above the terrace level of the building

The consultant (EIA Coordinator) also submitted an affidavit dated 27/05/2025 mentioning is as follows:

1. I Dr. Yashpal Jain, S/o Shri Lachman Dass Jain is EIA Coordinator, M/s Enviro Infra Solutions Pvt. Ltd.
2. I have prepared the Form-1, Form-1A, Conceptual Plan and other necessary documents for Plotted Development Colony Residential Housing and Commercial Complex at Khasra No. 1854, 1858, 1859, 1861, 1884 K, 1879, 1889, 1884, 1885, 1878, 1880, 1882, 1883, 1886, 1887, 1888, 1890, 1891, 1892, 1893, 1877 K, 1841, 1848, 1849, 1850, 1853, 1862, 1863, 1864, 1865, 1866, 1867, 1868, 1881, 1851 KHA, 1840 K, 1852 KHA, 1874 KHA, 1875 KHA, 1869, 1876 K, 1839 K, 1871, 1872. 1873, 1874 K, 1875 K, 1877 KHA, 1852 ENA, 1851 K, 1840 K, 1870, at Dasna, Tehsil & District-Ghaziabad, Uttar Pradesh, M/s M/s SRSD Buildcon Venture LLP with my team.
3. I have personally visited the site of proposal and no construction activity has been undertaken on the project site for the present proposal except boundary wall and temporary structure.
4. I am satisfied with all the necessary data/information submitted along with application for environment clearance is true and correct.
5. I certify that this project has been uploaded for the first time on Parivesh Portal.
6. I certify that there will be no mismatch between information/data provided on the online application/ EIA submitted on Parivesh Portal and hard copy/presentation submitted after acceptance of application.
7. The EIA/EMP report for the proposal is prepared by my team as per guidelines laid down by QCI/NABET.

3.5.3. Deliberations by the committee in previous meetings

N/A

3.5.4. Deliberations by the SEAC in current meetings

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3.5.5. Recommendation of SEAC

Recommended

3.5.6. Details of Environment Conditions

3.5.6.1. Specific

N/A

3.5.6.2. Standard

8(a)	Building / Construction
Statutory compliance	
1.	The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
2.	The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes,

	adequacy of firefighting equipment etc. as per National Building Code including protection measures from lightning etc.
3.	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1980, in case of the diversion of forest land for non-forest purpose involved in the project.
4.	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
5.	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
6.	The project proponent shall obtain the necessary permission for drawl of ground water / surface water required for the project from the competent authority.
7.	A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
8.	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.
9.	The provisions of the Solid Waste Management Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste Management Rules, 2016, shall be followed.
10.	The project proponent shall follow the ECBC/ECBC-R prescribed by Bureau of Energy Efficiency, Ministry of Power strictly.
Air quality monitoring and preservation	
1.	Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.
2.	A management plan shall be drawn up and implemented to contain the current exceedance in ambient air quality at the site.
3.	The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5) covering upwind and downwind directions during the construction period.
4.	Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.
5.	Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3-meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murrum and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site.
6.	Sand, murrum, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution.
7.	Wet jet shall be provided for grinding and stone cutting.
8.	Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.

9.	All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Management Rules 2016.
1 0.	The diesel generator sets to be used during construction phase shall be low sulphur diesel type and shall conform to Environmental (Protection) prescribed for air and noise emission standards.
1 1.	The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.
1 2.	For indoor air quality the ventilation provisions as per National Building Code of India.
Water quality monitoring and preservation	
1.	The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water.
2.	Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.
3.	Total fresh water use shall not exceed the proposed requirement as provided in the project details.
4.	The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
5.	A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed, the quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.
6.	At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.
7.	Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning etc. shall be done.
8.	Use of water saving devices/fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
9.	Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.
1 0.	Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
1 1.	The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. Rain water harvesting recharge pits/storage tanks shall be provided for ground water recharging as per the CGWB norms.

1 2.	A rain water harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built up area and storage capacity of minimum one day of total fresh water requirement shall be provided. In areas where ground water recharge is not feasible, the rain water should be harvested and stored for reuse. The ground water shall not be withdrawn without approval from the Competent Authority.
1 3.	All recharge should be limited to shallow aquifer.
1 4.	No ground water shall be used during construction phase of the project.
1 5.	Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.
1 6.	The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
1 7.	Sewage shall be treated in the STP with tertiary treatment. The treated effluent from STP shall be recycled/re-used for flushing, AC make up water and gardening. As proposed, no treated water shall be disposed in to municipal drain.
1 8.	No sewage or untreated effluent water would be discharged through storm water drains.
1 9.	Onsite sewage treatment of capacity of treating 100% waste water to be installed. The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Treated waste water shall be reused on site for landscape, flushing, cooling tower, and other end-uses. Excess treated water shall be discharged as per statutory norms notified by Ministry of Environment, Forest and Climate Change. Natural treatment systems shall be promoted.
2 0.	Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from STP.
2 1.	Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Central Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.
Noise monitoring and prevention	
1.	Ambient noise levels shall conform to residential area/commercial area/industrial area/silence zone both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.
2.	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
3.	Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.
Energy Conservation measures	
1.	Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be

	ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC.
2.	Outdoor and common area lighting shall be LED.
3.	Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.
4.	Energy conservation measures like installation of CFLs/ LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning.
5.	Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building bye-laws requirement, whichever is higher.
6.	Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.
Waste Management	
1.	A certificate from the competent authority handling municipal solid wastes, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project shall be obtained.
2.	Disposal of muck during construction phase shall not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
3.	Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials.
4.	Organic waste compost/Vermiculture pit/Organic Waste Converter within the premises with a minimum capacity of 0.3 kg /person/day must be installed.
5.	All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up must be done with the authorized recyclers.
6.	Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.
7.	Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environment friendly materials.
8.	Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016. Ready mixed concrete must be used in building construction.
9.	Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.
10.	Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.
Green Cover	

1.	No tree can be felled/transplant unless exigencies demand. Where absolutely necessary, tree felling shall be with prior permission from the concerned regulatory authority. Old trees should be retained based on girth and age regulations as may be prescribed by the Forest Department. Plantations to be ensured species (cut) to species (planted).
2.	A minimum of 1 tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping.
3.	Where the trees need to be cut with prior permission from the concerned local Authority, compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree that is cut) shall be done and maintained. Plantations to be ensured species (cut) to species (planted). Area for green belt development shall be provided as per the details provided in the project document.
4.	Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.
Transport	
1.	A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria. a. Hierarchy of roads with proper segregation of vehicular and pedestrian traffic. b. Traffic calming measures. c. Proper design of entry and exit points. d. Parking norms as per local regulation.
2.	Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.
null	
1.	A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.
Human health issues	
1.	All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.
2.	For indoor air quality the ventilation provisions as per National Building Code of India.
3.	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
4.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
5.	Occupational health surveillance of the workers shall be done on a regular basis.

6.	A First Aid Room shall be provided in the project both during construction and operations of the project.
Miscellaneous	
1.	The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed.
2.	ii. environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
3.	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
4.	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
5.	The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/conditions and/or shareholders/stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
6.	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
7.	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report
8.	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
9.	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
10.	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
11.	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during their presentation to the Expert Appraisal Committee.
12.	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change (MoEF&CC).
13.	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
14.	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

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1 5.	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
1 6.	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
1 7.	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
1 8.	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Specific Conditions

1.	Recommendations of mitigation measures from possible accident shall be implemented based on Risk Assessment studies conducted for worst case scenarios using latest techniques.
2.	<ol style="list-style-type: none"> 1. Project proponent is advised to explore the possibility and getting the cement in a closed container rather through the plastic bag to prevent dust emissions at the time of loading/unloading. 2. Project proponent should ensure that there will be no use of "Single use of Plastic" (SuP). 3. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs. GoI and others) anti-smog guns shall be installed to reduce dust during excavation. 4. The project proponent will comply the use of fuel for backup power as per guidelines issued by CPCB from time to time. 5. The project proponent will ensure that there is no mismatch/deviation between the project proposal submitted to SEIAA for environmental clearance and maps/drawings were approved by concerned development authority. In case of any mismatch/deviation, amended environmental clearance will be obtained by project proponent. In case of failure, the granted environmental clearance shall automatically deem to be cancelled. 6. The project proponent shall ensure that the project site does not attract/infringe any buffer zone, wetland zone etc. of no activity identified/declared under law. 7. Criteria/ norms provided by competent Authority regarding the seismic zone are followed for construction work. Provision of alarm system, to timely notify the residents, in case of occurrence of earthquake/other natural disasters/fire should be provided. A well defined evacuation plan should also be prepared and regular mock drills should be arranged for the residents. Rise of stairs should be constructed in a way, so that it should provide smooth movement. 8. The project proponent should develop green belt in the said project as per the plan submitted and also follow the guidelines of CPCB/Development authority for green belt as per the norms. The project proponent will prepare working plan of plantation/green belt development showing type of plant species and their spacing in consultation with subject expert/ forest department and submit to the forest department and concerned regulatory authority and ensure their survival and sustainability. 9. The proponent should provide electric vehicle charging facility as per the requirements at ground level and allocate the safe and suitable place in the premises for the same. 10. Project proponent should invest the CER amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment. 11. Proponent shall provide the dual pipeline network in the project for utilization of treated water of STP for different purposes and also provide the monitoring mechanism for the same. STP treated water not to be discharged outside the premises without the permission of the concerned authority. 12. The project proponent will ensure full exploitation of potential of rain water harvesting for storage and recharging and also treated wastewater in order to reduce the withdrawal of fresh water and accordingly use the three sources of water supply namely stored rain water, treated wastewater and the fresh water. The project proponent shall also provide a flow measuring device along with flow integrator for monitoring the various sources of water supply namely fresh water, treated waste water and stored harvested rain water. 13. The project proponent will ensure the quality of construction water as per standards and specifications of relevant codes in order to prevent possible corrosion in concrete, reinforcements and other structural components in order to avoid adverse social and environmental impacts.

	<p>14. The project proponent will ensure exploitation of maximum possible potential of solar energy generation in the proposed project area and prefer to use it instead of conventional electricity in order to reduce the Green House Gas Emission causing climate change.</p> <p>15. The project proponent will make necessary arrangement to get Structural auditing conducted by an expert institution once in 05 years during life span of the building to ensure safe life of the residents and prevent environmental and social hazards.</p> <p>16. The project proponent shall plan for storm water management drained with appropriate slope and length so that the flood water could get a passage to release in a short span of time.</p>
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3.6. Agenda Item No 6:

3.6.1. Details of the proposal

“Sand Stone (Gitti- Patthar, Boulders)” Project at Gata No.- 584 (Khand No.- 08), Village- Piprawan, Tehsil- Meja, District- Prayagraj, U.P. (Leased Area : 3.2374 ha./ 8.0 Acre) Prop.- Smt. Mohini Devi W/o Shri Shankar Dayal Singh by SMT MOHINI DEVI W/O SH. SHANKAR DAYAL SINGH located at PRAYAGRAJ,UTTAR PRAD ESH			
Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/UP/MIN/505060/2024	10085-8267	19/05/2025	Mining of minerals (1(a))

3.6.2. Project Salient Features

<p>The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant Mr. Shamshad Ahmad, EIA Coordinator, M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -</p> <p>1. The environmental clearance is sought for Sand Stone (Gitti- Patthar, Boulders) Mining at Gata No.- 584 (Khand No.- 08), Village- Piprawan, Tehsil- Meja, District- Prayagraj, U.P. (Leased Area- 3.2374 ha).</p> <p>2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 327/Parya/SEIAA/8267/2023, dated: 05/12/2023.</p> <p>3. The Public Hearing was organized on 02/07/2024. Final EIA report submitted by the project proponent on 07/12/2024.</p> <p>4. Salient features of the project as submitted by the project proponent:</p>		
1.	On-line proposal No.	SIA/UP/MIN/505060/2024
2.	File No. allotted by SEIAA, UP	10085 / 8267
3.	Date of Letter of Intent (LoI) issued by DM	Lease deed is executed on 07.12.2016 for a period of ten years from 07.12.2016 to 06.12.2026
4.	Date of approval of Mining Plan	12/01/2022
5.	Name of Proponent	Smt. Mohini Devi W/o Shri Shankar Dayal Singh
6.	Full correspondence address of proponent	R/o- Osa, Tehsil- Bara, District – Prayagraj, U.P.
7.	Name of Project	Sand Stone (Gitti- Patthar, Boulders) Mining Project

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8.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 584 (Khand No.- 08)																																							
9.	Name of Village	Piprawan																																							
10.	Tehsil	Meja																																							
11.	District	Prayagraj																																							
12.	Name of Minor Mineral	Sand Stone (Gitti- Patthar, Boulders)																																							
13.	Sanctioned Lease Area (in Ha.)	3.2374 ha./ 8.0 Acre																																							
14.	Max.& Min mRL within lease area	124.3 mRL- 110 mRL																																							
15.	Pillar Coordinates	<table border="1"> <thead> <tr> <th colspan="3">Coordinates as per Terms of Reference</th> </tr> <tr> <th>Pillars</th> <th>Latitude (N)</th> <th>Longitude (E)</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>25° 07' 23.40"N</td> <td>81° 53' 03.84"E</td> </tr> <tr> <td>B</td> <td>25° 07' 21.00"N</td> <td>81° 53' 04.12"E</td> </tr> <tr> <td>C</td> <td>25° 07' 26.83"N</td> <td>81° 52' 51.01"E</td> </tr> <tr> <td>D</td> <td>25° 07' 23.55"N</td> <td>81° 52' 50.00"E</td> </tr> </tbody> </table> <table border="1"> <thead> <tr> <th colspan="3">As per Approved District Survey Report</th> </tr> <tr> <th colspan="3">Gata No.- 584/1 Mi (Khand No.- 08), Area- 3.238 ha.</th> </tr> <tr> <th>Pillars</th> <th>Latitude (N)</th> <th>Longitude (E)</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>25° 07' 25.80"N</td> <td>81° 52' 54.06"E</td> </tr> <tr> <td>B</td> <td>25° 07' 23.28"N</td> <td>81° 53' 07.20"E</td> </tr> <tr> <td>C</td> <td>25° 07' 21.18"N</td> <td>81° 53' 06.78"E</td> </tr> <tr> <td>D</td> <td>25° 07' 22.14"N</td> <td>81° 52' 53.52"E</td> </tr> </tbody> </table>	Coordinates as per Terms of Reference			Pillars	Latitude (N)	Longitude (E)	A	25° 07' 23.40"N	81° 53' 03.84"E	B	25° 07' 21.00"N	81° 53' 04.12"E	C	25° 07' 26.83"N	81° 52' 51.01"E	D	25° 07' 23.55"N	81° 52' 50.00"E	As per Approved District Survey Report			Gata No.- 584/1 Mi (Khand No.- 08), Area- 3.238 ha.			Pillars	Latitude (N)	Longitude (E)	A	25° 07' 25.80"N	81° 52' 54.06"E	B	25° 07' 23.28"N	81° 53' 07.20"E	C	25° 07' 21.18"N	81° 53' 06.78"E	D	25° 07' 22.14"N	81° 52' 53.52"E
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16.	Total Geological Reserves	2070882 m ³																																							
17.	Total Mineable Reserves	1030221 m ³																																							
18.	Proposed Production / year	80000 m ³																																							
19.	Sanctioned Period of Mine lease	10 Years (from 07.12.2016 to 06.12.2026)																																							
20.	Method of Mining	Opencast Semi-Mechanized																																							
21.	No.Of workers	26 (approx.)																																							
22.	Type of Land	Govt. revenue land																																							
23.	Ultimate Depth of Mining	24 meter (average)																																							
24.	Nearest metalled road from site	200m																																							
25.	Water Requirement	<table border="1"> <thead> <tr> <th>PURPOSE</th> <th>REQUIREMENT (KLD)</th> </tr> </thead> <tbody> <tr> <td>Drinking & Others</td> <td>0.30</td> </tr> <tr> <td>Suppression of dust</td> <td>1.20</td> </tr> <tr> <td>Plantation</td> <td>4.00</td> </tr> <tr> <td>Total</td> <td>5.50</td> </tr> </tbody> </table>	PURPOSE	REQUIREMENT (KLD)	Drinking & Others	0.30	Suppression of dust	1.20	Plantation	4.00	Total	5.50																													
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26.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. NABET/EIA/24-27/RA0372 Validity upto -30/11/2027
	Any litigation pending against the project or land in any court	No
	Details of 500 m Cluster certificate Verified by Mining Officer	DMO (Khanan Anubhag) Prayagraj vide Letter No. 1409/Khanij/2023-24, Dated 16.08.2023
	Details (Page no.) of mining lease area, Geo coordinates & Mineable quantity mentioned in approved DSR	Table No.- 9.0, S.No.- 60 with Correction Letter No.- 304/Khanij/2025-26 dated- 26.05.2025
	Proposed EMP cost	EMP in First Year - 19.55 Lakh EMP (Recurring Years) – 8.20 Lakh
	Length and breadth of Haul Road.	Length- 200m, Width- more than 6.0 m
	No. of Trees to be Planted	4000
	Monitoring Period	Oct., 2023 to Dec., 2023 (Post-Monsoon Season)

5. Action Plan as per Ministry's O.M. dated 30/09/2020:

S. No.	CER Activity	Estimate Cost	Numbers/Quantity	Total Cos
	Installation of Solar Light on haul road of the Piprawan village connecting road.	Rs. 25000/- solar light	2 Solar Light	Rs. 50,000
	Installation of Computer in Primary School Piprawan	Rs. 40,000 per Computer	1 Computer	Rs. 40,000
	Distribution of Bicycle to 5 students get first position in his/her class primary school in village Piprawan	Rs. 9,000 per Bicycle	5 Bicycle	Rs. 45000
	Total			Rs. 1,35,000

6. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.

7. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.

8. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.

9. There is no litigation pending in any court regarding this project.

10. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 07/11/2024 mentioning is as follows:

- I, Pankaj Srivastava S/o Sri V.V. Srivastava am EIA Coordinator of Paramarsh Servicing Environment and Development.
- I have prepared EIA report for EC in the name of Smt. Mohini Devi W/o Shri Shankar Dayal Singh for the "Sand Stone (Gitti- Patthar, Boulders)" Project at Gata No.- 584 (Khand No.- 08), Village- Piprawan, Tehsil- Meja, District- Prayagraj, U.P. (Leased Area : 3.2374 ha./ 8.0 Acre) with my team.
- I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
- I am satisfied with that all the necessary data/information submitted along with EIA are true and correct.

5. I certify that this project proposal has been uploaded for the first time on Parivash Portal.
6. I certify that there is no mismatch between information/data provided on the online application submitted on Parivash Portal and hard copy which will be submitted after acceptance of application.
7. I state that all the TOR Points have been complied and all the issues raised during Public Hearing have been properly addressed in EIA report.
8. The EIA report for the Proposal is prepared by my team as per guideline laid down by QCI/NABET.

3.6.3. Deliberations by the committee in previous meetings

N/A

3.6.4. Deliberations by the SEAC in current meetings

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3.6.5. Recommendation of SEAC

Recommended

3.6.6. Details of Environment Conditions

3.6.6.1. Specific

N/A

3.6.6.2. Standard

1(a)	Mining of minerals
null	
1.	The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
2.	The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
Statutory compliance	
1.	The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
2.	The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least

	two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
3.	The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred. PP needs to apply for transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
4.	The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors before commencing the mining operations.
5.	The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area."
6.	A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
7.	State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
Statutory compliance	
1.	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
2.	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
3.	The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
4.	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of Schedule-I species in the study area).
5.	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
6.	The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
7.	This Environmental Clearance (EC) is subject to orders/ judgment of Honble Supreme Court of India, Honble High Court, Honble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
Air quality monitoring and preservation	
1.	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metallated road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive

	dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.
2.	The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognised under Environment (Protection) Act, 1986. 9) The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g., PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to S02 and NOx emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120 each). covering upwind and downwind directions.
3.	The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories. Monitor fugitive emissions in the plant premises.
4.	The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
5.	The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g., PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to S02 and NOx emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120 each).covering upwind and downwind directions.
Air quality monitoring and preservation	
1.	Design the ventilation system for adequate air changes as per ACGIH document for all tunnels, motor houses, Oil Cellars.
2.	The project proponent use leak proof trucks/dumpers carrying ore and other raw materials and cover them with tarpaulin.
3.	The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
Air quality monitoring and preservation	
1.	Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
2.	Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
Water quality monitoring and preservation	
1.	The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.

2.	The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
3.	The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
4.	Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
5.	Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
Water quality monitoring and preservation	
1.	Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
2.	Adhere to Zero Liquid Discharge
3.	The project proponent shall provide the slime disposal facility with impervious lining and collection wells for seepage. The water collected from the slime pond shall be treated and recycled.
4.	The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
5.	Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC annually.
6.	Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
7.	In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
8.	The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease including upstream and downstream. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April May), monsoon (August), post-

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	monsoon (November) and winter (January) and the records of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
9.	The project proponent shall practice rainwater harvesting to maximum possible extent.
10.	The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.
11.	Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
Noise monitoring and prevention	
1.	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
2.	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.
Noise and vibration monitoring and prevention	
1.	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
2.	The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
Noise and vibration monitoring and prevention	
1.	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
Mining plan	
1.	The Project Proponent shall adhere to approved mining plan, inter alia, including, total excavation (quantum of mineral, waste, over burden, inter burden and top soil etc.); mining technology; lease area; scope of working (method of mining, overburden & dump management, O.B& dump mining, mineral transportation mode, ultimate depth of mining, concurrent reclamation and reclamation at mine closure; land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life; etc.).
Energy Conservation measures	
1.	Provide LED lights in their offices and residential areas.
2.	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
Mining plan	

1.	The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.
Waste management	
1.	The waste oil, grease and other hazardous waste shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016.
2.	Kitchen waste shall be composted or converted to biogas for further use.(to be decided on case to case basis depending on type and size of plant)
Land reclamation	
1.	Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
2.	Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
Land reclamation	
1.	The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
2.	The Overburden (O.B.), waste and topsoil generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB / waste dumps / topsoil dump like height, width and angle of slope shall be governed as per the approved Mining Plan and the guidelines/circulars issued by D.G.M.S. The topsoil shall be used for land reclamation and plantation.
Green Belt and EMP	
1.	Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant
Transportation	
1.	The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

Transportation	
1.	No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers. [If applicable in case of road transport].
Green Belt and EMP	
1.	The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.
Public hearing and Human health issues	
1.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
Public hearing and Human health issues	
1.	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
2.	The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
3.	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
Green Belt	
1.	The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.
Corporate Environment Responsibility	
1.	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
Public hearing and human health issues	
1.	Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.

Corporate Environment Responsibility	
1.	All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Mineral Beneficiation plants shall be implemented.
2.	The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest I wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
Corporate Environment Responsibility	
1.	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
2.	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
3.	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.
Miscellaneous	
1.	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
2.	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
3.	Concealing factual data failure to comply with any or submission of false/ fabricated data and of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
4.	The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
5.	The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
6.	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
7.	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.

Miscellaneous	
1.	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
2.	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
3.	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
4.	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
5.	44) The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
6.	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
7.	The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.
8.	A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.
9.	In pursuant to Ministry's O.M No 22-34/2018-IA.III dated 16.01.2020 to comply with the direction made by Honble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
10.	The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.
1.	1. The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period the EC will automatically become null and void.
1.	2. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
1.	3. The project proponent shall install solar lights in their project area to minimise the consumption of electricity.
	4. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
	5. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer/Expert Agency in this field.
	6. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
	7. In case the blasting is proposed during a mining operation, the project proponent needs to assess its

impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.

8. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3 years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
9. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
10. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
11. Project proponent is directed to invest the CER amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
12. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
13. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
14. The project proponent should explore the possibilities of rainwater harvesting.
15. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
16. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
17. As per the proposed plan, plantation with area specific plant species, number of plants to be Planted and report of green belt development to be submitted to the Forest Department, UPPCB and Directorate of Environment, UP.
18. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05 ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05 ha, the E.C issued will stand revoked.
19. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
20. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
21. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
22. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
23. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
24. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
25. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
26. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
27. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long

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	<p>period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.</p> <p>28. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.</p> <p>29. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.</p> <p>30. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.</p> <p>31. The blasting will be done only after getting permission from the Mining Department/competent authority.</p>
Miscellaneous	
1.	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
2.	The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
3.	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
4.	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponents website permanently.
5.	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
Corporate Environment Responsibility (CER)	
1.	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.

3.7. Agenda Item No 7:

3.7.1. Details of the proposal

Proposed Green Road IIM Road To Hardinge bridge on Left hand side of Gomti River by ATUL MISHRA located at LUCKNOW,UTTAR PRADESH			
Proposal For		Fresh ToR	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/UP/INFRA1/537167/2025	10086	19/05/2025	Road

3.7.2. Project Salient Features

null

3.7.3. Deliberations by the committee in previous meetings

N/A

3.7.4. Deliberations by the SEAC in current meetings

The project proponent/consultant did not appear. The committee discussed and deliberated that the project file should be closed and be opened only after request from the project proponent. The file shall not be treated as pending at SEAC. The matter will be discussed only after submission of online requests on prescribed online portal.

3.7.5. Recommendation of SEAC

Deferred for PP not attending the meeting

3.8. Agenda Item No 8:**3.8.1. Details of the proposal**

Environmental Impact Assessment of Proposed Green Corridor from IIM Road to Kisan Path on both banks of Gomti River. Part-IV Shaheed Path Bridge to Kisan Path Aqueduct (LHS) 6.30 Km, which will be a part of Lucknow Green Corridor. by ATUL MISHRA located at LUCKNOW,UTTAR PRADESH

Proposal For		Fresh ToR	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/UP/INFRA1/537166/2025	10087	19/05/2025	Road (7(f))

3.8.2. Project Salient Features

null

3.8.3. Deliberations by the committee in previous meetings

N/A

3.8.4. Deliberations by the SEAC in current meetings

The project proponent/consultant did not appear. The committee discussed and deliberated that the project file should be closed and be opened only after request from the project proponent. The file shall not be treated as pending at SEAC. The matter will be discussed only after submission of online requests on prescribed online portal.

3.8.5. Recommendation of SEAC

Deferred for PP not attending the meeting

3.9. Agenda Item No 9:**3.9.1. Details of the proposal**

“Ordinary Earth Mining” Project at Gata No.- 1160mi, Village- Pachon, Tehsil- Sikandra Rao, District- Hathras, Uttar Pradesh. (Area-0.3450 Ha). Shri Vikas Singh by VIKASH SINGH located at HATHRAS,UTTAR PRAD ESH			
Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/UP/MIN/538232/2025	10088	19/05/2025	Mining of minerals (1(a))

3.9.2. Project Salient Features

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant Mr. Ajay Kumar, EIA Coordinator, M/s AGS Environmental Services Pvt. Ltd. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Ordinary Earth Mining Project at Gata No.- 1160mi, Village- Pachon, Tehsil- Sikandra Rao, District- Hathras, Uttar Pradesh, (Leased Area-0.3450 Ha).
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/538232/2025
2.	File No. allotted by SEIAA, UP	10088
3.	Date of approval of Mining Plan	14/05/2025
4.	Name of Proponent	Shri Vikas Singh S/o Shri Tursanpal Singh
5.	Full correspondence address of proponent	Add. –Add. –268, Nagla Chhaua, Tehsil-Sikandra Rao, District-Hathras, Uttar Pradesh
6.	Name of Project	Ordinary Earth Mining Project
7.	Project location (Plot/Khasra/Gata No.)	Gata No.- 1160mi
8.	Name of Village	Pachon
9.	Tehsil	Sikandra Rao
10.	District	Hathras
11.	Name of Minor Mineral	Ordinary Soil

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12.	Sanctioned Lease Area (in Ha.)	0.3450ha.																	
13.	Max.&Min mrl within lease area	199 mRL- 193 mRL																	
14.	Pillar Coordinates (Verified by DMO)	<table border="1"> <thead> <tr> <th>Gata No</th> <th>Pillars</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td rowspan="4">1160mi</td> <td>A</td> <td>27°44'24.47"N</td> <td>78°26'26.18"E</td> </tr> <tr> <td>B</td> <td>27°44'24.86"N</td> <td>78°26'23.19"E</td> </tr> <tr> <td>C</td> <td>27°44'26.76"N</td> <td>78°26'24.64"E</td> </tr> <tr> <td>D</td> <td>27°44'25.13"N</td> <td>78°26'26.60"E</td> </tr> </tbody> </table>	Gata No	Pillars	Latitude	Longitude	1160mi	A	27°44'24.47"N	78°26'26.18"E	B	27°44'24.86"N	78°26'23.19"E	C	27°44'26.76"N	78°26'24.64"E	D	27°44'25.13"N	78°26'26.60"E
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15.	Total Geological Reserves	7590 m ³																	
16.	Total Mineable Reserves	6210 m ³																	
17.	Total Proposed Production (in three months)	6210 m ³																	
18.	Proposed Production	6210 m ³ within 3 months																	
19.	Sanctioned Period of Mine lease	Agreement of 3months with land owners																	
20.	No. of workers	10																	
21.	Type of Land	Private Land																	
22.	Ultimate Depth of Mining	2.20 meter																	
23.	Nearest metalled road from site	0.49 km																	
24.	Water Requirement	<table border="1"> <thead> <tr> <th>PURPOSE</th> <th>REQUIREMENT (KLD)</th> </tr> </thead> <tbody> <tr> <td>Drinking & Others</td> <td>0.10</td> </tr> <tr> <td>Suppression of dust</td> <td>0.60</td> </tr> <tr> <td>Plantation</td> <td>0.20</td> </tr> <tr> <td>Total</td> <td>0.90</td> </tr> </tbody> </table>	PURPOSE	REQUIREMENT (KLD)	Drinking & Others	0.10	Suppression of dust	0.60	Plantation	0.20	Total	0.90							
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25.	Name of QCI Accredited Consultant with QCI No and period of validity.	AGS Environmental Services Pvt. Ltd. (Certificate No.- NABET/EIA/2326/IA 0122) Validity- July, 12 TH 2026																	
26.	Any litigation pending against the project or land in any court	No																	
27.	Details of 500 m certificate Verified by Mining Officer	Letter No.- 1075/ DLRC-2025 Dated 14/05/2025																	
	Proposed EMP cost	1.02 Lakh																	
	Length and breadth of Haul Road.	Length- 0.49 Km, Width- more than 6.0 m																	
	No. of Trees to be Planted	50																	

3. Action Plan as per Ministry's O.M. dated 30/09/2020:

Sr.N	Particulars	Capital Cost (Rs.)
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o.		
	Sprinkling of water along the haul road (490 m)	40,000.00
	Plantation (50plants) @ Rs 640 with Tree Guard	32,000.00
	Tarpaulin during transportation.	10,000.00
	Solar Street Light 2nos	20,000.00
Total		1,02,000.00

4. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
5. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).
The consultant (EIA Coordinator) also submitted an affidavit dated 26/05/2025 mentioning is as follows:
 1. I Ajay Kumar S/o Shri Sudhir Kumar is EIA Coordinator of AGS Environmental Services Pvt. Ltd., New Delhi.
 2. I have prepared the EMP report for the EC in Name of Shri Vikas Singh S/o Shri Tursanpal Singh Add. -268, Nagla Chhaua, Tehsil-Sikandra Rao, District-Hathras, Uttar Pradesh for the Ordinary Earth Mining Project at Gata No.- 1160mi, Village- Pachon, Tehsil- Sikandra Rao, District- Hathras, Uttar Pradesh. (Area-0.3450 Ha) With my team.
 3. I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
 4. I am satisfied that all the necessary data/ information submitted along with EMP are true and correct.
 5. I certify that this project proposal has been uploaded for the first time on Parivesh Portal. In case the project is being uploaded for the 2nd time that is only after the withdrawal of previous project has been accepted by SEIAA, UP on Parivesh Portal.
 6. I certify that there will be no mismatch between information/data provided on the online application submitted on Parivesh Portal and the hard copy/presentation which will be submitted after acceptance of application.
 7. The EMP report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

3.9.3. Deliberations by the committee in previous meetings

N/A

3.9.4. Deliberations by the SEAC in current meetings

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-1 to these minutes.

3.9.5. Recommendation of SEAC

Recommended

3.9.6. Details of Environment Conditions

3.9.6.1. Specific

Environmental Attributes

1. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
2. Any mining activity shall be undertaken only after valid permission from Mining Department/District Administration and written agreement with land owner from where earth excavation is proposed.
3. No change in mining technology and scope of working shall be made without approval of Authority.
4. Personnel working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety and health aspects.
5. The Authority reserves the right to revoke the clearance if conditions stipulated are not implemented. The Authority will also be entitled to impose additional environmental conditions or modify the existing ones, if necessary.
6. In case of any deviation or alteration in the project proposed from those submitted to this Authority for clearance, a fresh reference should be made to the Authority to assess the adequacy of the condition(s) imposed and to add additional environmental protection Measures required, if any.
7. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

Specific Conditions:

1. The Environmental clearance will be co-terminus with the agreement/mining plan whichever is earlier.
2. Environment management should be in accordance with the present environment status of the project.
3. Approach kachcha road should be made motorable and maintained periodically.
4. Transportation of soil should be undertaken in covered containers.
5. Rehabilitation plan with planting of trees to be submitted along with the closure plan.
6. Land to be leveled and handed over to the owners after completion of excavation work.
7. A valid NOC from State Pollution Control Board shall be obtained for the Brick kiln prior to operation as per law and all guidelines must be followed, if applicable.
8. The mining operations shall be strictly limited to the proposed mining sites and proposed purpose.
9. Top soil should be adequately preserved and should be used for landscaping.
10. Excavated soil should be properly stored in a manner not to increase surrounding air pollution level.
11. Water sprinkling should be exercised during excavation and storage of soil for suppression of fugitive dust.
12. Excavated area should be properly reclaimed and ensured that no open bore hole is left.
13. Safety measures for the people working at the site shall be duly taken care of as per law.
14. The excavation work shall be done in day time only.
15. The project boundary shall be properly covered to restrict dust dispersion.
16. Precautionary measures during soil excavation for conservation and protection of rare and endangered flora and fauna found in the study area.
17. Noise level shall be maintained as per standards for both day and night.
18. The route map for soil transportation from excavation plots to work site should be firmed up and necessary permissions shall be sought from District Administration.
19. Vehicles hired for the transportation should be in good condition and should have Pollution Check Certificate and should conform to applicable air and noise emission standards.
20. Personnel exposure monitoring for respirable mineral dust shall be carried out for the workers and records maintained including health records of the workers. Awareness program for workers on impact of mining on their health and precautionary measures like use of personal protective equipments etc. shall be carried out periodically. First aid facilities and adequate sanitary facility in the form of temporary toilets/septic tanks.
21. Solid waste material viz gutkha rappers, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management Rules.
22. Project proponent should maintain daily register for information of (a) collection of soil/clay, (b) manpower & (c) transportation purpose.
23. Soil mining shall strictly be undertaken as per rules and regulations/permissions obtained from District Administration/Mining Department
24. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. A copy of resolution as above shall be submitted to the authority along with list of beneficiaries with their mobile nos./address.
25. The borrowing/excavation activity shall be restricted to a maximum depth of 2 m. below general ground level at the site.

26.	The borrowing/excavation activity shall be restricted to 2 m. above the ground water table at the site.
27.	The borrowing/excavation activity shall not alter the natural drainage pattern of the area.
28.	The borrowed/excavated pit shall be restored by the project proponent for useful purpose(s).
29.	Appropriate fencing all around the borrowed/excavated pit shall be made to prevent any mishap.
30.	Measures shall be taken to prevent dust emission by covering of borrowed/excavated earth during transportation.
31.	Safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to borrowing/excavation of earth.
32.	Workers/labourers shall be provided with facilities for drinking water and sanitation.
33.	A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
34.	A minimum distance of 15 m from any civil structure shall be kept from the periphery of any excavation area.

3.10. Agenda Item No 10:

3.10.1. Details of the proposal

Proposed Project of Building Stone Sandstone Mine at Gata No. 83 Gh, Sl. No. 04, Area 5.0 ha in Village- Bhusi Pathraha, Tehsil- Lalganj, District- Mirzapur, Uttar Pradesh of Shri Subhash Chand Tripathi by SubHash Chand Tripathi located at MIRZAPUR,UTTAR PRADESH			
Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/UP/MIN/537261/2025	10089-9348	20/05/2025	Mining of minerals (1(a))

3.10.2. Project Salient Features

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant Mr. Ankur Sharma, EIA Coordinator, M/s Aegis Environment Research Pvt. Ltd. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Building Stone/Sandstone Mining Project at Gata No.- 83 Gh, S. No.- 04, Village- Bhusi Pathraha, Tehsil-Lalganj, District-Mirzapur, State-Uttar Pradesh, (Leased Area- 5.0 Ha).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. TO24B0108UP5145335N dated 22/12/2024.
3. The Public Hearing was organized on 11/04/2025. Final EIA report submitted by the project proponent on 20/05/2025.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/537261/2025.
2.	LOI No and Issue Date	1329/-/-/2024 Dated 09/07/2024
3.	Mine Plan Approval No & Date	Letter No. 404647, dated 08.10.2024
4.	File No. allotted by SEIAA, UP	10089-9348
5.	Name of Proponent	Prop: Shri Subhash Chand Tripathi
6.	Full correspondence address of proponent	R/o Village - Chaugana, Post- Kador, Bhadohi, SantRavidas Nag

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ar (U.P.).

		ar (U.P.).																
7.	Name of Project	Bhusi Pathraha Building Stone/Sandstone Mining Project																
8.	Project location (Plot/Khasra/Gata No.)	Gata No. 83 Gh, Sl. No. 04																
9.	Name of Village	Bhusi Pathraha																
10.	Tehsil	Lalganj																
11.	District	Mirzapur																
12.	Name of Minor Mineral	Building Stone/Sandstone																
13.	Sanctioned Lease Area (in Ha.)	5.0 Ha																
14.	Max & Min mRL within lease area	Max- 195.0 mRL& 189.0 mRL																
15.	Pillar Coordinates (Verified by DMO)	<table border="1"> <thead> <tr> <th>Pillar No</th> <th>Latitude(N)</th> <th>Longitude(E)</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>24°59'39.03"N</td> <td>82°28'36.29"E</td> </tr> <tr> <td>B</td> <td>24°59'46.03"N</td> <td>82°28'36.49"E</td> </tr> <tr> <td>C</td> <td>24°59'44.60"N</td> <td>82°28'44.90"E</td> </tr> <tr> <td>D</td> <td>24°59'37.87"N</td> <td>82°28'44.70"E</td> </tr> </tbody> </table>		Pillar No	Latitude(N)	Longitude(E)	A	24°59'39.03"N	82°28'36.29"E	B	24°59'46.03"N	82°28'36.49"E	C	24°59'44.60"N	82°28'44.90"E	D	24°59'37.87"N	82°28'44.70"E
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D	24°59'37.87"N	82°28'44.70"E																
16.	Total Geological Reserves	21,56,697 Cum																
17.	Total Mineable Reserves	15,74,852 Cum																
18.	Total Proposed Production(in five year)	11,25,000 cum/year																
19.	Proposed Production/ Year	2,25,000 cum/year																
20.	Sanctioned Period of Mine lease	Maximum 10 years																
21.	No.of workers	41																
22.	Type of Land	Private land																
23.	Ultimate depth of mining	36 m																
24.	Nearest metalled road from site	NH- 135Approx. 7.0 km towards NWdirection.																
25.	Water Requirement	PURPOSE	REQUIREMENT (KLD)															
		Drinking	0.41															
		Suppression of dust	1.82															
		Plantation	5.0															
		Others	0.41															
		Total	7.64															

26.	Name of QCI Accredited Consultant with QCI No and period of validity.	Aegis Environment Research Pvt. Ltd., Certificate No. NABET/EIA/25-28/ IA 0153, Valid Upto January 29, 2028.
27.	Any litigation pending against the project or land in any court	No
28.	Details of 500 m Cluster Map & certificate issued by Mining Officer	Yes, certified 1884/MMC-30/2024-2025 Dated-16/08/2024
29.	Details (Page no.) of mining lease area, Geo coordinates & Mineable quantity mentioned in approved DSR	Yes, mining lease area & Mineable quantity mentioned in approved DSR at page No. 128 Sl. No. 8.
30.	Proposed EMP cost	EMP Recurring Cost- Rs. 8,75,000/- (Including CER Cost)
31.	Length and breadth of Haul Road	Length: 152m, width: 6 m
32.	No. of Trees to be Planted	5000 plants
33.	Monitoring Period	October to December 2024

5. Action Plan as per Ministry's O.M. dated 30/09/2020:

Sl. No.	Activity	Capital Cost (in Rs.)	Quantity
1	Toilet construction specially in girl school in village Bhusi Pathraha	3,00,000	-
2	Installation of Solar Plants in village Bhusi Pathraha	2,00,000	-
Total (in life time)		5,00,000	

6. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.

7. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.

8. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.

9. There is no litigation pending in any court regarding this project.

10. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 26/05/2025 mentioning is as follows:

1. I, Ankur Sharma, S/o Sri Lalit Mohan Sharma am EIA Coordinator of Aegis Environment Research Pvt. Ltd.
2. I have prepared EIA report for EC in the name of Building Stone/Sandstone Mining Project at Gata No.- 83 Gh, S. No.- 04, Village- Bhusi Pathraha, Tehsil-Lalganj, District-Mirzapur, State-Uttar Pradesh, (Leased Area- 5.0 Ha) with my team.
3. I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
4. I am satisfied with that all the necessary data/information submitted along with EIA are true and correct.
5. I certify that this project proposal has been uploaded for the first time on Parivash Portal.
6. I certify that there is no mismatch between information/data provided on the online application submitted on Parivash Portal and hard copy which will be submitted after acceptance of application.
7. I state that all the TOR Points have been complied and all the issues raised during Public Hearing have been properly addressed in EIA report.
8. The EIA report for the Proposal is prepared by my team as per guideline laid down by QCI/NABET

3.10.3. Deliberations by the committee in previous meetings

N/A

3.10.4. Deliberations by the SEAC in current meetings**3.10.5. Recommendation of SEAC**

Recommended

3.10.6. Details of Environment Conditions**3.10.6.1. Specific**

N/A

3.10.6.2. Standard

1(a)	Mining of minerals
null	
1.	The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
2.	The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
Statutory compliance	
1.	A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
2.	The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area."
3.	The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.

4.	The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
5.	State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
6.	The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors before commencing the mining operations.
7.	The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred. PP needs to apply for transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
Statutory compliance	
1.	This Environmental Clearance (EC) is subject to orders/ judgment of Honble Supreme Court of India, Honble High Court, Honble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
2.	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
3.	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of Schedule-I species in the study area).
4.	The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
5.	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
6.	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
7.	The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
Air quality monitoring and preservation	
1.	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.
2.	The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognised under Environment (Protection) Act, 1986. 9) The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main

	pollutants released (e.g., PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120 each). covering upwind and downwind directions.
3.	The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g., PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120 each).covering upwind and downwind directions.
4.	The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
5.	The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories. Monitor fugitive emissions in the plant premises.
Air quality monitoring and preservation	
1.	Design the ventilation system for adequate air changes as per ACGIH document for all tunnels, motor houses, Oil Cellars.
2.	The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
3.	The project proponent use leak proof trucks/dumpers carrying ore and other raw materials and cover them with tarpaulin.
Air quality monitoring and preservation	
1.	Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
2.	Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
Water quality monitoring and preservation	
1.	The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.
2.	The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
3.	The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification

	through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
4.	Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
5.	Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
Water quality monitoring and preservation	
1.	In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
2.	The project proponent shall provide the slime disposal facility with impervious lining and collection wells for seepage. The water collected from the slime pond shall be treated and recycled.
3.	Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
4.	Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
5.	The project proponent shall practice rainwater harvesting to maximum possible extent.
6.	The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.
7.	The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease including upstream and downstream. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
8.	Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
9.	Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC annually.

1 0.	The project proponent shall monitor regularly groundwater quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
1 1.	Adhere to Zero Liquid Discharge
Noise monitoring and prevention	
1.	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
2.	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.
Noise and vibration monitoring and prevention	
1.	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
2.	The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
Noise and vibration monitoring and prevention	
1.	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
Mining plan	
1.	The Project Proponent shall adhere to approved mining plan, inter alia, including, total excavation (quantum of mineral, waste, over burden, inter burden and top soil etc.); mining technology; lease area; scope of working (method of mining, overburden & dump management, O.B& dump mining, mineral transportation mode, ultimate depth of mining, concurrent reclamation and reclamation at mine closure; land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life; etc.).
Energy Conservation measures	
1.	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
2.	Provide LED lights in their offices and residential areas.
Mining plan	
1.	The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.

Waste management	
1.	Kitchen waste shall be composted or converted to biogas for further use.(to be decided on case to case basis depending on type and size of plant)
2.	The waste oil, grease and other hazardous waste shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016.
Land reclamation	
1.	Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
2.	Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
Land reclamation	
1.	The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
2.	The Overburden (O.B.), waste and topsoil generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB / waste dumps / topsoil dump like height, width and angle of slope shall be governed as per the approved Mining Plan and the guidelines/circulars issued by D.G.M.S. The topsoil shall be used for land reclamation and plantation.
Green Belt and EMP	
1.	Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant
Transportation	
1.	The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.
Transportation	
1.	No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be

	mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers. [If applicable in case of road transport].
Green Belt and EMP	
1.	The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.
Public hearing and Human health issues	
1.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
Public hearing and Human health issues	
1.	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
2.	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
3.	The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
Green Belt	
1.	The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.
Corporate Environment Responsibility	
1.	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
Public hearing and human health issues	
1.	Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
Corporate Environment Responsibility	
1.	All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Mineral Beneficiation plants shall be implemented.

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2.	The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
Corporate Environment Responsibility	
1.	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
2.	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
3.	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.
Miscellaneous	
1.	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
2.	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
3.	The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
4.	The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
5.	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
6.	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
7.	Concealing factual data failure to comply with any or submission of false/ fabricated data and of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
Miscellaneous	
1.	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

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2.	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
3.	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
4.	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
5.	44) The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
6.	A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.
7.	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
8.	The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.
9.	In pursuant to Ministry's O.M No 22-34/2018-IA.III dated 16.01.2020 to comply with the direction made by Honble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
1 0.	The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.

Miscellaneous

1.	The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
2.	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
3.	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
4.	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
5.	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in

addition this shall also be displayed in the project proponents website permanently.

1. The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period the EC will automatically become null and void.
2. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
3. The project proponent shall install solar lights in their project area to minimise the consumption of electricity.
4. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
5. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer/Expert Agency in this field.
6. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
7. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
8. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3 years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
9. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
10. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
11. Project proponent is directed to invest the CER amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
12. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
13. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
14. The project proponent should explore the possibilities of rainwater harvesting.
15. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
16. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
17. As per the proposed plan, plantation with area specific plant species, number of plants to be Planted and report of green belt development to be submitted to the Forest Department, UPPCB and Directorate of Environment, UP.
18. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05 ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05 ha, the E.C issued will stand revoked.
19. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
20. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
21. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild

	<p>animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.</p> <p>22. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.</p> <p>23. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.</p> <p>24. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.</p> <p>25. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.</p> <p>26. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.</p> <p>27. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.</p> <p>28. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.</p> <p>29. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.</p> <p>30. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.</p> <p>31. The blasting will be done only after getting permission from the Mining Department/competent authority.</p>
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Corporate Environment Responsibility (CER)

1.	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.
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3.11. Agenda Item No 11:

3.11.1. Details of the proposal

Area- 1.530 Ha Gitti-Boulder (Dolostone) Mining Project Araj no. 5309, 5311, 5310, 5312, 5314, 5314, 5324, 532 5, 5326 Village-Billi Markundi, Tehsil- Obra, District-Sonbhadra, Uttar Pradesh. by Manvendra Singh Yadav located at SONBHADRA,UTTAR PRADESH			
Proposal For		Fresh ToR	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/UP/MIN/538413/2025	10090	20/05/2025	Mining of minerals (1(a))

3.11.2. Project Salient Features

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The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant Mr. Manish Kumar Shukla, EIA Coordinator, M/s Ind Tech House Consult. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The terms of reference is sought for Gitti-Boulder (Dolostone) Mining Project Araj No.- 5309 Ka, 5311, 5310, 5312Ka, 5314 Ka, 5314 Kha, 5324 Kha, 5325, 5326, Village-Billi Markundi, Tehsil- Obra, District- Sonbhadra, Uttar Pradesh, (Leased Area- 1.530 Ha.).

2. Salient features of the project as submitted by the project proponent:

1.	On Line Proposal No.	SIA/UP/MIN/538413/2025																																							
2.	File No. allotted by SEIAA, UP	10090																																							
3.	Date of Letter of Intent (LoI) issued by DGM	10/03/2025																																							
4.	Date of approval of Mining Plan	29.04.2025																																							
5.	Name of Proponent	Shri Harishankar S/o Shri Ram Sanehi & Shri. Manvendra Singh Yadav S/o Late Ram Karan Singh																																							
6.	Full correspondence address of proponent and mobile no.	Shri Harishankar R/o Village- Billi Markundi, Obra, Sonbhadra, U.P & Shri Manvendra Singh Yadav R/o Village- Semraul, Post-Mangari, Tehsil-Saidpur, District- Ghazipur, U.P.																																							
7.	Name of Project	Gitti- Boulder (Dolostone) Mining Project Araj no. 5309, 5311, 5310, 5312, 5314, 5314, 5324, 5325, 5326 Village-Billi Markundi, Tehsil- Obra, District- Sonbhadra, U.P Area- 1.530 Ha																																							
8.	Project Location (Plot.Khsra/Gata/Araj No.)	Araj No.- 5309, 5311, 5310, 5312, 5314, 5314, 5324, 5325, 5326																																							
9.	Name of Village	Billi Markundi																																							
10.	Tehsil	Obra																																							
11.	District	Sonbhadra																																							
12.	Name of Minor Mineral	Gitti- Boulder (Dolostone)																																							
13.	Sanctioned Lease Area (in Ha.)	1.530Ha																																							
14.	Max. & Min mRL within lease area	Highest-211.0mRL SE, Lowest -202.0mRL NW respectively																																							
15.	Pillar Coordinates (Verified by DMO)	<table border="1"> <thead> <tr> <th>Point</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>24°28'57.60"N</td> <td>83° 0'41.15"E</td> </tr> <tr> <td>B</td> <td>24°28'57.01"N</td> <td>83° 0'42.47"E</td> </tr> <tr> <td>C</td> <td>24°28'56.23"N</td> <td>83° 0'42.57"E</td> </tr> <tr> <td>D</td> <td>24°28'56.24"N</td> <td>83° 0'42.26"E</td> </tr> <tr> <td>E</td> <td>24°28'55.98"N</td> <td>83° 0'42.24"E</td> </tr> <tr> <td>F</td> <td>24°28'55.93"N</td> <td>83° 0'42.67"E</td> </tr> <tr> <td>G</td> <td>24°28'55.22"N</td> <td>83° 0'42.81"E</td> </tr> <tr> <td>H</td> <td>24°28'54.54"N</td> <td>83° 0'43.77"E</td> </tr> <tr> <td>I</td> <td>24°28'54.21"N</td> <td>83° 0'44.66"E</td> </tr> <tr> <td>J</td> <td>24°28'54.23"N</td> <td>83° 0'45.48"E</td> </tr> <tr> <td>K</td> <td>24°28'54.78"N</td> <td>83° 0'46.46"E</td> </tr> <tr> <td>L</td> <td>24°28'55.26"N</td> <td>83° 0'46.79"E</td> </tr> </tbody> </table>	Point	Latitude	Longitude	A	24°28'57.60"N	83° 0'41.15"E	B	24°28'57.01"N	83° 0'42.47"E	C	24°28'56.23"N	83° 0'42.57"E	D	24°28'56.24"N	83° 0'42.26"E	E	24°28'55.98"N	83° 0'42.24"E	F	24°28'55.93"N	83° 0'42.67"E	G	24°28'55.22"N	83° 0'42.81"E	H	24°28'54.54"N	83° 0'43.77"E	I	24°28'54.21"N	83° 0'44.66"E	J	24°28'54.23"N	83° 0'45.48"E	K	24°28'54.78"N	83° 0'46.46"E	L	24°28'55.26"N	83° 0'46.79"E
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		M	24°28'54.55"N	83° 0'46.78"E
		N	24°28'51.63"N	83° 0'45.73"E
		O	24°28'51.85"N	83° 0'44.77"E
		P	24°28'52.21"N	83° 0'44.84"E
		Q	24°28'52.59"N	83° 0'45.35"E
		R	24°28'52.70"N	83° 0'44.53"E
		S	24°28'52.03"N	83° 0'44.15"E
		T	24°28'51.61"N	83° 0'44.42"E
		U	24°28'51.21"N	83° 0'44.42"E
		V	24°28'50.77"N	83° 0'44.35"E
		W	24°28'50.49"N	83° 0'43.37"E
		X	24°28'50.61"N	83° 0'42.85"E
		Y	24°28'50.92"N	83° 0'42.44"E
		Z	24°28'51.29"N	83° 0'42.47"E
		A'	24°28'51.43"N	83° 0'42.04"E
		B'	24°28'51.03"N	83° 0'41.97"E
		C'	24°28'51.64"N	83° 0'41.22"E
		D'	24°28'52.19"N	83° 0'41.34"E
		E'	24°28'52.88"N	83° 0'41.61"E
		F'	24°28'53.60"N	83° 0'42.02"E
		G'	24°28'53.89"N	83° 0'42.36"E
		H'	24°28'53.83"N	83° 0'42.61"E
		I'	24°28'53.37"N	83° 0'42.73"E
		J'	24°28'53.20"N	83° 0'42.94"E
		K'	24°28'53.20"N	83° 0'43.24"E
		L'	24°28'53.31"N	83° 0'43.38"E
		M'	24°28'54.07"N	83° 0'42.69"E
		N'	24°28'54.44"N	83° 0'42.85"E
		O'	24°28'55.36"N	83° 0'41.47"E
		P'	24°28'55.51"N	83° 0'41.50"E
		Q'	24°28'56.25"N	83° 0'40.68"E
16.	Total Geological Reserves	8,65,132 m ³		
17.	Total Mineable Reserves	5,30,056 m ³		
18.	Total Proposed Production (in five year)	2,90,700m ³		
19.	Total Proposed Production/Year	58,140 m ³ /Annum		
20.	Sanctioned Period of Mine lease	10 Years		
21.	Method of Mining	Open cast Manual/ Semi Mechanized Mining		
22.	No. of worker	35 Workers		
23.	Type of Land	Private Land		
24.	Ultimate of Depth of Mining	25.0 m		
25.	Nearest metalled road from site	1.00 Km		
26.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	

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		Drinking	0.35 KLD
		Suppression of dust	3.12 KLD
		Plantation	0.15 KLD
		Others (if any)	
		Total	3.62 KLD (approx. 4.0 KLD)
27.	Name of QCI Accredited Consultant with QCI No and period of validity.	Ind Tech House Consult Certificate No- NABET/EIA/23-26/R A 0309 Period of Validity- 29.04.2026	
28.	Any litigation pending against the project or land in any court	No	
29.	Details of 500 m Cluster Map & certificate issued by Mining Officer	LetterNo'-2829/Khanij/kh.pa./2024-25 dated 26.03.2025	
30.	Details (Page no.) of mining lease area, Geo coordinates mentioned in approved DSR	Page No'-50, Sr.No'-8, (Yes) Geo coordinates mentioned in approved DSR of Sonbhadra.	
31.	Proposed CER cost	Rs. 8.09 Lakhs	
32.	Proposed EMP cost	19.47 Lakhs	
33.	Proposed Project cost	4.04 Crore	
34.	Length and breadth of Haul Road	520 m Length & 6m width haulage road	
35.	No. of Trees to be Planted	151Trees/Year	
36.	Baseline Monitoring Period	October 2025 to December 2025	

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.

4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.

5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.

6. There is no litigation pending in any court regarding this project.

7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 28/05/2025 mentioning is as follows:

1. I, Manish Kumar Shukla S/o Shri. S.K. Shukla am EIA Coordinator of Ind Tech House Consult.
2. I have prepared Form1, PFR for the Proposal (SIA/UP/MIN/538413/2025), Project Name- Shri. Harishankar Singh & Shri. Manvendra Singh Gitti- Boulder (Dolostone) Mining Project Arajai no. 5309ka, 5311, 5310, 5312ka, 5314ka, 5314kha, 5324kha, 5325, 5326 Village-Billi Markundi, Tehsil- Obra, District- Sonbhadra, U.P Area- 1.530 Ha with my team.
3. I have personally visited the site of proposal and certify that no mining activity has been undertaken on the project site for the present proposal.
4. I am satisfied with that all the necessary data/information required submitted along with Application/ToR report are true and correct.
5. I certify that this proposal has been uploaded for this first time on Parivesh portal.
6. I certify that there will be no mismatch between information/data provided on the online application submitted on Parivesh Portal and hard copy/presentation submitted which will be submitted after acceptance of

application.

7. The Form1 & PFR report for the Proposal is prepared by my team as per guidelines laid down by QCI/ NABET.

3.11.3. Deliberations by the committee in previous meetings

N/A

3.11.4. Deliberations by the SEAC in current meetings

The committee discussed the matter and recommended to issue the standard terms of reference prescribed by MoEF&CC for the preparation of EIA. The committee also stipulated following additional TOR Points:

3.11.5. Recommendation of SEAC

Recommended

3.11.6. Details of Terms of Reference

3.11.6.1. Specific

Environmental Attributes

- | | |
|----|--|
| 1. | <p>Proponent to submit latest drone videography of the lease site along with the site photographs and also provide mined minerals record of the respective project site at the time of EIA presentation and also enclosed in pen drive with EIA report/presentation.</p> <p>Cluster EIA/EMP shall be conducted by project proponent with the help of District Mining Officer.</p> <ol style="list-style-type: none"> 3. Videography of baseline monitoring period with date, time and geo coordinates should be attached in EIA report and also presented during the EIA presentation. 4. Raw data of all the baseline monitoring parameters will be provided as an annexure to the EIA Report. 5. To ensure proper monitoring, the project proponent/consultant should provide evidence in form of (A) Logbook of their site visit along with activities carried out during monitoring (B) Real time photographs showing monitoring machine, public, lab person etc. 6. Proprietor/proprietor representative should be present at the time of monitoring and monitoring should be conducted as per CPCB SOP/NABET/QCI guidelines. Lab responsible person should be present at the time of EIA presentation. 7. EIA coordinator & FAE should give a notarized affidavit during EIA presentation that they have personally visited the site & they have also taken all the mitigating measures for any critical issues involved in the project. 8. The project proponent will have to inform the schedule of monitoring/data collection programme to the SEIAA/SEAC, UP & UPPCB before start of data collection. In case of failure, the collected baseline monitoring data will be treated as null and void. 9. The details of equipment used for baseline monitoring alongwith its photograph mentioning date, time and geo coordinates for preparation of EIA report should be clearly displayed to the people present during public hearing and the complete details related to monitoring period must be mentioned in the minutes of public hearing. 10. Original lab analysis report of the project proposal along with EIA report should be uploaded on Parivesh Portal. 11. Combined KML of all mines in a cluster should be submitted at the time of EIA. 12. The project proponent/Consultant should identify the core & buffer zone (2.5 km) of the mining site. 13. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road to be submitted at the time of EIA presentation. 14. Proponent/Consultant should submit the plan/information along with technology (photographs of water sprinklers/ tankers) to be implemented for mitigating dust at source points in lease area and haulage road during operation activity/vehicular movement. Technology should be displayed at the time of EIA |
|----|--|

	<p>presentation.</p> <ol style="list-style-type: none"> 15. Proposed plantation plan with area specific plant species, number of plants to be planted and place of plantation along with a working map to be submitted at the time of EIA presentation. 16. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ person to be submitted at the time of EIA presentation. 17. Proponent/consultant shall present TOR specific/additional conditions compliance, observation/suggestions raised during the public hearing and commitment made by the project proponent in a tabular form with a time bound plan at the time of EIA presentation. 18. Corporate Environment Responsibility (CER) to be prepared as per the MoEF&CC guidelines and present it at the time of EIA presentation. Proposal should be site specific and monitorable. 19. Proponent to submit latest status of project site along with the site photographs and also provide mined minerals record of the respective project site at the time of EIA presentation.
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3.11.6.2. Standard

1(a)	Mining of minerals
null	
1.	Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994
2.	A copy of the document in support of the fact that the Proponent is the rightful lessee of the mine should be given
3.	All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee
4.	All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/ toposheet, topographic sheet, geomorphology and geology of the areashould be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone)
5.	Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics
6.	Details about the land proposed for mining activities should be givenwith information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority
7.	It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large,may also be detailed in the EIA Report
8.	Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided
9.	The study rea will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period

1 0.	Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given
1 1.	Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given
1 2.	A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees
1 3.	Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished
1 4.	Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated
1 5.	The vegetation in the RF / PF areas in the study area, with necessary details, should be given
1 6.	A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted
1 7.	Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished
1 8.	A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled- I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost
1 9.	Proximity to Areas declared as Critically Polluted or the Project areas likely to come under the Aravali Range, (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Dept. Should be secured and furnished to the effect that the proposed mining activities could be considered
2 0.	Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority)
2 1.	R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of

	village(s) including their R&R and socio-economic aspects should be discussed in the Report
2 2.	One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site- specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given
2 3.	Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map
2 4.	The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated
2 5.	Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided
2 6.	Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided
2 7.	Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided
2 8.	Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished
2 9.	Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out
3 0.	Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same
3 1.	A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution
3 2.	Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines
3 3.	Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report

3 4.	Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report
3 5.	Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed
3 6.	Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations
3 7.	Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation
3 8.	Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project
3 9.	Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project
4 0.	Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given
4 1.	The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out
4 2.	A Disaster management Plan shall be prepared and included in the EIA/EMP Report
4 3.	Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc
4 4.	Besides the above, the below mentioned general points are also to be followed:- a) All documents to be properly referenced with index and continuous page numbering. b) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated. c) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project. d) Where the documents provided are in a language other than English, an English translation should be provided. e) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted. f) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed. g) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation. h) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable. i) The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area

3.12. Agenda Item No 12:

3.12.1. Details of the proposal

Environmental Clearance for Proposed Project of Manufacturing of Different Types of Resin by M/s Tajpuria Panels Private Limited by ASHOK KUMAR AGARWAL located at HARDOI,UTTAR PRADESH			
Proposal For		Fresh ToR	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/UP/IND3/538176/2025	10091	21/05/2025	Synthetic organic chemicals industry (5(f))

3.12.2. Project Salient Features

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant Dr. Divya Mishra, ACO and Functional Area Expert, M/s Prakriti Consultants Service. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The terms of reference is sought for Manufacturing of Different types of Resin by M/s Tajpuria Panels Private Limited at Plot No-B 9, Phase-I, UPSIDA, Sandila Industrial Area, Sandila, Hardoi, U.P. M/s Tajpuria Panels Private Limited.

2. Salient features of the project:

Sr. No.	Particulars	Details	
1	Name of Project	Environmental Clearance for Proposed Project of Manufacturing of Different types of Resin by M/s Tajpuria Panels Private Limited	
2	Location	Plot No-B 9, Phase-I, UPSIDA, Sandila Industrial Area, Sandila, Hardoi	
3	Type of Project (New/Expansion)	New Project	
4	Category/Schedule	B-1 & 5(f) Synthetic organic chemicals industry.	
5	Name of Directors	Mr. Ashok Kumar Agarwal Mrs. Meena Agarwal Mr. Lakshya Agarwal	
6	Registered Office Address	102/57, Shivaji Marg, Lucknow	
7	Name of Products	Product	Proposed Quantity
		Resins: Phenol Formaldehyde (PF Resin), Cardanol Formaldehyde (CF Resin), Urea Formaldehyde(UF Resin)	Manufacture as per requirement with Total Quantity of 132000 TPA
8	Raw Material	Raw Material	Quantity (TPA)
		Phenol Formaldehyde Cardanol	1980 6600 330

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		Technical Urea Melamine Caustic Soda Binding Agent Thinner	1155 825 330 1980 165
9	Land Area of Project	60030.00 Sqm (6.003Ha)	
10	Existing Land Use	Industrial: Notified Industrial area of UPSIDA Industrial Area Hardoi, UP	
11	GPS Coordinates of unit	27° 5' 44.0844" E 80° 27' 13.26924" N	
12	Manpower Requirement	400 Permanent and 600 Temporary	
13	Manufacturing unit	Proposed	Total Quantity
		Phenol Formaldehyde PF Resin Cardanol Formaldehyde CF Resin Urea Formaldehyde UF Resin	13200 TPA
14	Source of Power & Requirement	Source : UPPCL (Uttar Pradesh Power Corporation Limited) Power Requirement : 900 KVA	
15	DG SET with capacity	DG set: 1010 KVA, One Dual fuel kit, 7.0 m stack height from nearest rooftop.	DG sets: 180 KVA, One Dual fuel kit, 3.0 m stack height from nearest rooftop
16	Source of Water & Requirement	Source : Ground water (bore well) Total Water Requirement : 82 KLD (Fresh Water 68.0 KLD + Recycled Water 14.0 KLD)	
17	Wastewater generation	Total wastewater generated from domestic use will be 54.0 KLD.	
18	ETP & STP Capacity	Domestic wastewater will be treated in proposed STP of 65 KLD. Treated wastewater, 14 KLD, will be recycled for the green belt development/ Spraying/ Cooling/ Boiler. Remaining 21 KLD treated wastewater will be discharged in the industrial drain. No industrial effluent will be generated during manufacturing process.	
19	Treated Effluent Disposal	Remaining 21 KLD treated wastewater will be discharged in the industrial drain.	
20	APCS Proposed	Bag Filters, wet scrubber for gaseous emission will be installed to control the particulate emission.	

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21	Solid Waste Generation	<ul style="list-style-type: none"> • Wood peel, blocks etc. waste: Will be used as Boiler fuel. • Boiler ash: Will be given to the brick manufacturer • STP Sludge: will be used as manure for green belt development • Construction waste will be used in filling of Low-lying area and in road making.
22	Green Belt Area	Greenbelt has been developed on 33% area i.e.19810 Sqm
23	Project Cost	Rs.70.0 Crore
24	Working days & shift	330 days & One shift

3. Product details:

Products	Quantity	Unit
Resins	13200	TDA
Mirror finish/High Gloss Shuttering Plywood	7,20,000	Pc/annum
Calibrated Pre-pressed Technology Commercial Plywood	9,72,000	Pc/annum
Door & Block Board	6,48,000	Pc/annum

4. Land use details:

Particulars	Area (sq. m)
Total Plot Area	60030.00
Proposed Shade Area	30015.00
Office Area	198.31
Security Area	60.00
Power Distribution Area	165.00
Housing Area	935.00
Parking Area	3000.00
Other Amenities Area	1157.00
Road Area	4500.00
Green Area	20000.00

5. Raw material details:

Raw Materials	Quantity	Unit
Phenol	6000	Kg/day
Formaldehyde	20000	Kg/day

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Cardanol	1000	Kg/day
Technical Urea	3500	Kg/day
Melamine	2500	Kg/day
Caustic Soda	1000	Kg/day
Binding Agent	6000	Kg/day
Thinner	500	Kg/day
Another permissible chemical	500	Kg/day
Wood logs	700	Ton/day

6. Water requirement details:

- 64 KLD of domestic wastewater is estimated to be generated for the treatment of which STP of 65 KLD capacity is proposed
- After cooling it is/will be reused/re-circulated in various processes within the premises such as industrial cooling, gardening and dust suppression.
- Treated wastewater, 14KLD, will be reused for green belt development, Spraying, floor washing, Boilers.
- Remaining treated wastewater, 21 KLD, will be discharged to the industrial drain.

7. The project proposal falls under category-5(f) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 15/10/2022 mentioning is as follows:

1. I, Dr. Divya Mishra, D/o Late Shri J.C. Mishra is ACO and Functional Area Expert of M/s Prakriti Consultants Service.
2. I have prepared the Form-1 and TOR application for Manufacturing of Different types of Resin by M/s Tajpuria Panels Private Limited at Plot No-B 9, Phase-I, UPSIDA, Sandila Industrial Area, Sandila, Hardoi, U.P. M/s Tajpuria Panels Private Limited with my team.
3. I have personally visited the site of proposal and certify that no Mining/construction activity has been undertaken on the project site for the present proposal.
4. I am satisfied with that all the necessary data/information submitted along with application are true and correct.
5. I certify that this project proposal has been uploaded for the first time on Parivash Portal.
6. I certify that there is no mismatch between information/data provided on the online application submitted on Parivash Portal and hard copy which is submitted after acceptance of application.
7. The EIA/EMP report for the Proposal is prepared by my team as per guideline laid down by QCI/NABET.

3.12.3. Deliberations by the committee in previous meetings

N/A

3.12.4. Deliberations by the SEAC in current meetings

3.12.5. Recommendation of SEAC

Recommended

3.12.6. Details of Terms of Reference

3.12.6.1. Specific

Environmental Attributes	
1.	<p>Proponent to submit latest drone videography of the project site with date, time and geo coordinates and also enclosed in pen drive with EIA report/presentation.</p> <p>Project proponent prepare a onsite disaster management plan and present at the time of EIA presentation.</p> <p>Process description along with major equipment and machines, process flow sheet (quantitative) from raw material to product.</p> <p>Monitoring to be conducted as per SoP. Photograph of monitoring along with date, time and location with PP/ PP representative.</p> <p>Detailed treatment proposal for mitigation/control for odour and process emissions which emit during the process of proposed product.</p>

3.12.6.2. Standard

5(f)	Synthetic organic chemicals industry
Executive Summary	
1.	Executive Summary
Introduction	
1.	Details of the EIA Consultant including NABET accreditation
2.	Information about the project proponent
3.	Importance and benefits of the project
Project Description	
1.	Cost of project and time of completion.
2.	Products with capacities for the proposed project.
3.	If expansion project, details of existing products with capacities and whether adequate land is available for expansion, reference of earlier EC if any.
4.	Details of existing products and production, if any, along with present product/production details in tabular format, to verify the compliance of the EIA Notifications.
5.	Details of existing products and production, if any, along with present product/production details in tabular format, to verify the compliance of the EIA Notifications.
6.	List of raw materials required and their source along with mode of transportation.
7.	Other chemicals and materials required with quantities and storage capacities
8.	Details of Emission, effluents, hazardous waste generation and their management.
9.	Requirement of water, power, with source of supply, status of approval, water balance diagram, man-power requirement (regular and contract)
10.	Details of boiler/gensets (including stacks/exhausts) and fuels to be used

1 1.	Process description along with major equipments and machineries, process flow sheet (quantitative) from raw materials to products to be provided
1 2.	Hazard identification and details of proposed safety systems.
1 3.	Expansion/modernization proposals: <p>a. Copy of all the Environmental Clearance(s) including Amendments thereto obtained for the project from MOEF/SEIAA shall be attached as an Annexure. A certified copy of the latest Monitoring Report of the Integrated Regional Office of the Ministry of Environment, Forest and Climate Change as per circular dated 30th May, 2012 on the status of compliance of conditions stipulated in all the existing environmental clearances including Amendments shall be provided. In addition, copy of the latest CTO and status of compliance of Consent to Operate for the ongoing/existing operation of the project from SPCB shall be attached with the EIA-EMP report.</p> <p>b. In case the existing project has not obtained environmental clearance, reasons for not taking EC under the provisions of the EIA Notification 1994 and/or EIA Notification 2006 shall be provided. Copies of Consent to Establish/No Objection Certificate and Consent to Operate (in case of units operating prior to EIA Notification 2006, CTE and CTO of FY 2005-2006) obtained from the SPCB shall be submitted. Further, compliance report to the conditions of consents from the SPCB shall be submitted.</p>
Site Details	
1.	Location of the project site covering village, Taluka/Tehsil, District and State, Justification for selecting the site, whether other sites were considered.
2.	A topo-sheet of the study area of radius of 10km and site location on 1:50,000/1:25,000 scale on an A3/A2 sheet. (including all eco-sensitive areas and environmentally sensitive places)
3.	Details w.r.t. option analysis for selection of site
4.	Co-ordinates (lat-long) of all four corners of the site.
5.	Google map-Earth download of the project site.
6.	Layout maps indicating existing unit as well as proposed unit indicating storage area, plant area, greenbelt area, utilities etc. If located within an Industrial area/Estate/Complex, layout of Industrial Area indicating location of unit within the Industrial area/Estate.
7.	Photographs of the proposed and existing (if applicable) plant site. If existing, show photographs of plantation/greenbelt, in particular.
8.	Land-use break-up of total land of the project site (identified and acquired), government/private - agricultural, forest, wasteland, water bodies, settlements, etc shall be included. (not required for industrial area)
9.	A list of major industries with name and type within study area (10km radius) shall be incorporated. Land use details of the study area
1 0.	Geological features and Geo-hydrological status of the study area shall be included.
1 1.	Details of Drainage of the project upto 5km radius of study area. If the site is within 1 km radius of any major river, peak and lean season river discharge as well as flood occurrence frequency based on peak rainfall data of the past 30 years. Details of Flood Level of the project site and maximum Flood Level of the river shall also be provided. (mega green field projects)
1	Status of acquisition of land. If acquisition is not complete, stage of the acquisition process and expected time of

2.	complete possession of the land. Documents related to conversion of land for Industrial purpose.
1 3.	R&R details in respect of land in line with state Government policy.
Forest, wildlife and CRZ related issues (if applicable):	
1.	Permission and approval for the use of forest land (forestry clearance), if any, and recommendations of the State Forest Department. (if applicable)
2.	Land-use map based on High resolution satellite imagery of the proposed site delineating the forestland (in case of projects involving forest land more than 40 ha)
3.	Status of Application submitted for obtaining the stage I forestry clearance along with latest status shall be submitted.
4.	The projects to be located within 10 km of the National Parks, Sanctuaries, Biosphere Reserves, Migratory Corridors of Wild Animals, the project proponent shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden thereon
5.	Wildlife Conservation Plan duly authenticated by the Chief Wildlife Warden of the State Government for conservation of Schedule I fauna, if any exists in the study area
6.	Copy of application submitted for clearance under the Wildlife (Protection) Act, 1972, to the Standing Committee of the National Board for Wildlife
7.	Recommendations and NOC from the concerned State/UT Coastal Zone Management Authority on CRZ angle
Environmental Status	
1.	Determination of atmospheric inversion level at the project site and site-specific micrometeorological data using temperature, relative humidity, hourly wind speed and direction and rainfall.P <ul style="list-style-type: none"> • AAQ data (except monsoon) at 8 locations for PM10, PM2.5, SO2, NOX, CO and other parameters relevant to the project shall be collected. The monitoring stations shall be based CPCB guidelines and take into account the pre-dominant wind direction, population zone and sensitive receptors including reserved forests. Study should indicate minimum, maximum value of different parameters for the period (3 months) collected. Collected data should be supported by the reference data of either CPCB or SPCB. AAQ data & GLC of pollutants from stack emissions should suggest technology/ measures- Best Practiced Technology (BPT) indicating best achieved results.
2.	Raw data of all AAQ measurement for 12 weeks of all stations as per frequency given in the NAQQM Notification of Nov. 2009 along with – min., max., average and 98% values for each of the AAQ parameters from data of all AAQ stations should be provided as an annexure to the EIA Report.
3.	Surface water quality of nearby River (100m upstream and downstream of discharge point) and other surface drains at eight locations as per CPCB/MoEF&CC guidelines.
4.	Whether the site falls near to polluted stretch of river identified by the CPCB/MoEF&CC, if yes give details.
5.	Ground water monitoring at minimum at 8 locations shall be included.
6.	Noise levels monitoring at 8 locations within the study area.
7.	Soil Characteristic as per CPCB guidelines.

8.	Traffic study of the area, type of vehicles, frequency of vehicles for transportation of materials, additional traffic due to proposed project, parking arrangement etc.
9.	Detailed description of flora and fauna (terrestrial and aquatic) existing in the study area shall be given with special reference to rare, endemic and endangered species. If Schedule-I fauna are found within the study area, a Wildlife Conservation Plan shall be prepared and furnished.
10.	Socio-economic status of the study area.
Environment Impact and Environment Management Plan	
1.	Assessment of ground level concentration of pollutants from the stack emission based on site-specific meteorological features. In case the project is located on a hilly terrain, the AQIP Modelling shall be done using inputs of the specific terrain characteristics for determining the potential impacts of the project on the AAQ. Cumulative impact of all sources of emissions (including transportation) on the AAQ of the area shall be assessed. Details of the model used and the input data used for modelling shall also be provided. The air quality contours shall be plotted on a location map showing the location of project site, habitation nearby, sensitive receptors, if any.
2.	Water Quality Modelling – in case of discharge in water body
3.	Impact of the transport of the raw materials and end products on the surrounding environment shall be assessed and provided. In this regard, options for transport of raw materials and finished products and wastes (large quantities) by rail or rail-cum road transport or conveyor-cum-rail transport shall be examined.
4.	A note on treatment of wastewater from different plant operations, extent recycled and reused for different purposes shall be included. Complete scheme of effluent treatment. Characteristics of untreated and treated effluent to meet the prescribed standards of discharge under E(P) Rules 1986.
5.	Details of stack emission and action plan for control of emissions to meet standards
6.	Measures for fugitive emission control
7.	Details of hazardous waste generation and their storage, utilization and management. Copies of MOU regarding utilization of solid and hazardous waste in cement plant shall also be included. EMP shall include the concept of waste-minimization, recycle/reuse/recover techniques, Energy conservation, and natural resource conservation.
8.	Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 2009. A detailed plan of action shall be provided.
9.	Action plan for the green belt development plan in 33 % area i.e. land with not less than 2,500 trees per ha. Giving details of species, width of plantation, planning schedule etc. shall be included. The green belt shall be around the project boundary and a scheme for greening of the roads used for the project shall also be incorporated.
10.	Action plan for rainwater harvesting measures at plant site shall be submitted to harvest rainwater from the roof tops and storm water drains to recharge the ground water and also to use for the various activities at the project site to conserve fresh water and reduce the water requirement from other sources.
11.	Total capital cost and recurring cost/annum for environmental pollution control measures shall be included.
12.	Action plan for post-project environmental monitoring shall be submitted.
13.	Onsite and Offsite Disaster (natural and Man-made) Preparedness and Emergency Management Plan including Risk Assessment and damage control. Disaster management plan should be linked with District Disaster

	Management Plan.
Occupational health	
1.	Plan and fund allocation to ensure the occupational health & safety of all contract and casual workers
2.	Details of exposure specific health status evaluation of worker. If the workers' health is being evaluated by pre designed format, chest x rays, Audiometry, Spirometry, Vision testing (Far & Near vision, colour vision and any other ocular defect) ECG, during preplacement and periodical examinations give the details of the same. Details regarding last month analyzed data of above mentioned parameters as per age, sex, duration of exposure and department wise.
3.	Details of existing Occupational & Safety Hazards. What are the exposure levels of hazards and whether they are within Permissible Exposure level (PEL). If these are not within PEL, what measures the company has adopted to keep them within PEL so that health of the workers can be preserved,
4.	Annual report of health status of workers with special reference to Occupational Health and Safety.
Corporate Environment Policy	
1.	Does the company have a well laid down Environment Policy approved by its Board of Directors? If so, it may be detailed in the EIA report.
2.	Does the Environment Policy prescribe for standard operating process / procedures to bring into focus any infringement / deviation / violation of the environmental or forest norms / conditions? If so, it may be detailed in the EIA.
3.	What is the hierarchical system or Administrative order of the company to deal with the environmental issues and for ensuring compliance with the environmental clearance conditions? Details of this system may be given.
4.	Does the company have system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the company and / or shareholders or stakeholders at large? This reporting mechanism shall be detailed in the EIA report
5.	Details regarding infrastructure facilities such as sanitation, fuel, restroom etc. to be provided to the labour force during construction as well as to the casual workers including truck drivers during operation phase.
Corporate Environmental Responsibility (CER)	
1.	Adequate funds, as per the Ministry's OM/Guidelines, shall be earmarked towards the Corporate Environmental Responsibility based on Public Hearing issues/socioeconomic issues and item-wise details along with time bound action plan shall be included (CER activities shall be related to environment). Socio-economic development activities need to be elaborated upon. For the projects where public hearing is not conducted, CER plan shall be provided based on socio-economic study of the area.
Additional studies/Measures to be considered	
1.	Provide latest and ecofriendly technology for product manufacturing.
2.	Emphasize on Green chemistry/Clean Manufacturing
3.	Provide CAS No. of products along with product list.
4.	Provide details of amount of carbon sequestered in their unit through greenbelt/other modes, in case of expansion project.

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5.	Life structure and sustainability for carbon and water footprint.
6.	Detailed pollution Load estimation.
7.	Transportation of Hazardous substance, effluents etc shall be carried out through authorized and GPS enable vehicles/Trucks only.
8.	Category of Hazardous Wastes shall be mentioned in the EIA/EMP report and in presentation.
9.	Details of greenhouse gases and emissions shall be provided.
10.	Greenbelt shall be developed in the first year of the project and wind breaks shall be erected.
11.	Study area map shall be overlapped with all the associated features.
12.	Emphasize on green fuels.
13.	The project from NCR shall not use Coal as fuel. Further, PP shall avoid use of Coal in the CPAs and elsewhere also if alternatives are available.
14.	Provide the Cost-Benefit analysis with respect to the environment due to the project.
15.	Details of carbon foot prints and carbon sequestration study w.r.t. proposed project needs to be spelled out. Proposed mitigation measures also needs to be analyzed and submitted for further appraisal of the EAC
16.	Any litigation pending against the project and/or any direction/order passed by any Court of Law against the project, if so, details thereof shall also be included. Has the unit received any notice under the Section 5 of Environment (Protection) Act, 1986 or relevant Sections of Air and Water Acts? If so, details thereof and compliance/ATR to the notice(s) and present status of the case.
17.	A tabular chart with index for point wise compliance of above TORs and its details needs to be submitted in the EIA/EMP Report.
Specific Condition	
1.	Details on solvents to be used, measures for solvent recovery and for emissions control.
2.	Details of process emissions from the proposed unit and its arrangement to control.
3.	Ambient air quality data should include VOC, other process-specific pollutants* like NH ₃ *,chlorine*,HCl*,HBr*,H ₂ S*,HF*,etc.,(*-as applicable)
4.	Work zone monitoring arrangements for hazardous chemicals.
5.	Detailed effluent treatment scheme including segregation of effluent streams for units adopting 'Zero' liquid discharge.
6.	Action plan for odour control to be submitted.
7.	A copy of the Memorandum of Understanding signed with cement manufacturers indicating clearly that they co-process organic solid/hazardous waste generated.

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8.	Authorization/Membership for the disposal of liquid effluent in CETP and solid/hazardous waste in TSDF, if any.
9.	Action plan for utilization of MEE/dryers salts.
10.	Material Safety Data Sheet for all the Chemicals are being used/will be used.
11.	Authorization/Membership for the disposal of solid/hazardous waste in TSDF.
12.	Details of incinerator if to be installed.
13.	Risk assessment for storage and handling of hazardous chemicals/solvents. Action plan for handling & safety system to be incorporated.
14.	Arrangements for ensuring health and safety of workers engaged in handling of toxic materials.
15.	Details of carbon foot prints and carbon sequestration study w.r.t. proposed project needs to spelled out. Proposed mitigation measures also needs to be analysed and submitted for further appraisal of the EAC.

3.13. Agenda Item No 13:

3.13.1. Details of the proposal

Sukrit Sandstone (Quartzite Ballast Gitti) Mining Project (Area 2.0234 Ha) by AMAN SETHI located at SONBHADRA,UTTAR PRADESH			
Proposal For		Fresh ToR	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/UP/MIN/538596/2025	10092	22/05/2025	Mining of minerals (1(a))

3.13.2. Project Salient Features

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s P & M Solution. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The terms of reference is sought for Sand stone Quartzite Ballast Gitti Mining Project is situated near Village-Sukrit, Tehsil –Robertsganj District – Sonbhadra, Uttar Pradesh, (Leased Area-2.0234 ha.).
2. Salient features of the project as submitted by the project proponent:

1.	On-line Proposal No.	SIA/UP/MIN/538596/2025
2.	File No.allotted by SEIAA,UP	10092
3.	Date of Letter of Intent (LoI) issued by DGM	LOI Letter No. LOI/2025/2/17-02-2025 00:00:00/460302 Dated 17.02.2025

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4.	Date of approval of Mining Plan	Letter No. 2025/4/11/488045 Dated :14.05.2025																					
5.	Name of Proponent	Shri Aman Sethi S/o Shri Om Prakash Sethi R/O-S-541, Greater Khailash -02, South Delhi, New Delhi.																					
6.	Full correspondence address of proponent	Shri Aman Sethi S/o Shri Om Prakash Sethi R/O-S-541, Greater Khailash -02, South Delhi, New Delhi.																					
7.	Name of Project	Sukrit Sandstone (Quartzite, Ballast, Gitti) Mining Project																					
8.	Project location (Plot/Khasra/GataNo.)	Gata No.- 281/40, Khand No. 01																					
9.	Name of Village	Sukrit																					
10.	Tehsil	Robertsganj																					
11.	District	Sonbhadra																					
12.	Name of Minor Mineral	Sand stone (Quartzite, Ballast, Gitti)																					
13.	Sanctioned Lease Area (in Ha.)	2.0234 hectare.																					
14.	Max. & Min mRL within lease area	195 mRL & 182.20 mRL																					
15.	Pillar Coordinates(Verified by DMO)	<table border="1"> <thead> <tr> <th>S.NO.</th> <th>LATITUDE</th> <th>LONGITUDE</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>24°55'9.04"N</td> <td>83°3'26.04"E</td> </tr> <tr> <td>B</td> <td>24°55'9.41"N</td> <td>83°3'30.77"E</td> </tr> <tr> <td>C</td> <td>24°55'7.61"N</td> <td>83°3'35.45"E</td> </tr> <tr> <td>D</td> <td>24°55'6.82"N</td> <td>83°3'29.79"E</td> </tr> <tr> <td>E</td> <td>24°55'5.29"N</td> <td>83°3'29.93"E</td> </tr> <tr> <td>F</td> <td>24°55'4.59"N</td> <td>83°3'26.51"E</td> </tr> </tbody> </table>	S.NO.	LATITUDE	LONGITUDE	A	24°55'9.04"N	83°3'26.04"E	B	24°55'9.41"N	83°3'30.77"E	C	24°55'7.61"N	83°3'35.45"E	D	24°55'6.82"N	83°3'29.79"E	E	24°55'5.29"N	83°3'29.93"E	F	24°55'4.59"N	83°3'26.51"E
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16.	Total Geological Reserves	702040 cum																					
17.	Total Mineable Reserves	506125 cum																					
18.	Total Proposed Production	60728 cum (1st Year to 5th Year)																					
19.	Proposed Production (in five year)	60728 cum/annum or 1,51,820 TPA																					
20.	Sanctioned Period of Mine lease	10 years																					
21.	No. of workers	41																					
22.	Type of Land	Govt. Land																					
23.	Ultimate depth of mining	192 mRL																					
24.	Nearest metalled road from site	Nearest metalled road is at distance of 0.57 km from mine site which further connects to SH-5A																					

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25.	Water Requirement	17.65~17.70 KLD																					
26.	Name of QCI Accredited Consultant with QCI No. and period of validity.	P & M Solution Certificate No: NABET/EIA/2326/RA 0298_Rev.01 Validity : 07/05/2026																					
27.	Any litigation pending against the project or land in any court	No																					
28.	Details of 500m Cluster certificate Verified by Mining Officer	Letter No. 2819/./00/ 2024-2025 Dated-26.03.2025																					
29.	Details (Page no.) of mining lease area, Geo coordinates & Mineable quantity mentioned in approved DSR	Project details given in page no. 45, Serial No. 62) Production : 60728 cu.m/year <table border="1"> <thead> <tr> <th>S.NO.</th> <th>LATITUDE</th> <th>LONGITUDE</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>24°55'9.04"N</td> <td>83°3'26.04"E</td> </tr> <tr> <td>B</td> <td>24°55'9.41"N</td> <td>83°3'30.77"E</td> </tr> <tr> <td>C</td> <td>24°55'7.61"N</td> <td>83°3'35.45"E</td> </tr> <tr> <td>D</td> <td>24°55'6.82"N</td> <td>83°3'29.79"E</td> </tr> <tr> <td>E</td> <td>24°55'5.29"N</td> <td>83°3'29.93"E</td> </tr> <tr> <td>F</td> <td>24°55'4.59"N</td> <td>83°3'26.51"E</td> </tr> </tbody> </table>	S.NO.	LATITUDE	LONGITUDE	A	24°55'9.04"N	83°3'26.04"E	B	24°55'9.41"N	83°3'30.77"E	C	24°55'7.61"N	83°3'35.45"E	D	24°55'6.82"N	83°3'29.79"E	E	24°55'5.29"N	83°3'29.93"E	F	24°55'4.59"N	83°3'26.51"E
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30.	Proposed EMP cost	Rs. 12,85,000/- (Capital Cost) Rs. 4,80,000/- (Recurring Cost)																					
31.	Length and breadth of Haul Road.	Length 570m, breadth 6 m																					
32.	No. of Trees to be Planted	2000m																					
33.	Monitoring Period	March 2025 to May 2025																					

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.

4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.

5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.

6. There is no litigation pending in any court regarding this project.

7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

3.13.3. Deliberations by the committee in previous meetings

N/A

3.13.4. Deliberations by the SEAC in current meetings

<p>The committee discussed the matter and recommended to issue the standard terms of reference prescribed by MoEF&CC for the preparation of EIA. The committee also stipulated following additional TOR Points:</p>

3.13.5. Recommendation of SEAC

Recommended

3.13.6. Details of Terms of Reference

3.13.6.1. Specific

N/A

3.13.6.2. Standard

1(a)	Mining of minerals
null	
1.	Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994
2.	A copy of the document in support of the fact that the Proponent is the rightful lessee of the mine should be given
3.	All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee
4.	All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/ toposheet, topographic sheet, geomorphology and geology of the areashould be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone)
5.	Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics
6.	Details about the land proposed for mining activities should be givenwith information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority
7.	It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large,may also be detailed in the EIA Report
8.	Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided
9.	The study rea will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period
10.	Land use of the study rea delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given

1 1.	Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given
1 2.	A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees
1 3.	Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished
1 4.	Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated
1 5.	The vegetation in the RF / PF areas in the study area, with necessary details, should be given
1 6.	A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted
1 7.	Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished
1 8.	A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled- I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost
1 9.	Proximity to Areas declared as Critically Polluted or the Project areas likely to come under the Aravali Range, (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Dept. Should be secured and furnished to the effect that the proposed mining activities could be considered
2 0.	Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority)
2 1.	R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report
2 2.	One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)]primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so

	compiled presented date-wise in the EIA and EMP Report. Site- specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given
2 3.	Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map
2 4.	The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated
2 5.	Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided
2 6.	Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided
2 7.	Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided
2 8.	Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished
2 9.	Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out
3 0.	Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same
3 1.	A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution
3 2.	Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines
3 3.	Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report
3 4.	Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report
3	Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out

5.	in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed
3 6.	Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations
3 7.	Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation
3 8.	Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project
3 9.	Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project
4 0.	Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given
4 1.	The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out
4 2.	A Disaster management Plan shall be prepared and included in the EIA/EMP Report
4 3.	Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc
4 4.	Besides the above, the below mentioned general points are also to be followed:- a) All documents to be properly referenced with index and continuous page numbering. b) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated. c) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project. d) Where the documents provided are in a language other than English, an English translation should be provided. e) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted. f) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed. g) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation. h) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable. i) The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area
4 5.	Since no intimation letter has been submitted by the project proponent/consultant regarding collection of baseline monitoring data, therefore, the baseline monitoring data will be collected after issuance of terms of reference. Proponent to submit latest drone videography of the lease site along with the site photographs and also provide mined minerals record of the respective project site at the time of EIA presentation and also enclosed in pen drive with EIA report/presentation. Cluster EIA/EMP shall be conducted by project proponent with the help of District Mining Officer.

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4. Videography of baseline monitoring period with date, time and geo coordinates should be attached in EIA report and also presented during the EIA presentation.
5. Raw data of all the baseline monitoring parameters will be provided as an annexure to the EIA Report.
6. To ensure proper monitoring, the project proponent/consultant should provide evidence in form of (A) Logbook of their site visit along with activities carried out during monitoring (B) Real time photographs showing monitoring machine, public, lab person etc.
7. Proprietor/proprietor representative should be present at the time of monitoring and monitoring should be conducted as per CPCB SOP/NABET/QCI guidelines. Lab responsible person should be present at the time of EIA presentation.
8. EIA coordinator & FAE should give a notarized affidavit during EIA presentation that they have personally visited the site & they have also taken all the mitigating measures for any critical issues involved in the project.
9. The project proponent will have to inform the schedule of monitoring/data collection programme to the SEIAA/SEAC, UP & UPPCB before start of data collection. In case of failure, the collected baseline monitoring data will be treated as null and void.
10. The details of equipment used for baseline monitoring alongwith its photograph mentioning date, time and geo coordinates for preparation of EIA report should be clearly displayed to the people present during public hearing and the complete details related to monitoring period must be mentioned in the minutes of public hearing.
11. Original lab analysis report of the project proposal along with EIA report should be uploaded on Parivesh Portal.
12. Combined KML of all mines in a cluster should be submitted at the time of EIA.
13. The project proponent/Consultant should identify the core & buffer zone (2.5 km) of the mining site.
14. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road to be submitted at the time of EIA presentation.
15. Proponent/Consultant should submit the plan/information along with technology (photographs of water sprinklers/ tankers) to be implemented for mitigating dust at source points in lease area and haulage road during operation activity/vehicular movement. Technology should be displayed at the time of EIA presentation.
16. Proposed plantation plan with area specific plant species, number of plants to be planted and place of plantation along with a working map to be submitted at the time of EIA presentation.
17. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ person to be submitted at the time of EIA presentation.
18. Proponent/consultant shall present TOR specific/additional conditions compliance, observation/suggestions raised during the public hearing and commitment made by the project proponent in a tabular form with a time bound plan at the time of EIA presentation.
19. Corporate Environment Responsibility (CER) to be prepared as per the MoEF&CC guidelines and present it at the time of EIA presentation. Proposal should be site specific and monitorable.
20. Proponent to submit latest status of project site along with the site photographs and also provide mined minerals record of the respective project site at the time of EIA presentation.

3.14. Agenda Item No 14:

3.14.1. Details of the proposal

Proposed project of Ordinary Soil Mining project at Arazi No.- 97 G, 144, 145, 152 Area- 1.441 ha, Village- Padu har, Tehsil- Chakia, District- Chandauli (U.P.) by M/s DRS Industrial Park LLP, Partner- Dev Battacharya by d ev bhattacharya located at CHANDAULI,UTTAR PRADESH			
Proposal For		Mining EC Under 5 Ha	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/UP/MIN/539004/2025	10121	25/05/2025	Mining of minerals (1(a))

3.14.2. Project Salient Features

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant Mr. Anubhav Singh, EIA Coordinator, M/s ETRC Consultants Pvt. Ltd. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Ordinary Soil Mining project at arazi No.- 97 G, 144, 145, 152, Village- Paduhar, Tehsil- Chakia, District- Chandauli (U.P.) by M/s DRS Industrial Park LLP., (Leased Area- 1.441 ha).

2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/539004/2025																																																	
2.	File No. allotted by SEIAA, UP	10121																																																	
3.	Date of approval of Mining Plan by DGM	36/tees upkhanij/2025, Dated: 20.05.2025																																																	
4.	Name of Proponent	M/s DRS Industrial Park LLP Partner- Dev Bhattacharya																																																	
5.	Full correspondence address of proponent	R/o f 36, 37, Village- Ramnagar, Jiwanathpur Chandauli U.P.																																																	
6.	Name of Project	Proposed Ordinary Soil mining project																																																	
7.	Project location (Plot/Khasra/Gata No.)	Arazi No.- 97 G, 144, 145, 152,																																																	
8.	Name of Village	Paduhar																																																	
9.	Tehsil	Chakia																																																	
10.	District	Chandauli																																																	
11.	Name of Minor Mineral	Ordinary Soil																																																	
12.	Sanctioned Lease Area (in Ha.)	1.441 Hectare																																																	
13.	Max.& Min mRLwith in lease area	Minimum mRL: 106 m Maximum mRL: 104 m																																																	
14.	Pillar Coordinates (Verified by DMO)	<table border="1"> <thead> <tr> <th>GATA NO</th> <th colspan="3">Pillars Coordinates</th> </tr> </thead> <tbody> <tr> <td rowspan="5">97 g</td> <td>Pillar</td> <td>Latitude</td> <td>Longitude</td> </tr> <tr> <td>A</td> <td>25°4'45.20"N</td> <td>83°11'46.62"E</td> </tr> <tr> <td>B</td> <td>25°4'45.25"N</td> <td>83°11'48.00"E</td> </tr> <tr> <td>C</td> <td>25°4'45.09"N</td> <td>83°11'48.08"E</td> </tr> <tr> <td>D</td> <td>25°4'45.04"N</td> <td>83°11'46.69"E</td> </tr> <tr> <td rowspan="5">144</td> <td>Pillar</td> <td>Latitude</td> <td>Longitude</td> </tr> <tr> <td>A</td> <td>25°4'43.92"N</td> <td>83°11'41.31"E</td> </tr> <tr> <td>B</td> <td>25°4'43.79"N</td> <td>83°11'43.01"E</td> </tr> <tr> <td>C</td> <td>25°4'40.82"N</td> <td>83°11'42.94"E</td> </tr> <tr> <td>D</td> <td>25°4'40.98"N</td> <td>83°11'41.36"E</td> </tr> <tr> <td rowspan="4">145</td> <td>Pillar</td> <td>Latitude</td> <td>Longitude</td> </tr> <tr> <td>A</td> <td>25°4'44.13"N</td> <td>83°11'39.14"E</td> </tr> <tr> <td>B</td> <td>25°4'43.92"N</td> <td>83°11'41.31"E</td> </tr> <tr> <td>C</td> <td>25°4'43.17"N</td> <td>83°11'41.30"E</td> </tr> </tbody> </table>	GATA NO	Pillars Coordinates			97 g	Pillar	Latitude	Longitude	A	25°4'45.20"N	83°11'46.62"E	B	25°4'45.25"N	83°11'48.00"E	C	25°4'45.09"N	83°11'48.08"E	D	25°4'45.04"N	83°11'46.69"E	144	Pillar	Latitude	Longitude	A	25°4'43.92"N	83°11'41.31"E	B	25°4'43.79"N	83°11'43.01"E	C	25°4'40.82"N	83°11'42.94"E	D	25°4'40.98"N	83°11'41.36"E	145	Pillar	Latitude	Longitude	A	25°4'44.13"N	83°11'39.14"E	B	25°4'43.92"N	83°11'41.31"E	C	25°4'43.17"N	83°11'41.30"E
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		D	25°4'43.41"N	83°11'39.11"E
		Pillar	Latitude	Longitude
152		A	25°4'45.35"N	83°11'44.10"E
		B	25°4'45.20"N	83°11'46.62"E
		C	25°4'41.92"N	83°11'47.99"E
		D	25°4'42.07"N	83°11'44.37"E
15.	Total Geological Reserves	30,261 cum		
16.	Total Mineable Reserves	27,811 cum		
17.	Total Proposed Production (in 3 months)	27,811 cum in 3 months		
18.	Proposed Production (in 3 months)	27,811 cum in 3 months		
19.	Sanctioned Period of Mine lease	3 months		
20.	No. of workers	25		
21.	Type of Land	Private land		
22.	Ultimate depth of mining	2.10 m		
23.	Nearest metalled road from site	SH 97– 1.0 Km in North East direction.		
24.	Water Requirement	7.26 KLD		
25.	Name of QCI Accredited Consultant with QCI No and period of validity.	ETRC Consultants Pvt. Ltd. Certificate No: NABET/EIA/2225/RA 0273_Rev.01, Valid upto 02 Nov 2025		
26.	Any litigation pending against the project or land in any court	No		
27.	Details of 500 m Cluster certificate Verified by Mining Officer	35/tees upkhanij/2025, Dated: 20.05.2025		
28.	Proposed EMP cost	Rs.6.96 Lakhs (including CER budget)		
29.	Length and breadth of Haul Road.	508 m length × 6 m width		
30.	No. of Trees to be Planted	500 nos.		

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.

4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.

5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.

6. There is no litigation pending in any court regarding this project.

7. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 28/05/2025 mentioning is as follows:

1. I, Shalini Gupta, D/o Sri O.P. Gupta is EIA coordinator of M/s ETRC Consultants Pvt. Ltd.

2. I have prepared the EC application report for the Proposal Ordinary Soil Mining project at Arazi No.- 97 G, 144, 145, 152, Village- Paduhar, Tehsil- Chakia, District- Chandauli (U.P.) by M/s DRS Industrial Park LLP.,

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(Leased Area- 1.441 ha) with my team.

3. I have personally visited the site of proposal and certify that no mining/construction activity has been undertaken on the project site for the present proposal.
4. I am satisfied that all the necessary data/information submitted along with EC application are true and correct.
5. I certify that this project has been uploaded for the first time on Parivesh Portal.
6. I certify that there will be no mismatch between information/data provided on online application submitted on Parivesh Portal and the hard copy/presentation which will be submitted after acceptance of application.
7. The EMP report for the proposal is prepared by my team as per guidelines laid down by NABET/QCI.

3.14.3. Deliberations by the committee in previous meetings

N/A

3.14.4. Deliberations by the SEAC in current meetings

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-1 to these minutes.

3.14.5. Recommendation of SEAC

Recommended

3.14.6. Details of Environment Conditions

3.14.6.1. Specific

Environmental Attributes

1. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
2. Any mining activity shall be undertaken only after valid permission from Mining Department/District Administration and written agreement with land owner from where earth excavation is proposed.
3. No change in mining technology and scope of working shall be made without approval of Authority.
4. Personnel working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety and health aspects.
5. The Authority reserves the right to revoke the clearance if conditions stipulated are not implemented. The Authority will also be entitled to impose additional environmental conditions or modify the existing ones, if necessary.
6. In case of any deviation or alteration in the project proposed from those submitted to this Authority for clearance, a fresh reference should be made to the Authority to assess the adequacy of the condition(s) imposed and to add additional environmental protection Measures required, if any.
7. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

Specific Conditions:

1. The Environmental clearance will be co-terminus with the agreement/mining plan whichever is earlier.
2. Environment management should be in accordance with the present environment status of the project.
3. Approach kaccha road should be made motorable and maintained periodically.
4. Transportation of soil should be undertaken in covered containers.
5. Rehabilitation plan with planting of trees to be submitted along with the closure plan.
6. Land to be leveled and handed over to the owners after completion of excavation work.
7. A valid NOC from State Pollution Control Board shall be obtained for the Brick kiln prior to operation as per law and all guidelines must be followed, if applicable.

8. The mining operations shall be strictly limited to the proposed mining sites and proposed purpose.
9. Top soil should be adequately preserved and should be used for landscaping.
10. Excavated soil should be properly stored in a manner not to increase surrounding air pollution level.
11. Water sprinkling should be exercised during excavation and storage of soil for suppression of fugitive dust.
12. Excavated area should be properly reclaimed and ensured that no open bore hole is left.
13. Safety measures for the people working at the site shall be duly taken care of as per law.
14. The excavation work shall be done in day time only.
15. The project boundary shall be properly covered to restrict dust dispersion.
16. Precautionary measures during soil excavation for conservation and protection of rare and endangered flora and fauna found in the study area.
17. Noise level shall be maintained as per standards for both day and night.
18. The route map for soil transportation from excavation plots to work site should be firmed up and necessary permissions shall be sought from District Administration.
19. Vehicles hired for the transportation should be in good condition and should have Pollution Check Certificate and should conform to applicable air and noise emission standards.
20. Personnel exposure monitoring for respirable mineral dust shall be carried out for the workers and records maintained including health records of the workers. Awareness program for workers on impact of mining on their health and precautionary measures like use of personal protective equipments etc. shall be carried out periodically. First aid facilities and adequate sanitary facility in the form of temporary toilets/septic tanks.
21. Solid waste material viz gutkha rappers, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management Rules.
22. Project proponent should maintain daily register for information of (a) collection of soil/clay, (b) manpower & (c) transportation purpose.
23. Soil mining shall strictly be undertaken as per rules and regulations/permissions obtained from District Administration/Mining Department
24. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. A copy of resolution as above shall be submitted to the authority along with list of beneficiaries with their mobile nos./address.
25. The borrowing/excavation activity shall be restricted to a maximum depth of 2 m. below general ground level at the site.
26. The borrowing/excavation activity shall be restricted to 2 m. above the ground water table at the site.
27. The borrowing/excavation activity shall not alter the natural drainage pattern of the area.
28. The borrowed/excavated pit shall be restored by the project proponent for useful purpose(s).
29. Appropriate fencing all around the borrowed/excavated pit shall be made to prevent any mishap.
30. Measures shall be taken to prevent dust emission by covering of borrowed/excavated earth during transportation.
31. Safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to borrowing/excavation of earth.
32. Workers/labourers shall be provided with facilities for drinking water and sanitation.
33. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
34. A minimum distance of 15 m from any civil structure shall be kept from the periphery of any excavation area.

4. Any Other Item(s)

4.1.1. Details of the proposal

Gauriya Soil Mining Project (category B2) from Gata No. 389, 426 Village Gauriya, Tehsil Misrikh, District- Sitapur, U.P. (Area- 0.4215 ha) located at N/A,N/A,N/A

Proposal For

N/A

Proposal No	File No 235	
SIA/UP/MIN/528239/2025	9815	

4.1.2. Project Salient Features

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Rian Enviro Pvt. Ltd. The project proponent/consultant informed the committee that the environmental clearance for the above project was issued by SEIAA, U.P. vide EC Identification no. EC25C0108UP5610344N, dated 22/05/2025 for the period of 03 months with mining quantity 9209 m³.

The project proponent informed the committee that due to typographical error in environmental clearance letter the location of the project is mentioned as "Ordinary Soil Mining Project" at Gata No. 389, 397, 313Ka, 356, 303Gha, 398Gha, Village Nerhi, Tehsil- Sitapur, District- Sitapur, Uttar Pradesh (Lease Area: 0.8019 Ha.) instead of "Gauriya Soil Mining Project from Gata No. 389, 426 Village Gauriya, Tehsil Misrikh, District- Sitapur, U.P. (Leased Area- 0.4215 ha)". Therefore, the project proponent requested the committee to amend the EC letter dated 22/05/2025 as per details given below:

Particular	Details mentioned in EC letter	Proposed amendment in EC letter
Page no. 1 - Subject & Page No. 6 - Point no.1	"Ordinary Soil Mining Project" at Gata No. 389, 397, 313Ka, 356, 303Gha, 398Gha, Village Nerhi, Tehsil- Sitapur, District- Sitapur, Uttar Pradesh (Lease Area: 0.8019 Ha.)	"Gauriya Soil Mining Project from Gata No. 389, 426 Village Gauriya, Tehsil Misrikh, District- Sitapur, U.P. (Leased Area- 0.4215 ha)".

RESOLUTION AGAINST AGENDA NO. 15

The committee has gone through the documents submitted by the project proponent and presentation before SEAC and recommended to amend the environmental clearance letter dated 22/05/2025 as per above details. All the other contents mentioned in environment clearance letter dated 22/05/2025 shall remain the same.

4.1.3. Deliberations by the EAC in current meetings

The committee has gone through the documents submitted by the project proponent and presentation before SEAC and recommended to amend the environmental clearance letter dated 22/05/2025 as per above details. All the other contents mentioned in environment clearance letter dated 22/05/2025 shall remain the same.

4.1.4. Recommendation of EAC

Recommended

4.2.1. Details of the proposal

Proposed "Sand Stone (Gitti- Patthar, Boulder)" Project at Gata No.- 03 (Khand No.- 09) , VillageGarha, Tehsil- Bara, District- Prayagraj, U.P. (Leased Area : 3.64 ha.) located at N/A,N/A,N/A		
Proposal For	N/A	
Proposal No	File No	
446097	8593	

4.2.2. Project Salient Features

The project proponent/consultant informed the committee that the matter was earlier listed in 827th SEAC meeting dated 24/01/2024 and recommended to grant the environmental clearance along with general and specific

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conditions. Subsequently, the matter was listed in SEIAA meeting and in light of Hon'ble NGT order in OA No. 120/2024 dated 02/04/2020 and OA No. 747/2023 dated 09/05/2024, SEIAA decided to defer the matter till appropriate action is taken by concerned authorities.

The project proponent also informed that in compliance of the above Hon'ble NGT orders the District Survey Report (DSR) of District Prayagraj has been approved by SEIAA, U.P. and approved DSR sent to Mining Department for further necessary action. The project proponent enclosed the copy of approved DSR and requested to grant the environmental clearance for the project proposal.

RESOLUTION AGAINST AGENDA NO. 14

The committee has gone through the documents submitted by project proponent and presentation made before SEAC. The committee observed that in compliance of Hon'ble NGT orders the DSR of District Prayagraj has already been approved by SEIAA. Hence, the committee is of the opinion that the environmental clearance for the above project may be granted by SEIAA in view of SEAC recommendation dated 24/01/2024.

4.2.3. Deliberations by the EAC in current meetings

The committee has gone through the documents submitted by project proponent and presentation made before SEAC. The committee observed that in compliance of Hon'ble NGT orders the DSR of District Prayagraj has already been approved by SEIAA. Hence, the committee is of the opinion that the environmental clearance for the above project may be granted by SEIAA in view of SEAC recommendation dated 24/01/2024.

4.2.4. Recommendation of EAC

Recommended

5. List of Attendees

Sr. No.	Name	Designation	Email ID	Remarks
1	Director Directorate of Environment S EAC TWO	Member Secretary, S EAC	mss*****@gmail.com	
2	Harikesh Bahadur Singh	Chairman, SEAC	cha*****@gmail.com	
3	Dr Amrit Lal Haldar	SEAC MEMBER	amr*****@gmail.com	
4	Dr Dineshwar Prasad Singh	SEAC MEMBER	din*****@gmail.com	
5	Shri Tanzar Ullah Khan	SEAC MEMBER	tuk*****@gmail.com	
6	Prof Jaswant Singh	SEAC MEMBER	jas*****@gmail.com	
7	Shiv Om Singh	SEAC MEMBER	shi*****@gmail.com	
8	Mr Ajay Kumar Sharma	Member Secretary, S EIAA	mss*****@gmail.com	



Government of India
Ministry of Environment, Forest and Climate Change
 (Issued by the State Environment Impact Assessment
 Authority (SEIAA),
 UTTAR PRADESH)



Minutes of Agenda of the 911st State Level Environment Impact Assessment Authority, UP (SEIAA) Meeting dated 22.09.2025 State Environment Impact Assessment Authority meeting held from 22/09/2025 to 22/09/2025 **Date:** 26/09/2025

MoM ID: EC/MOM/SEIAA/949816/9/2025
Agenda ID: EC/AGENDA/SEIAA/949816/9/2025
Meeting Venue: Directorate of Environment, Vineet Khand-1, Gomti Nagar, Lucknow
Meeting Mode: Hybrid
Date & Time:

22/09/2025	10:00 AM	02:00 PM
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1. Opening remarks

The meeting of 911th State Level Environment Impact Assessment Authority, UP (SEIAA) was held online on 22.09.2025 the Directorate of Environment

2. Confirmation of the minutes of previous meeting

N/A

3. Details of proposals considered by the committee

Day 1 -22/09/2025

3.1. Agenda Item No 1:

3.1.1. Details of the proposal

Agori Khas Morrur Mining Project by M/S SUDHAKAR PANDEY AND ASSOCIATES located at SONBHADRA,UTTAR PRADESH			
Proposal For		Application for Validity Extension of EC- Form-6	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/UP/MIN/537974/2025	6748-6321	16/05/2025	Mining of minerals (1(a))

3.1.2. Deliberations by the committee in previous meetings

Date of SEAC 1 :28/05/2025

Deliberations of SEAC 1 :

A presentation was made by the project proponent before the SEAC. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

- Earlier, environmental clearance for the above project proposal was issued by SEIAA, U.P. vide letter no. EC21B001UP144167, dated 22/12/2021 for an annual production of 1,97,888 cum/annum in favour of Shri Sudhakar Pandey, S/o Shri Dudh Nath Pandey, M/s Sudhakar Pandey and Associates with following specific conditions:

“In the absence of replenishment study keeping in mind various orders issued by Hon’ble NGT and development works in the State, EC is granted for a period of one year.”

- The SEIAA in its 685th meeting dated 31/12/2022 discussed the validity extension of ECs of Sand/morrum/river bed material mining based on the replenishment study as per Hon’ble NGT order and following decision were taken:

“SEIAA gone through the letter of DGM, UP letter no1368/M-228/2017 khananniti (VIII) dated 27-12-2022, letter no.1381/M-228/2017 khananniti (VIII) dated 30-12-2022 addressed to MS SEIAA in which it is mentioned as follows -----^izns’k ds fofHkUu tuinks es fLFkr unh ry ds ckyw@eksje ds [kuu {ks=ksa ds replenishment Study dk dk;Z Hkkjr ljdkj dh laLFkk lh0,e0ih0Mh0vkbZO }kjk iw.kZ dj fy;k x;k gSA** SEIAA also gone through the E-mail dated 31-12-2022 of DGM UP and progress statement on the scientific sand replenishment study being carried out by CMPDI vide letter no- CMPDI/BDD/E-760656/I-16525 dated 30-12-2022 for 26 districts (25+1) and Rivers-Ken, Betwa, Yamuna, Gandak Ghaghra, Ganga, Tauns Bhaghain Son, Rapti, Paisuni, Dahsan Mangour, UR. Saprar, Sukhanai, Belan.

SEIAA agrees to extend the validity of the ECs of the concerned leases (of Districts Chitrakoot, Fatehpur, Kaushambi, Hamirpur, Jalaun, Jhansi, Sonebhadra, Shaharanpur, shamli, Baghpat, Ghaziabad, G.B. Nagar, Prayagraj, Mirzapur, Chanduli, Faizabad, Ambedkarnagar, Gorakhpur, Santkabir nagar, Siddharth Nagar, Gonda, Basti, Bahraich, Kanpur Nagar, Kanpur Dehat, Banda) for the period of one year, if the reported production is equal to or less than the production capacity mentioned in original/valid ECs. In case the proponent/DGM aspires to mine additional mineral (Based on the replenishment report) then the proponent has to submit a fresh application. It will be the responsibility of the Mining Department to ensure that no mining is carried out beyond the quantity mentioned in the replenishment study report validated by mining department.

Rest all the conditions mentioned in the original EC shall remain same.”

SEAC went through the letter dated 30-12-2022 of DGM UP, informing that replenishment studies has been completed by CMPDI and the validity period of E.C. granted for the period of 1 year may be extended till the validity period of lease deed.

SEAC deliberated the matter in detail and also noted that EC’s are also issued with Specific Conditions that Environmental clearance will be co-terminus with the mining lease period/Mining Plan.

SEAC also noted that District Sonbhadra has uploaded replenishment study report for year 2023 and year 2024 in public domain <https://sonbhadra.nic.in>

Hence, SEAC recommended to extend the validity period of environmental clearances concerned with the 685th SEIAA meeting dated 31/12/2022 which will be co-terminus with the mining lease period/Mining Plan, whichever is earlier, where replenishment study report has been uploaded in the public domain for the period of year 2023 and 2024.

It will be the responsibility of the Mining Department to ensure that no mining is carried out beyond the quantity mentioned in the replenishment study report validated by mining department and leases are operated on the basis of replenishment study reports, conducted on annual basis.

The matter is forwarded to SEIAA to take necessary action in the matter.

3.1.3. Deliberations by the SEIAA in current meetings

SEIAA gone through the comments of SEAC and noted that SEAC went through the letter dated 30-12-2022 of DGM UP, informing that replenishment studies has been completed by CMPDI and the validity period of E.C. granted for the period of 1 year may be extended till the validity period of lease deed. SEAC also noted that EC’s are also issued with Specific Conditions that Environmental

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clearance will be co-terminus with the mining lease period/Mining Plan. SEAC also noted that District Sonbhadra has uploaded replenishment study report for year 2023 and year 2024 in public domain <https://sonbhadra.nic.in>.

Hence, SEIAA agreed with the recommendation of SEAC to extend the validity period of environmental clearances concerned with the 685th SEIAA meeting dated 31/12/2022 which will be co-terminus with the mining lease period/Mining Plan, whichever is earlier, where replenishment study report has been uploaded in the public domain for the period of year 2023 and 2024.

It will be the responsibility of the Mining Department to ensure that no mining is carried out beyond the quantity mentioned in the replenishment study report validated by mining department and leases are operated on the basis of replenishment study reports, conducted on annual basis.

3.1.4. Recommendation of SEIAA

Approved

3.1.5. Details of Environment Conditions

3.1.5.1. Specific

Environmental Attributes

1. The matter is forwarded to SEIAA to take necessary action in the matter.

3.2. Agenda Item No 2:

3.2.1. Details of the proposal

“Ordinary Earth Mine”, Village- Asda mau, Pargana- Siddhaur, Gata No.-288, Lease Area- 0.7793 Ha., Tehsil- Haidergarh, District- Barabanki, Uttar Pradesh, Project Proponent- Shri Ashvani Kumar by ASHVANI KUMAR located at BARABANKI,UTTAR PRADESH

Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/UP/MIN/537996/2025	10082	16/05/2025	Mining of minerals (1(a))

3.2.2. Deliberations by the committee in previous meetings

Date of SEAC 1 :28/05/2025

Deliberations of SEAC 1 :

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-1 to these minutes.

3.2.3. Deliberations by the SEIAA in current meetings

SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC adding following specific conditions:

3.2.4. Recommendation of SEIAA

Approved

3.2.5. Details of Environment Conditions

3.2.5.1. Specific

Environmental Attributes	
	<ol style="list-style-type: none"> 1. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity. 2. Any mining activity shall be undertaken only after valid permission from Mining Department/District Administration and written agreement with land owner from where earth excavation is proposed. 3. No change in mining technology and scope of working shall be made without approval of Authority. 4. Personnel working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety and health aspects. 5. The Authority reserves the right to revoke the clearance if conditions stipulated are not implemented. The Authority will also be entitled to impose additional environmental conditions or modify the existing ones, if necessary. 6. In case of any deviation or alteration in the project proposed from those submitted to this Authority for clearance, a fresh reference should be made to the Authority to assess the adequacy of the condition(s) imposed and to add additional environmental protection Measures required, if any. 7. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986. <p><u>Specific Conditions:</u></p> <ol style="list-style-type: none"> 1. The Environmental clearance will be co-terminus with the agreement/mining plan whichever is earlier. 2. Environment management should be in accordance with the present environment status of the project. 3. Approach kachcha road should be made motorable and maintained periodically. 4. Transportation of soil should be undertaken in covered containers. 5. Rehabilitation plan with planting of trees to be submitted along with the closure plan.
1.	<ol style="list-style-type: none"> 6. Land to be leveled and handed over to the owners after completion of excavation work. 7. A valid NOC from State Pollution Control Board shall be obtained for the Brick kiln prior to operation as per law and all guidelines must be followed, if applicable. 8. The mining operations shall be strictly limited to the proposed mining sites and proposed purpose. 9. Top soil should be adequately preserved and should be used for landscaping. 10. Excavated soil should be properly stored in a manner not to increase surrounding air pollution level. 11. Water sprinkling should be exercised during excavation and storage of soil for suppression of fugitive dust. 12. Excavated area should be properly reclaimed and ensured that no open bore hole is left. 13. Safety measures for the people working at the site shall be duly taken care of as per law. 14. The excavation work shall be done in day time only. 15. The project boundary shall be properly covered to restrict dust dispersion. 16. Precautionary measures during soil excavation for conservation and protection of rare and endangered flora and fauna found in the study area. 17. Noise level shall be maintained as per standards for both day and night. 18. The route map for soil transportation from excavation plots to work site should be firmed up and necessary permissions shall be sought from District Administration. 19. Vehicles hired for the transportation should be in good condition and should have Pollution Check Certificate and should conform to applicable air and noise emission standards. 20. Personnel exposure monitoring for respirable mineral dust shall be carried out for the workers and records maintained including health records of the workers. Awareness program for workers on impact of mining on their health and precautionary measures like use of personal protective equipments etc. shall be carried out periodically. First aid facilities and adequate sanitary facility in the form of temporary toilets/septic tanks. 21. Solid waste material viz gutkha rappers, plastic bags, glasses etc. to be generated during project

activity will be separately stored in bins and managed as per Solid Waste Management Rules.

22. Project proponent should maintain daily register for information of (a) collection of soil/clay, (b) manpower & (c) transportation purpose.
23. Soil mining shall strictly be undertaken as per rules and regulations/permissions obtained from District Administration/Mining Department
24. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. A copy of resolution as above shall be submitted to the authority along with list of beneficiaries with their mobile nos./address.
25. The borrowing/excavation activity shall be restricted to a maximum depth of 2 m. below general ground level at the site.
26. The borrowing/excavation activity shall be restricted to 2 m. above the ground water table at the site.
27. The borrowing/excavation activity shall not alter the natural drainage pattern of the area.
28. The borrowed/excavated pit shall be restored by the project proponent for useful purpose(s).
29. Appropriate fencing all around the borrowed/excavated pit shall be made to prevent any mishap.
30. Measures shall be taken to prevent dust emission by covering of borrowed/excavated earth during transportation.
31. Safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to borrowing/excavation of earth.
32. Workers/labourers shall be provided with facilities for drinking water and sanitation.
33. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
34. A minimum distance of 15 m from any civil structure shall be kept from the periphery of any excavation area.

If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.

Validity period of this EC is 3 months as the LoI has been issued for a period of 3 months and co-terminus with the validity of current mine plan and current lease period whichever is earlier after this period the EC will become null and void.

The project proponent shall obtain permission from competent authority for felling of trees if required.

The mining lease holders shall ensure to comply with mine reclamation plan as submitted.

2. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate legally valid water sources and permission from the competent authority shall be obtained to use it.

6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 1,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area and will make provision for maintenance for 5 years.

7. Also, the coordinates of area earmarked for plantation should be clearly spelt out and polygon should be attached and submitted within a month. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LiFE Portal (<https://merilife.nic.in>) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.

Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.

The project proponent shall ensure that water bodies do not get polluted due to mining activity.

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<p>. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.</p> <p>. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.</p> <p>12. Project Proponent shall submit the Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.</p> <p>. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.</p> <p>. In case of violation of any EC conditions, this EC is liable to be cancelled based on report/recommendation of DM/IRO/UPPCB.</p>
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3.3. Agenda Item No 3:

3.3.1. Details of the proposal

<p>Proposed plotted development colony residential housing and commercial complex at Khasra No. 1854, 1858, 1859, 1861, 1884 K, 1879, 1889, 1884, 1885, 1878, 1880, 1882, 1883, 1886, 1887, 1888, 1890, 1891, 1892, 1893, 1877 K, 1841, 1848, 1849, 1850, 1853, 1862, 1863, 1864, 1865, 1866, 1867, 1868, 1881, 1851 KHA, 1840 K, 1852 KHA, 1874 KHA, 1875 KHA, 1869, 1876 K, 1839 K, 1871, 1872. 1873, 1874 K, 1875 K, 1877 KHA, 1852 ENA, 1851 K, 1840 K, 1870, at Dasna, Tehsil & District-Ghaziabad, Uttar Pradesh by srsd buildcon venture llp located at GHAZIABAD,UTTAR PRADESH</p>			
Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/UP/INFRA2/537233/2025	10084	19/05/2025	Building / Construction (8(a))

3.3.2. Deliberations by the committee in previous meetings

<p>Date of SEAC 1 :28/05/2025</p> <p>Deliberations of SEAC 1 :</p>
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3.3.3. Deliberations by the SEIAA in current meetings

<p>SEIAA noted that SEAC has recommended to grant EC to the above project. SEIAA gone through file and document and opined that the matter be referred back to SEAC to review the following points:</p> <ol style="list-style-type: none"> 1. Details of final discharge point of waste water/effluent and concerned NOC or application submitted to competent authority. 2. Details of source of fresh water and concerned NOC or application submitted to competent authority. 3. Approved building plans or application submitted to competent authority. 4. Structure Stability certificate 5. Plans for alternate energy sources in common area facilities 6. Plans for buffer zone between adjoining industry and the project.
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3.3.4. Recommendation of SEIAA

Refer-Back to SEAC for Reconsideration

3.4. Agenda Item No 4:**3.4.1. Details of the proposal**

“Sand Stone (Gitti- Patthar, Boulders)” Project at Gata No.- 584 (Khand No.- 08), Village- Piprawan, Tehsil- Meja, District- Prayagraj, U.P. (Leased Area : 3.2374 ha./ 8.0 Acre) Prop.- Smt. Mohini Devi W/o Shri Shankar Dayal Singh by SMT MOHINI DEVI W/O SH. SHANKAR DAYAL SINGH located at PRAYAGRAJ,UTTAR PRAD ESH			
Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/UP/MIN/505060/2024	10085-8267	19/05/2025	Mining of minerals (1(a))

3.4.2. Deliberations by the committee in previous meetings

Date of SEAC 1 :28/05/2025

Deliberations of SEAC 1 :

3.4.3. Deliberations by the SEIAA in current meetings

SEIAA noted that SEAC has recommended to grant EC to the above project. SEIAA gone through file and document and found that geo-coordinates mentioned in ToR and DSR are different. Hence SEIAA opined to refer back the matter to SEAC for review/comments.

3.4.4. Recommendation of SEIAA

Refer-Back to SEAC for Reconsideration

3.5. Agenda Item No 5:**3.5.1. Details of the proposal**

“Ordinary Earth Mining” Project at Gata No.- 1160mi, Village- Pachon, Tehsil- Sikandra Rao, District- Hathras, Uttar Pradesh. (Area-0.3450 Ha). Shri Vikas Singh by VIKASH SINGH located at HATHRAS,UTTAR PRAD ESH			
Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/UP/MIN/538232/2025	10088	19/05/2025	Mining of minerals (1(a))

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3.5.2. Deliberations by the committee in previous meetings

Date of SEAC 1 :28/05/2025

Deliberations of SEAC 1 :

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-1 to these minutes.

3.5.3. Deliberations by the SEIAA in current meetings

SEIAA noted that SEAC has recommended to grant EC to the above project. SEIAA gone through file and document and opined that project proponent shall submit mining plan approval letter or any document signed by Government official stating the quantity to be excavated.

3.5.4. Recommendation of SEIAA

Deferred for ADS

3.6. Agenda Item No 6:**3.6.1. Details of the proposal**

Proposed Project of Building Stone Sandstone Mine at Gata No. 83 Gh, Sl. No. 04, Area 5.0 ha in Village- Bhusi Pathraha, Tehsil- Lalganj, District- Mirzapur, Uttar Pradesh of Shri Subhash Chand Tripathi by SubHash Chand Tripathi located at MIRZAPUR,UTTAR PRADESH

Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/UP/MIN/537261/2025	10089-9348	20/05/2025	Mining of minerals (1(a))

3.6.2. Deliberations by the committee in previous meetings

Date of SEAC 1 :28/05/2025

Deliberations of SEAC 1 :

3.6.3. Deliberations by the SEIAA in current meetings

SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC adding following specific conditions:

3.6.4. Recommendation of SEIAA

Approved

3.6.5. Details of Environment Conditions

3.6.5.1. Specific

N/A

3.6.5.2. Standard

1(a)	Mining of minerals
null	
1.	The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
1.	The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
1.	<ol style="list-style-type: none"> 1. Directions/suggestions given during public hearing and commitment made by the project proponent on these should be strictly complied with. 2. Approved explosives and proper technique should only be used for blasting, to avoid loud sound and cracks in nearby buildings. 3. DSR formulation is done by a sub-committee formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted before signing lease deed that no forest land is involved in mining or as a route for mineral transportation and does not lie with-in any Protected area, National Park, Sanctuary and ESZ. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam,2023 and submit before the start of work. 4. The mining lease holders shall ensure to comply with mine reclamation plan as submitted. 5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University. 6. Mine reclamation plan should be prepared for using the mine void for productive use in consultation with local administration and gram-panchayat. 7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate legally valid water sources and permission from the competent authority shall be obtained to use it. 8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 5,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area and will make provision for maintenance for 5 years. 9. Also, the coordinates of area earmarked for plantation should be clearly spelt out and

polygon should be attached and submitted within a month. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign “Ek Ped Ma Ke Naam” and the details of the same shall be uploaded in the Meri LiFE Portal (<https://merilife.nic.in>) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.

10. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
11. The project proponent shall ensure that water bodies do not get polluted due to mining activity.
12. Department of Geology and Mines, Government of Uttar Pradesh and/or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
13. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
14. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls’ school as part of CER activity.
15. Since large number of mining projects are ongoing as well as new mining leases are coming up in the district, CAAQMS shall be installed in consultation with UPPCB.
- 16. Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**
17. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
18. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC
19. In case of violation of any EC conditions, this EC is liable to be cancelled based on report/recommendation of DM/IRO/UPPCB.

1. The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period the EC will automatically become null and void.
2. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
3. The project proponent shall install solar lights in their project area to minimise the consumption of electricity.
4. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
5. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer/Expert Agency in this field.
6. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
7. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
8. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3 years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.

9. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
10. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
11. Project proponent is directed to invest the CER amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
12. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
13. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
14. The project proponent should explore the possibilities of rainwater harvesting.
15. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
16. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
17. As per the proposed plan, plantation with area specific plant species, number of plants to be Planted and report of green belt development to be submitted to the Forest Department, UPPCB and Directorate of Environment, UP.
18. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05 ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05 ha, the E.C issued will stand revoked.
19. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
20. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
21. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
22. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
23. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
24. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
25. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
26. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
27. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
28. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
29. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
30. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional

	Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval. 31. The blasting will be done only after getting permission from the Mining Department/competent authority.
Statutory compliance	
1.	The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred. PP needs to apply for transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
1.	State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
1.	The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
1.	The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area."
1.	A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
1.	The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
1.	The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
Statutory compliance	
1.	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
1.	The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
1.	This Environmental Clearance (EC) is subject to orders/ judgment of Honble Supreme Court of India, Honble High Court, Honble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
1.	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
1.	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of Schedule-I species in the study area).

1.	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
1.	The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
Air quality monitoring and preservation	
1.	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.
1.	The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g., PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120 each).covering upwind and downwind directions.
1.	The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognised under Environment (Protection) Act, 1986. 9) The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g., PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120 each). covering upwind and downwind directions.
1.	The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories. Monitor fugitive emissions in the plant premises.
1.	The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
Air quality monitoring and preservation	
1.	Design the ventilation system for adequate air changes as per ACGIH document for all tunnels, motor houses, Oil Cellars.
1.	The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
1.	The project proponent use leak proof trucks/dumpers carrying ore and other raw materials and cover them with tarpaulin.
Air quality monitoring and preservation	

1.	Appropriate Air Pollution Control (APC) systems shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
1.	Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
Water quality monitoring and preservation	
1.	The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
1.	Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
1.	The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.
1.	Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
1.	The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
Water quality monitoring and preservation	
1.	Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
1.	The project proponent shall provide the slime disposal facility with impervious lining and collection wells for seepage. The water collected from the slime pond shall be treated and recycled.
1.	The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
1.	The project proponent shall practice rainwater harvesting to maximum possible extent.
1.	The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.
1.	Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
1.	Adhere to Zero Liquid Discharge
1.	In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF&CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.

1.	The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease including upstream and downstream. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
1.	Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
1.	Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC annually.
Noise monitoring and prevention	
1.	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
1.	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.
Noise and vibration monitoring and prevention	
1.	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
1.	The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
Noise and vibration monitoring and prevention	
1.	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
Mining plan	
1.	The Project Proponent shall adhere to approved mining plan, inter alia, including, total excavation (quantum of mineral, waste, over burden, inter burden and top soil etc.); mining technology; lease area; scope of working (method of mining, overburden & dump management, O.B& dump mining, mineral transportation mode, ultimate depth of mining, concurrent reclamation and reclamation at mine closure; land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life; etc.).

Energy Conservation measures	
1.	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
1.	Provide LED lights in their offices and residential areas.
Mining plan	
1.	The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.
Waste management	
1.	The waste oil, grease and other hazardous waste shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016.
1.	Kitchen waste shall be composted or converted to biogas for further use.(to be decided on case to case basis depending on type and size of plant)
Land reclamation	
1.	Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
1.	Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
Land reclamation	
1.	The Overburden (O.B.), waste and topsoil generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB / waste dumps / topsoil dump like height, width and angle of slope shall be governed as per the approved Mining Plan and the guidelines/circulars issued by D.G.M.S. The topsoil shall be used for land reclamation and plantation.
1.	The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
Green Belt and EMP	
1.	Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant

Transportation	
1.	The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.
Transportation	
1.	No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers. [If applicable in case of road transport].
Green Belt and EMP	
1.	The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.
Public hearing and Human health issues	
1.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
Public hearing and Human health issues	
1.	The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
1.	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
1.	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
Green Belt	
1.	The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.
Corporate Environment Responsibility	
1.	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be

	carried out.
Public hearing and human health issues	
1.	Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
Corporate Environment Responsibility	
1.	The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest I wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
1.	All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Mineral Beneficiation plants shall be implemented.
Corporate Environment Responsibility	
1.	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.
1.	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
1.	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
Miscellaneous	
1.	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
1.	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
1.	The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
1.	The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
1.	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and

	also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
1.	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
1.	Concealing factual data failure to comply with any or submission of false/ fabricated data and of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
Miscellaneous	
1.	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
1.	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
1.	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
1.	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
1.	44) The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
1.	In pursuant to Ministry's O.M No 22-34/2018-IA.III dated 16.01.2020 to comply with the direction made by Honble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
1.	The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.
1.	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
1.	A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.
1.	The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.
Miscellaneous	
1.	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law

	relating to the subject matter.
1.	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
1.	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
1.	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponents website permanently.
1.	The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
Corporate Environment Responsibility (CER)	
1.	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.

3.7. Agenda Item No 7:

3.7.1. Details of the proposal

Area- 1.530 Ha Gitti-Boulder (Dolostone) Mining Project Arajji no. 5309, 5311, 5310, 5312, 5314, 5314, 5324, 5325, 5326 Village-Billi Markundi, Tehsil- Obra, District-Sonbhadra, Uttar Pradesh. by Manvendra Singh Yadav located at SONBHADRA,UTTAR PRADESH			
Proposal For		Fresh ToR	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/UP/MIN/538413/2025	10090	20/05/2025	Mining of minerals (1(a))

3.7.2. Deliberations by the committee in previous meetings

<p>Date of SEAC 1 :28/05/2025</p> <p>Deliberations of SEAC 1 :</p> <p>The committee discussed the matter and recommended to issue the standard terms of reference prescribed by MoEF&CC for the preparation of EIA. The committee also stipulated following additional TOR Points:</p>

3.7.3. Deliberations by the SEIAA in current meetings

SEIAA noted that the above proposal has been appraised and recommended for grant of ToR by
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SEAC. Hence ToR is being granted to the title proposal for conducting EIA studies. SEIAA added following points to ToR-

3.7.4. Recommendation of SEIAA

Approved

3.7.5. Details of Terms of Reference

3.7.5.1. Specific

Environmental Attributes

Proponent to submit latest drone videography of the lease site along with the site photographs and also provide mined minerals record of the respective project site at the time of EIA presentation and also enclosed in pen drive with EIA report/presentation.

Cluster EIA/EMP shall be conducted by project proponent with the help of District Mining Officer.

3. Videography of baseline monitoring period with date, time and geo coordinates should be attached in EIA report and also presented during the EIA presentation.
4. Raw data of all the baseline monitoring parameters will be provided as an annexure to the EIA Report.
5. To ensure proper monitoring, the project proponent/consultant should provide evidence in form of (A) Logbook of their site visit along with activities carried out during monitoring (B) Real time photographs showing monitoring machine, public, lab person etc.
6. Proprietor/proprietor representative should be present at the time of monitoring and monitoring should be conducted as per CPCB SOP/NABET/QCI guidelines. Lab responsible person should be present at the time of EIA presentation.
7. EIA coordinator & FAE should give a notarized affidavit during EIA presentation that they have personally visited the site & they have also taken all the mitigating measures for any critical issues involved in the project.
8. The project proponent will have to inform the schedule of monitoring/data collection programme to the SEIAA/SEAC, UP & UPPCB before start of data collection. In case of failure, the collected baseline monitoring data will be treated as null and void.
9. The details of equipment used for baseline monitoring alongwith its photograph mentioning date, time and geo coordinates for preparation of EIA report should be clearly displayed to the people present during public hearing and the complete details related to monitoring period must be mentioned in the minutes of public hearing.
10. Original lab analysis report of the project proposal along with EIA report should be uploaded on Parivesh Portal.
11. Combined KML of all mines in a cluster should be submitted at the time of EIA.
12. The project proponent/Consultant should identify the core & buffer zone (2.5 km) of the mining site.
13. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road to be submitted at the time of EIA presentation.
14. Proponent/Consultant should submit the plan/information along with technology (photographs of water sprinklers/ tankers) to be implemented for mitigating dust at source points in lease area and haulage road during operation activity/vehicular movement. Technology should be displayed at the time of EIA presentation.
15. Proposed plantation plan with area specific plant species, number of plants to be planted and place of plantation along with a working map to be submitted at the time of EIA presentation.
16. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ person to be submitted at the time of EIA presentation.
17. Proponent/consultant shall present TOR specific/additional conditions compliance, observation/suggestions raised during the public hearing and commitment made by the project proponent in a tabular form with a time bound plan at the time of EIA presentation.
18. Corporate Environment Responsibility (CER) to be prepared as per the MoEF&CC guidelines and present it at the time of EIA presentation. Proposal should be site specific and monitorable.
19. Proponent to submit latest status of project site along with the site photographs and also provide mined

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minerals record of the respective project site at the time of EIA presentation.

NOC from Forest Department should be submitted at the time of EIA.

All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.

The address of the lease area and production per annum should match with that mentioned in DSR and LoI. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per EIA notification, 2006 (as amended) and the address of lease area and production per annum shall be as mentioned in DSR and LoI.

Detailed Mine Reclamation plan and Plan for using the mine void for productive use in consultation with local administration and gram-panchayat should be submitted along with EIA-EMP.

The project proponent shall submit permission of CGWA for using ground water or submit proposal for obtaining water from alternative legal source of fresh water along with EIA-EMP.

Latest KML file for the area and mining lease area should be provided.

Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by the competent authority should be submitted.

In case project proponent intends to temporarily store mined out material or any tools, equipments or other material outside mine lease area then NOC from competent authority for doing so should be submitted and details of such area and associated Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.

Road network to be used by the project should be clearly shown on Survey of India toposheet in 1:50,000 scale. In case road network involves forest road, permission should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.

2. - The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -
 - (i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.
 - (ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.
- In case of expansion / renewal of earlier EC, following information should be submitted
 - a. Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, GoI, Lucknow.
 - b. Copy of CTE and CTO issued by SPCB.
 - c. Status of submission of six-monthly compliance report to EC granted earlier
 - d. Court cases, if any.
- Observations raised in public hearing, replies submitted by project proponent, suitable modifications carried out should be mentioned in EIA-EMP report.
- DSR formulation is done by a sub-committee formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted along with EIA-EMP that no forest land is involved in mining or as a route for mineral transportation and does not lie with-in any Protected area, National Park, Sanctuary and ESZ. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam, 2023.
- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Also, the coordinates of area earmarked for plantation should be clearly

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	<p>spelt in the EIA/EMP and polygon should be attached. Survival of plants below Uttar Pradesh Forest Department's survival rate will be treated as violation of EC condition.</p> <ul style="list-style-type: none"> - The project proponent shall submit details of nearby water bodies and plan to ensure that these water bodies do not get polluted due to mining activity. - Along with the EIA-EMP report, PP / consultant will also submit in tabular form as to how they have addressed entire ToR while preparing draft EIA-EMP report for PH. Further, PP / consultant will submit in tabular form as to how they have addressed issues raised during public hearing and have incorporated the same in final EIA-EMP report. A presentation to this effect should be made before SEAC at the time of EIA-EMP presentation. <ul style="list-style-type: none"> 17- The project proponent shall submit along with EIA the details of School in the vicinity of project area in which rooftop solar plant, toilets will be constructed specially girl school under CER activities. - Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation. - Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months. - Project Proponent in consultation with UPSPCB will establish required number of CAAQMS within a period of one year and submit geo-referenced map of these stations along with data on six-monthly basis. - These TORs shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.
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3.7.5.2. Standard

1(a)	Mining of minerals
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1.	Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994
1.	A copy of the document in support of the fact that the Proponent is the rightful lessee of the mine should be given
1.	All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee
1.	All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/ toposheet, topographic sheet, geomorphology and geology of the areashould be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone)
1.	Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics
1.	Details about the land proposed for mining activities should be givenwith information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority

1.	It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report
1.	Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided
1.	The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period
1.	Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given
1.	Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given
1.	A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees
1.	Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished
1.	Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated
1.	The vegetation in the RF / PF areas in the study area, with necessary details, should be given
1.	A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted
1.	Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished
1.	A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled- I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost
1.	Proximity to Areas declared as Critically Polluted or the Project areas likely to come under the Aravali Range,

	(attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Dept. Should be secured and furnished to the effect that the proposed mining activities could be considered
1.	Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority)
1.	R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report
1.	One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)]primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site- specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given
1.	Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map
1.	The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated
1.	Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided
1.	Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided
1.	Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided
1.	Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished
1.	Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out
1.	Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same
1.	A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear

	and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution
1.	Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines
1.	Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report
1.	Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report
1.	Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed
1.	Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations
1.	Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation
1.	Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project
1.	Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project
1.	Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given
1.	The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out
1.	A Disaster management Plan shall be prepared and included in the EIA/EMP Report
1.	Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc
1.	Besides the above, the below mentioned general points are also to be followed:- a) All documents to be properly referenced with index and continuous page numbering. b) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated. c) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project. d) Where the documents provided are in a language other than English, an English translation should be provided. e) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted. f) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available

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on the website of this Ministry, should be followed. g) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation. h) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable. i) The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area

3.8. Agenda Item No 8:

3.8.1. Details of the proposal

Environmental Clearance for Proposed Project of Manufacturing of Different Types of Resin by M/s Tajpuria Panels Private Limited by ASHOK KUMAR AGARWAL located at HARDOL,UTTAR PRADESH			
Proposal For		Fresh ToR	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/UP/IND3/538176/2025	10091	21/05/2025	Synthetic organic chemicals industry (5(f))

3.8.2. Deliberations by the committee in previous meetings

Date of SEAC 1 :28/05/2025
Deliberations of SEAC 1 :

3.8.3. Deliberations by the SEIAA in current meetings

SEIAA agreed with the recommendation of SEAC to grant ToR to the above project adding the following conditions:

3.8.4. Recommendation of SEIAA

Approved

3.8.5. Details of Terms of Reference

3.8.5.1. Specific

Environmental Attributes	
1.	Proponent to submit latest drone videography of the project site with date, time and geo coordinates and also enclosed in pen drive with EIA report/presentation. Project proponent prepare a onsite disaster management plan and present at the time of EIA presentation. Process description along with major equipment and machines, process flow sheet (quantitative) from raw

	<p>material to product. Monitoring to be conducted as per SoP. Photograph of monitoring along with date, time and location with PP/ PP representative. Detailed treatment proposal for mitigation/control for odour and process emissions which emit during the process of proposed product.</p>
2.	<p>The site is located up stream of water intake point of Lucknow. Proposal for achieving ZLD should be submitted at the time of EIA. Proposal for odor control should also be submitted at the time of EIA. Disaster management plan and Safety precaution in storage of product and raw material should be the part of EIA. Green belt should be Miyawaki model based.</p>

3.8.5.2. Standard

5(f)	Synthetic organic chemicals industry
Executive Summary	
1.	Executive Summary
Introduction	
1.	Details of the EIA Consultant including NABET accreditation
1.	Information about the project proponent
1.	Importance and benefits of the project
Project Description	
1.	Cost of project and time of completion.
1.	Products with capacities for the proposed project.
1.	If expansion project, details of existing products with capacities and whether adequate land is available for expansion, reference of earlier EC if any.
1.	Details of existing products and production, if any, along with present product/production details in tabular format, to verify the compliance of the EIA Notifications.
1.	Details of existing products and production, if any, along with present product/production details in tabular format, to verify the compliance of the EIA Notifications.
1.	List of raw materials required and their source along with mode of transportation.
1.	Other chemicals and materials required with quantities and storage capacities
1.	Details of Emission, effluents, hazardous waste generation and their management.
1.	Requirement of water, power, with source of supply, status of approval, water balance diagram, man-power requirement (regular and contract)

1.	Details of boiler/gensets (including stacks/exhausts) and fuels to be used
1.	Process description along with major equipment's and machineries, process flow sheet (quantitative) from raw materials to products to be provided
1.	Hazard identification and details of proposed safety systems.
1.	<p>Expansion/modernization proposals:</p> <p>a. Copy of all the Environmental Clearance(s) including Amendments thereto obtained for the project from MOEF/SEIAA shall be attached as an Annexure. A certified copy of the latest Monitoring Report of the Integrated Regional Office of the Ministry of Environment, Forest and Climate Change as per circular dated 30th May, 2012 on the status of compliance of conditions stipulated in all the existing environmental clearances including Amendments shall be provided. In addition, copy of the latest CTO and status of compliance of Consent to Operate for the ongoing/existing operation of the project from SPCB shall be attached with the EIA-EMP report.</p> <p>b. In case the existing project has not obtained environmental clearance, reasons for not taking EC under the provisions of the EIA Notification 1994 and/or EIA Notification 2006 shall be provided. Copies of Consent to Establish/No Objection Certificate and Consent to Operate (in case of units operating prior to EIA Notification 2006, CTE and CTO of FY 2005-2006) obtained from the SPCB shall be submitted. Further, compliance report to the conditions of consents from the SPCB shall be submitted.</p>
Site Details	
1.	Location of the project site covering village, Taluka/Tehsil, District and State, Justification for selecting the site, whether other sites were considered.
1.	A topo-sheet of the study area of radius of 10km and site location on 1:50,000/1:25,000 scale on an A3/A2 sheet. (including all eco-sensitive areas and environmentally sensitive places)
1.	Details w.r.t. option analysis for selection of site
1.	Co-ordinates (lat-long) of all four corners of the site.
1.	Google map-Earth download of the project site.
1.	Layout maps indicating existing unit as well as proposed unit indicating storage area, plant area, greenbelt area, utilities etc. If located within an Industrial area/Estate/Complex, layout of Industrial Area indicating location of unit within the Industrial area/Estate.
1.	Photographs of the proposed and existing (if applicable) plant site. If existing, show photographs of plantation/greenbelt, in particular.
1.	Land-use break-up of total land of the project site (identified and acquired), government/private - agricultural, forest, wasteland, water bodies, settlements, etc shall be included. (not required for industrial area)
1.	A list of major industries with name and type within study area (10km radius) shall be incorporated. Land use details of the study area
1.	Geological features and Geo-hydrological status of the study area shall be included.
1.	Details of Drainage of the project upto 5km radius of study area. If the site is within 1 km radius of any major river, peak and lean season river discharge as well as flood occurrence frequency based on peak rainfall data of the past 30 years. Details of Flood Level of the project site and maximum Flood Level of the river shall also be provided. (mega green field projects)

1.	Status of acquisition of land. If acquisition is not complete, stage of the acquisition process and expected time of complete possession of the land. Documents related to conversion of land for Industrial purpose.
1.	R&R details in respect of land in line with state Government policy.
Forest, wildlife and CRZ related issues (if applicable):	
1.	Permission and approval for the use of forest land (forestry clearance), if any, and recommendations of the State Forest Department. (if applicable)
1.	Land-use map based on High resolution satellite imagery of the proposed site delineating the forestland (in case of projects involving forest land more than 40 ha)
1.	Status of Application submitted for obtaining the stage I forestry clearance along with latest status shall be submitted.
1.	The projects to be located within 10 km of the National Parks, Sanctuaries, Biosphere Reserves, Migratory Corridors of Wild Animals, the project proponent shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden thereon
1.	Wildlife Conservation Plan duly authenticated by the Chief Wildlife Warden of the State Government for conservation of Schedule I fauna, if any exists in the study area
1.	Copy of application submitted for clearance under the Wildlife (Protection) Act, 1972, to the Standing Committee of the National Board for Wildlife
1.	Recommendations and NOC from the concerned State/UT Coastal Zone Management Authority on CRZ angle
Environmental Status	
1.	Determination of atmospheric inversion level at the project site and site-specific micrometeorological data using temperature, relative humidity, hourly wind speed and direction and rainfall.P <ul style="list-style-type: none"> • AAQ data (except monsoon) at 8 locations for PM10, PM2.5, SO2, NOX, CO and other parameters relevant to the project shall be collected. The monitoring stations shall be based CPCB guidelines and take into account the pre-dominant wind direction, population zone and sensitive receptors including reserved forests. Study should indicate minimum, maximum value of different parameters for the period (3 months) collected. Collected data should be supported by the reference data of either CPCB or SPCB. AAQ data & GLC of pollutants from stack emissions should suggest technology/ measures- Best Practiced Technology (BPT) indicating best achieved results.
1.	Raw data of all AAQ measurement for 12 weeks of all stations as per frequency given in the NAQQM Notification of Nov. 2009 along with – min., max., average and 98% values for each of the AAQ parameters from data of all AAQ stations should be provided as an annexure to the EIA Report.
1.	Surface water quality of nearby River (100m upstream and downstream of discharge point) and other surface drains at eight locations as per CPCB/MoEF&CC guidelines.
1.	Whether the site falls near to polluted stretch of river identified by the CPCB/MoEF&CC, if yes give details.
1.	Ground water monitoring at minimum at 8 locations shall be included.
1.	Noise levels monitoring at 8 locations within the study area.
1.	Soil Characteristic as per CPCB guidelines.

1.	Traffic study of the area, type of vehicles, frequency of vehicles for transportation of materials, additional traffic due to proposed project, parking arrangement etc.
1.	Detailed description of flora and fauna (terrestrial and aquatic) existing in the study area shall be given with special reference to rare, endemic and endangered species. If Schedule-I fauna are found within the study area, a Wildlife Conservation Plan shall be prepared and furnished.
1.	Socio-economic status of the study area.
Environment Impact and Environment Management Plan	
1.	Assessment of ground level concentration of pollutants from the stack emission based on site-specific meteorological features. In case the project is located on a hilly terrain, the AQIP Modelling shall be done using inputs of the specific terrain characteristics for determining the potential impacts of the project on the AAQ. Cumulative impact of all sources of emissions (including transportation) on the AAQ of the area shall be assessed. Details of the model used and the input data used for modelling shall also be provided. The air quality contours shall be plotted on a location map showing the location of project site, habitation nearby, sensitive receptors, if any.
1.	Water Quality Modelling – in case of discharge in water body
1.	Impact of the transport of the raw materials and end products on the surrounding environment shall be assessed and provided. In this regard, options for transport of raw materials and finished products and wastes (large quantities) by rail or rail-cum road transport or conveyor-cum-rail transport shall be examined.
1.	A note on treatment of wastewater from different plant operations, extent recycled and reused for different purposes shall be included. Complete scheme of effluent treatment. Characteristics of untreated and treated effluent to meet the prescribed standards of discharge under E(P) Rules 1986.
1.	Details of stack emission and action plan for control of emissions to meet standards
1.	Measures for fugitive emission control
1.	Details of hazardous waste generation and their storage, utilization and management. Copies of MOU regarding utilization of solid and hazardous waste in cement plant shall also be included. EMP shall include the concept of waste-minimization, recycle/reuse/recover techniques, Energy conservation, and natural resource conservation.
1.	Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 2009. A detailed plan of action shall be provided.
1.	Action plan for the green belt development plan in 33 % area i.e. land with not less than 2,500 trees per ha. Giving details of species, width of plantation, planning schedule etc. shall be included. The green belt shall be around the project boundary and a scheme for greening of the roads used for the project shall also be incorporated.
1.	Action plan for rainwater harvesting measures at plant site shall be submitted to harvest rainwater from the roof tops and storm water drains to recharge the ground water and also to use for the various activities at the project site to conserve fresh water and reduce the water requirement from other sources.
1.	Total capital cost and recurring cost/annum for environmental pollution control measures shall be included.
1.	Action plan for post-project environmental monitoring shall be submitted.
1.	Onsite and Offsite Disaster (natural and Man-made) Preparedness and Emergency Management Plan including Risk Assessment and damage control. Disaster management plan should be linked with District Disaster Management Plan.
Occupational health	

1.	Plan and fund allocation to ensure the occupational health & safety of all contract and casual workers
1.	Details of exposure specific health status evaluation of worker. If the workers' health is being evaluated by pre designed format, chest x rays, Audiometry, Spirometry, Vision testing (Far & Near vision, colour vision and any other ocular defect) ECG, during preplacement and periodical examinations give the details of the same. Details regarding last month analyzed data of above mentioned parameters as per age, sex, duration of exposure and department wise.
1.	Details of existing Occupational & Safety Hazards. What are the exposure levels of hazards and whether they are within Permissible Exposure level (PEL). If these are not within PEL, what measures the company has adopted to keep them within PEL so that health of the workers can be preserved,
1.	Annual report of health status of workers with special reference to Occupational Health and Safety.
Corporate Environment Policy	
1.	Does the company have a well laid down Environment Policy approved by its Board of Directors? If so, it may be detailed in the EIA report.
1.	Does the Environment Policy prescribe for standard operating process / procedures to bring into focus any infringement / deviation / violation of the environmental or forest norms / conditions? If so, it may be detailed in the EIA.
1.	What is the hierarchical system or Administrative order of the company to deal with the environmental issues and for ensuring compliance with the environmental clearance conditions? Details of this system may be given.
1.	Does the company have system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the company and / or shareholders or stakeholders at large? This reporting mechanism shall be detailed in the EIA report
1.	Details regarding infrastructure facilities such as sanitation, fuel, restroom etc. to be provided to the labour force during construction as well as to the casual workers including truck drivers during operation phase.
Corporate Environmental Responsibility (CER)	
1.	Adequate funds, as per the Ministry's OM/Guidelines, shall be earmarked towards the Corporate Environmental Responsibility based on Public Hearing issues/socioeconomic issues and item-wise details along with time bound action plan shall be included (CER activities shall be related to environment). Socio-economic development activities need to be elaborated upon. For the projects where public hearing is not conducted, CER plan shall be provided based on socio-economic study of the area.
Additional studies/Measures to be considered	
1.	Provide latest and ecofriendly technology for product manufacturing.
1.	Emphasize on Green chemistry/Clean Manufacturing
1.	Provide CAS No. of products along with product list.
1.	Provide details of amount of carbon sequestered in their unit through greenbelt/other modes, in case of expansion project.
1.	Life structure and sustainability for carbon and water foot print.
1.	Detailed pollution Load estimation.

1.	Transportation of Hazardous substance, effluents etc shall be carried out through authorized and GPS enable vehicles/Trucks only.
1.	Category of Hazardous Wastes shall be mentioned in the EIA/EMP report and in presentation.
1.	Details of greenhouse gases and emissions shall be provided.
1.	Greenbelt shall be developed in the first year of the project and wind breaks shall be erected.
1.	Study area map shall be overlapped with all the associated features.
1.	Emphasize on green fuels.
1.	The project from NCR shall not use Coal as fuel. Further, PP shall avoid use of Coal in the CPAs and elsewhere also if alternatives are available.
1.	Provide the Cost-Benefit analysis with respect to the environment due to the project.
1.	Details of carbon foot prints and carbon sequestration study w.r.t. proposed project needs to spelled out. Proposed mitigation measures also needs to be analyzed and submitted for further appraisal of the EAC
1.	Any litigation pending against the project and/or any direction/order passed by any Court of Law against the project, if so, details thereof shall also be included. Has the unit received any notice under the Section 5 of Environment (Protection) Act, 1986 or relevant Sections of Air and Water Acts? If so, details thereof and compliance/ATR to the notice(s) and present status of the case.
1.	A tabular chart with index for point wise compliance of above TORs and its details needs to be submitted in the EIA/EMP Report.
Specific Condition	
1.	Details on solvents to be used, measures for solvent recovery and for emissions control.
1.	Details of process emissions from the proposed unit and its arrangement to control.
1.	Ambient air quality data should include VOC, other process-specific pollutants* like NH ₃ *,chlorine*,HCl*,HBr*,H ₂ S*,HF*,etc.,(*-as applicable)
1.	Work zone monitoring arrangements for hazardous chemicals.
1.	Detailed effluent treatment scheme including segregation of effluent streams for units adopting 'Zero' liquid discharge.
1.	Action plan for odour control to be submitted.
1.	A copy of the Memorandum of Understanding signed with cement manufacturers indicating clearly that they co-process organic solid/hazardous waste generated.
1.	Authorization/Membership for the disposal of liquid effluent in CETP and solid/hazardous waste in TSDF, if any.
1.	Action plan for utilization of MEE/dryers salts.
1.	Material Safety Data Sheet for all the Chemicals are being used/will be used.
1.	Authorization/Membership for the disposal of solid/hazardous waste in TSDF.

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1.	Details of incinerator if to be installed.
1.	Risk assessment for storage and handling of hazardous chemicals/solvents. Action plan for handling & safety system to be incorporated.
1.	Arrangements for ensuring health and safety of workers engaged in handling of toxic materials.
1.	Details of carbon foot prints and carbon sequestration study w.r.t. proposed project needs to spelled out. Proposed mitigation measures also needs to be analysed and submitted for further appraisal of the EAC.

3.9. Agenda Item No 9:

3.9.1. Details of the proposal

Sukrit Sandstone (Quartzite Ballast Gitti) Mining Project (Area 2.0234 Ha) by AMAN SETHI located at SONBH ADRA,UTTAR PRADESH			
Proposal For		Fresh ToR	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/UP/MIN/538596/2025	10092	22/05/2025	Mining of minerals (1(a))

3.9.2. Deliberations by the committee in previous meetings

<p>Date of SEAC 1 :28/05/2025</p> <p>Deliberations of SEAC 1 :</p> <p>The committee discussed the matter and recommended to issue the standard terms of reference prescribed by MoEF&CC for the preparation of EIA. The committee also stipulated following additional TOR Points:</p>

3.9.3. Deliberations by the SEIAA in current meetings

<p>SEIAA noted that the above proposal has been appraised and recommended for grant of ToR by SEAC. Hence ToR is being granted to the title proposal for conducting EIA studies. SEIAA added following points to ToR-</p>

3.9.4. Recommendation of SEIAA

Approved

3.9.5. Details of Terms of Reference

3.9.5.1. Specific

N/A

3.9.5.2. Standard

1(a)	Mining of minerals
null	
1.	Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994
1.	A copy of the document in support of the fact that the Proponent is the rightful lessee of the mine should be given
1.	All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee
1.	All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/ toposheet, topographic sheet, geomorphology and geology of the areashould be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone)
1.	Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics
1.	Details about the land proposed for mining activities should be givenwith information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority
1.	It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large,may also be detailed in the EIA Report
1.	Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided
1.	The study rea will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period
1.	Land use of the study rea delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given
1.	Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given
1.	A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees
1.	Status of forestry clearance for the broken up area and virgin forestland involved in the Project including

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	deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished
1.	Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated
1.	The vegetation in the RF / PF areas in the study area, with necessary details, should be given
1.	A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted
1.	Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished
1.	A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled- I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost
1.	Proximity to Areas declared as Critically Polluted or the Project areas likely to come under the Aravali Range, (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Dept. Should be secured and furnished to the effect that the proposed mining activities could be considered
1.	Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority)
1.	R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report
1.	One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site- specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given
1.	Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map

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1.	The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated
1.	Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided
1.	Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided
1.	Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided
1.	Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished
1.	Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out
1.	Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same
1.	A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution
1.	Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines
1.	Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report
1.	Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report
1.	Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed
1.	Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations
1.	Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation
1.	Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health

	impacts besides other impacts specific to the proposed Project
1.	Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project
1.	Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given
1.	The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out
1.	A Disaster management Plan shall be prepared and included in the EIA/EMP Report
1.	Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc
1.	Besides the above, the below mentioned general points are also to be followed:- a) All documents to be properly referenced with index and continuous page numbering. b) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated. c) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project. d) Where the documents provided are in a language other than English, an English translation should be provided. e) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted. f) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed. g) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation. h) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable. i) The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area
1.	<p>Since no intimation letter has been submitted by the project proponent/consultant regarding collection of baseline monitoring data, therefore, the baseline monitoring data will be collected after issuance of terms of reference.</p> <p>Proponent to submit latest drone videography of the lease site along with the site photographs and also provide mined minerals record of the respective project site at the time of EIA presentation and also enclosed in pen drive with EIA report/presentation.</p> <p>Cluster EIA/EMP shall be conducted by project proponent with the help of District Mining Officer.</p> <ol style="list-style-type: none"> 4. Videography of baseline monitoring period with date, time and geo coordinates should be attached in EIA report and also presented during the EIA presentation. 5. Raw data of all the baseline monitoring parameters will be provided as an annexure to the EIA Report. 6. To ensure proper monitoring, the project proponent/consultant should provide evidence in form of (A) Logbook of their site visit along with activities carried out during monitoring (B) Real time photographs showing monitoring machine, public, lab person etc. 7. Proprietor/proprietor representative should be present at the time of monitoring and monitoring should be conducted as per CPCB SOP/NABET/QCI guidelines. Lab responsible person should be present at the time of EIA presentation. 8. EIA coordinator & FAE should give a notarized affidavit during EIA presentation that they have personally visited the site & they have also taken all the mitigating measures for any critical issues involved in the project. 9. The project proponent will have to inform the schedule of monitoring/data collection programme to the SEIAA/SEAC, UP & UPPCB before start of data collection. In case of failure, the collected baseline

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monitoring data will be treated as null and void.

10. The details of equipment used for baseline monitoring along with its photograph mentioning date, time and geo coordinates for preparation of EIA report should be clearly displayed to the people present during public hearing and the complete details related to monitoring period must be mentioned in the minutes of public hearing.
11. Original lab analysis report of the project proposal along with EIA report should be uploaded on Parivesh Portal.
12. Combined KML of all mines in a cluster should be submitted at the time of EIA.
13. The project proponent/Consultant should identify the core & buffer zone (2.5 km) of the mining site.
14. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road to be submitted at the time of EIA presentation.
15. Proponent/Consultant should submit the plan/information along with technology (photographs of water sprinklers/ tankers) to be implemented for mitigating dust at source points in lease area and haulage road during operation activity/vehicular movement. Technology should be displayed at the time of EIA presentation.
16. Proposed plantation plan with area specific plant species, number of plants to be planted and place of plantation along with a working map to be submitted at the time of EIA presentation.
17. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ person to be submitted at the time of EIA presentation.
18. Proponent/consultant shall present TOR specific/additional conditions compliance, observation/suggestions raised during the public hearing and commitment made by the project proponent in a tabular form with a time bound plan at the time of EIA presentation.
19. Corporate Environment Responsibility (CER) to be prepared as per the MoEF&CC guidelines and present it at the time of EIA presentation. Proposal should be site specific and monitorable.
20. Proponent to submit latest status of project site along with the site photographs and also provide mined minerals record of the respective project site at the time of EIA presentation.

All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.

The address of the lease area and production per annum should match with that mentioned in DSR and LoI. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per EIA notification, 2006 (as amended) and the address of lease area and production per annum shall be as mentioned in DSR and LoI.

Detailed Mine Reclamation plan and Plan for using the mine void for productive use in consultation with local administration and gram-panchayat should be submitted along with EIA-EMP.

The project proponent shall submit permission of CGWA for using ground water or submit proposal for obtaining water from alternative legal source of fresh water along with EIA-EMP.

Latest KML file for the area and mining lease area should be provided.

1. Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by the competent authority should be submitted.

In case project proponent intends to temporarily store mined out material or any tools, equipments or other material outside mine lease area then NOC from competent authority for doing so should be submitted and details of such area and associated Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.

Road network to be used by the project should be clearly shown on Survey of India toposheet in 1:50,000 scale. In case road network involves forest road, permission should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.

The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -

- (i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.
- (ii) If the earlier and present lease holder are different then environmental footprint of

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the site and mitigation measures should be included in EIA-EMP report.

- In case of expansion / renewal of earlier EC, following information should be submitted
 - a. Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, GoI, Lucknow.
 - b. Copy of CTE and CTO issued by SPCB.
 - c. Status of submission of six-monthly compliance report to EC granted earlier
 - d. Court cases, if any.
- Observations raised in public hearing, replies submitted by project proponent, suitable modifications carried out should be mentioned in EIA-EMP report.
- DSR formulation is done by a sub-committee formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted along with EIA-EMP that no forest land is involved in mining or as a route for mineral transportation and does not lie with-in any Protected area, National Park, Sanctuary and ESZ. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhinyam, 2023.
- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 3,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Also, the coordinates of area earmarked for plantation should be clearly spelt in the EIA/EMP and polygon should be attached. Survival of plants below Uttar Pradesh Forest Department's survival rate will be treated as violation of EC condition.
- The project proponent shall submit details of nearby water bodies and plan to ensure that these water bodies do not get polluted due to mining activity.
- Along with the EIA-EMP report, PP / consultant will also submit in tabular form as to how they have addressed entire ToR while preparing draft EIA-EMP report for PH. Further, PP / consultant will submit in tabular form as to how they have addressed issues raised during public hearing and have incorporated the same in final EIA-EMP report. A presentation to this effect should be made before SEAC at the time of EIA-EMP presentation.
 - 16- The project proponent shall submit along with EIA the details of School in the vicinity of project area in which rooftop solar plant, toilets will be constructed specially girl school under CER activities.
- Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
- Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
- Project Proponent in consultation with UPSPCB will establish required number of CAAQMS within a period of one year and submit geo-referenced map of these stations along with data on six-monthly basis.
- These TORs shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.

3.10. Agenda Item No 10:

3.10.1. Details of the proposal

Proposed project of Ordinary Soil Mining project at Arazi No.- 97 G, 144, 145, 152 Area- 1.441 ha, Village- Padu

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har, Tehsil- Chakia, District- Chandauli (U.P.) by M/s DRS Industrial Park LLP, Partner- Dev Battacharya by d ev bhattacharya located at CHANDAULI,UTTAR PRADESH			
Proposal For		Mining EC Under 5 Ha (New)	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/UP/MIN/539004/2025	10121	25/05/2025	Mining of minerals (1(a))

3.10.2. Deliberations by the committee in previous meetings

<p>Date of SEAC 1 :28/05/2025</p> <p>Deliberations of SEAC 1 :</p> <p>The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-1 to these minutes.</p>
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3.10.3. Deliberations by the SEIAA in current meetings

<p>SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC adding following specific conditions:</p>

3.10.4. Recommendation of SEIAA

Approved

3.10.5. Details of Environment Conditions

3.10.5.1. Specific

Environmental Attributes	
1.	<ol style="list-style-type: none"> 1. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity. 2. Any mining activity shall be undertaken only after valid permission from Mining Department/District Administration and written agreement with land owner from where earth excavation is proposed. 3. No change in mining technology and scope of working shall be made without approval of Authority. 4. Personnel working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety and health aspects. 5. The Authority reserves the right to revoke the clearance if conditions stipulated are not implemented. The Authority will also be entitled to impose additional environmental conditions or modify the existing ones, if necessary. 6. In case of any deviation or alteration in the project proposed from those submitted to this Authority for clearance, a fresh reference should be made to the Authority to assess the adequacy of the condition(s) imposed and to add additional environmental protection Measures required, if any. 7. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986. <p>Specific Conditions:</p> <ol style="list-style-type: none"> 1. The Environmental clearance will be co-terminus with the agreement/mining plan whichever is earlier.

	<ol style="list-style-type: none"> 2. Environment management should be in accordance with the present environment status of the project. 3. Approach kaccha road should be made motorable and maintained periodically. 4. Transportation of soil should be undertaken in covered containers. 5. Rehabilitation plan with planting of trees to be submitted along with the closure plan. 6. Land to be leveled and handed over to the owners after completion of excavation work. 7. A valid NOC from State Pollution Control Board shall be obtained for the Brick kiln prior to operation as per law and all guidelines must be followed, if applicable. 8. The mining operations shall be strictly limited to the proposed mining sites and proposed purpose. 9. Top soil should be adequately preserved and should be used for landscaping. 10. Excavated soil should be properly stored in a manner not to increase surrounding air pollution level. 11. Water sprinkling should be exercised during excavation and storage of soil for suppression of fugitive dust. 12. Excavated area should be properly reclaimed and ensured that no open bore hole is left. 13. Safety measures for the people working at the site shall be duly taken care of as per law. 14. The excavation work shall be done in day time only. 15. The project boundary shall be properly covered to restrict dust dispersion. 16. Precautionary measures during soil excavation for conservation and protection of rare and endangered flora and fauna found in the study area. 17. Noise level shall be maintained as per standards for both day and night. 18. The route map for soil transportation from excavation plots to work site should be firmed up and necessary permissions shall be sought from District Administration. 19. Vehicles hired for the transportation should be in good condition and should have Pollution Check Certificate and should conform to applicable air and noise emission standards. 20. Personnel exposure monitoring for respirable mineral dust shall be carried out for the workers and records maintained including health records of the workers. Awareness program for workers on impact of mining on their health and precautionary measures like use of personal protective equipments etc. shall be carried out periodically. First aid facilities and adequate sanitary facility in the form of temporary toilets/septic tanks. 21. Solid waste material viz gutkha rappers, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management Rules. 22. Project proponent should maintain daily register for information of (a) collection of soil/clay, (b) manpower & (c) transportation purpose. 23. Soil mining shall strictly be undertaken as per rules and regulations/permissions obtained from District Administration/Mining Department 24. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. A copy of resolution as above shall be submitted to the authority along with list of beneficiaries with their mobile nos./address. 25. The borrowing/excavation activity shall be restricted to a maximum depth of 2 m. below general ground level at the site. 26. The borrowing/excavation activity shall be restricted to 2 m. above the ground water table at the site. 27. The borrowing/excavation activity shall not alter the natural drainage pattern of the area. 28. The borrowed/excavated pit shall be restored by the project proponent for useful purpose(s). 29. Appropriate fencing all around the borrowed/excavated pit shall be made to prevent any mishap. 30. Measures shall be taken to prevent dust emission by covering of borrowed/excavated earth during transportation. 31. Safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to borrowing/excavation of earth. 32. Workers/labourers shall be provided with facilities for drinking water and sanitation. 33. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation. 34. A minimum distance of 15 m from any civil structure shall be kept from the periphery of any excavation area.
2.	<p>If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the</p>

cluster certificate.

Validity period of this EC is 3 months as the LoI has been issued for a period of 3 months and co-terminus with the validity of current mine plan and current lease period whichever is earlier after this period the EC will become null and void.

The project proponent shall obtain permission from competent authority for felling of trees if required.

The mining lease holders shall ensure to comply with mine reclamation plan as submitted.

If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate legally valid water sources and permission from the competent authority shall be obtained to use it.

6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area and will make provision for maintenance for 5 years.

7. Also, the coordinates of area earmarked for plantation should be clearly spelt out and polygon should be attached and submitted within a month. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LiFE Portal (<https://merilife.nic.in>) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.

Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.

The project proponent shall ensure that water bodies do not get polluted due to mining activity.

8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.

9. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.

12. Project Proponent shall submit the Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.

10. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.

11. In case of violation of any EC conditions, this EC is liable to be cancelled based on report/recommendation of DM/IRO/UPPCB.

4. Any Other Item(s)

N/A

5. List of Attendees

Sr. No.	Name	Designation	Email ID	Remarks
1	Shri Anupam Gupta IFS	Chairman, SEIAA	anu*****@gmail.com	
2	Shri Amit Chandra	SEIAA Member	ami*****@yahoo.com	
3	Shri Manish Mittal IFS	Member Secretary, SEIAA	msu*****@gmail.com	

